

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 142 OF 2024**

**IN THE MATTER OF:**

SURENDER

...APPLICANT

VERSUS

STATE OF U.P & ORS.

...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 3 I.E.  
M/S AL-NASIR EXPORTS PVT LTD**

**(FOR INDEX:- Kindly See Inside)**

New Delhi  
Dated: 02.07.2024

FILED BY:

*Sharif* *Mansi*

S.A.ZAIDI & MANSI CHAHAL  
ADVOCATES  
CHAMBER NO-7, TRISHUL TOWER  
KAUSHAMBI, GHAZIABAD, U.P  
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New Delhi  
Dated: 02.07.2024

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**REPLY ON BEHALF OF RESPONDENT NO. 3 I.E.  
M/S AL-NASIR EXPORTS PVT LTD**

**MOST RESPECTFULLY SHOWETH:**

**1. PRELIMINARY SUBMISSIONS:-**

**1.1.** At the very outset it is submitted that the applicant has not come with clean hands before this Honourable Tribunal as the applicant has suppressed the vital information and true facts and as such the Original application deserves dismissal at the very threshold on the count of suppression of material facts and for misleading the Honourable Tribunal.

- 1.2.** That the instant original application is malicious in nature, contrary to verifiable material, sans legal justification & scientific basis and is filed with an oblique motive by the applicant.
- 1.3.** That the applicant has levelled vague, irresponsible and obnoxious allegations against the answering respondent without any material in support thereof or to corroborate such wild imaginative allegations. The entire application is aimed to sully the image of answering respondent and based on twisted facts & half-baked and suppression of material facts.
- 1.4.** That it is humbly submitted that all the material allegations made in the application against the answering respondent are false and fabricated and the application is not maintainable either on the facts or in law against the answering respondent.

- 1.5.** That the applicant humbly submits that the applicant i.e. Mr. Surender, sent this letter which is registered as O.A No. 142/2024, back in September, 2023. Without waiting for some time, when this letter petition didn't got listed, he filed Original Application having O.A No. 717/2023 titled as Surendra versus UPPCB & Ors, before this Honourable Tribunal against the answering respondent i.e. M/s Al-Nasir Export Pvt. Ltd. wherein the Honourable NGT took cognizance of the matter and vide order dated 06.12.2023 disposed off the O.A No. 717/2023 directing the UPPCB to consider the representation dated 25.08.2023 submitted by Mr. Surendra by following the principles of natural Justice and take appropriate action in accordance with law.
- 1.6.** That in compliance of the order dated 06.12.2023 passed by Honourable NGT in O.A 717/2023, the

UPPCB on 21.12.2023 issued letter to both the parties i.e. Mr. Surendra (applicant) & the answering respondent to remain present on 03.01.2024 for hearing of the representation dated 25.08.2023 submitted by Mr. Surendra, but the applicant didn't appeared on various occasions despite several reminders by the UPPCB. The UPPCB after noticing continuous absence of the applicant despite repeated letters, heard the matter on 23.02.2024 and passed the detailed order noticing the fact that upon inspection by the concerned authorities including Chief veterinary Officer (CFO), ACP Ghaziabad, AEE UPPC, Regional officer of UPPCB & FSSAI, the applicant's unit was lying closed in compliance of the UPPCB order dated 18.08.2023 and was not in operation as alleged by Mr. Surendra.

- 1.7.** That after all the above proceedings and orders were passed in favour of the present applicant, the present letter petition having O.A No. 142/2024 got listed before this Honourable Tribunal, despite the fact that the cognizance on the application of the applicant has already been taken by the Honourable NGT & by the UPPCB.
- 1.8.** That the applicant in the present I.A i.e. M/s Al-Nasir Export Pvt. Ltd. is one of the India's leading meat conglomerate which has state of the art plants & machineries. The applicant has always complied with all the environmental rules and prescribed norms, which are laid down by the CPCB & UPPCB from time to time, in every manner whatsoever.
- 1.9.** That as of today, the applicant's unit is operating in absolute compliance of all the environmental norms and laws and is under continuous vigilance and monitoring of CPCB & UPPCB.

**2. PARA WISE REPLY TO THE CONTENTS OF LETTER PETITION:-**

- 2.1.** That the Contents of Para 1 are denied and further submitted that the unit is under continuous vigilance of the CPCB & UPPCB and regular inspections take place by the PCB's and the unit has always been found complying in every manner whatsoever. The unit does not discharge any effluent outside the unit and re-utilizes the treated effluent for Karnal technology, washing of the unit and for greenery of the unit. The groundwater from the hand pumps near the unit has also been tested several times, which has always been found within the prescribed norms.
- 2.2.** That the Contents of Para 2 are denied and submitted that the unit strictly adheres to every condition of the consent and do the slaughtering within the consented capacity. The CCTV's are installed at various points of the slaughter house including entry points, Lairage, meat processing

points, which are directly linked to the DM's office and thus there is no point of illegal slaughtering in the unit in any manner.

- 2.3.** That the Contents of Para 3 are denied and submitted that whenever there is any complaint against the unit, the UPPCB inspects the unit without any delay and the unit is always under the vigilance of CPCB & UPPCB. The applicant in the present case also sent a representation dated 25.08.2023 to the UPPCB, which was duly considered by UPPCB on orders of NGT dated 06.12.2023 passed in O.A No. 717/2023 and despite several calls to the applicant, the applicant didn't bothered to appear before the authority.
- 2.4.** That the Contents of Para 4 are denied and humbly submitted that the unit didn't ever operated in violation of the closure order issued to unit dated 18.08.2023. the same was also verified by the authorities through inspection done by the

concerned authorities including Chief veterinary Officer (CFO), ACP Ghaziabad, AEE UPPC, Regional officer of UPPCB & FSSAI. As per the inspection reports, the unit was found lying closed in compliance of the UPPCB order dated 18.08.2023 and was not in operation as alleged by the applicant.

**The True Copy of UPPCB Order dated 23.02.2024 along with the Inspection Reports of Chief Veterinary Officer (CFO), ACP Ghaziabad, AEE UPPC, Regional Officer of UPPCB & FSSAI are annexed herewith and marked as ANNEXURE A/1 (Colly).**

**2.5.** That the Contents of Para 5 does not pertains within the jurisdiction of Honourable NGT and hence needs no reply.

**2.6.** That the Contents of Para 6 are denied and submitted that the answering respondent's unit has always operated his unit in compliance of the

environmental norms and is absolutely a complying and a non- polluting unit.

**2.7.** That the Contents of Para 7 are denied and submitted that the answering respondent's unit is operating in absolute compliance of all the environmental norms and laws and is under continuous vigilance and monitoring of CPCB & UPPCB. Regular inspections on regular intervals have taken place of the unit wherein the unit was found complying with all the environmental norms and laws.

**3. COMPLINACES OF THE UNIT WITH REGARD TO CTO CONDITIONS:-**

**3.1.** That the unit has got valid Air consent & water consent from the UPPCB which is valid from 01.01.2020 to 31.12.2024.

**The True Copy of the Air & Water Consent is annexed herewith and marked as ANNEXURE A/2.(Colly)**

**3.2.** That the unit has got VALID Authorization/ NOC from U.P Ground water department which is valid from 22.11.2021- 21.11.2026.

**The True Copy of the UPGWD NOC/Permission is annexed herewith and marked as ANNEXURE A/3.**

**3.3.** That the unit has also got the Membership of Hazardous waste from Bharat Oil & Waste Management Ltd, which is valid till 24.02.2025.

**The True Copy of the Membership Certificate from Bharat Oil & Waste Management Ltd. is annexed herewith and marked as ANNEXURE A/4.**

**3.4.** The unit on 24.04.2024 has also got its waste water sample, Ground water from the borewell tested from a Government approved lab which was found within the prescribed parameters and norms. Along with this, the stack emission monitoring was

also done by the unit on 08.05.2024 from the govt approved lab, which was also found achieving the norms.

**The True Copy of the Waste Water Sample Analysis Report dated 24.04.2024 along with Stack Emission Monitoring and Analysis Report dated 08.05.2024 is annexed herewith and marked as ANNEXURE A/5.(Colly)**

**3.5.** That the unit has also installed pezometer, the cameras on various points of the unit including entry points, Lairage, meat processing points, which are directly linked to the DM's office and OCEMS which transmits the data directly to CPCB & UPPCB server. The passwords and Login Ids of the same are already submitted with the UPPCB office.

**The Passwords and login ID of Pezometer, Cameras linked to DM office and OCEMS are annexed herewith and marked as ANNEXURE A/6.**

**3.6.** That the unit has also maintained the log books of the borewells installed within the unit, log book of treated water from the outlet, Log Book of ETP Outlet, log book of Water used for irrigation by Karnal Technology, log book of OCEMS & Log book of energy meters.

**The True Copy of Log Books of borewells, treated water from the outlet, ETP Outlet, Water used for irrigation by Karnal Technology, OCEMS & Energy Meters is annexed herewith and marked as ANNEXURE A/7 (Colly).**

**3.7.** That the unit has also submitted the environmental statement with the UPPCB for the financial year 2022-23, as per the condition of the CTO.

**The True Copy of the Environmental Statement submitted to UPPCB for the financial year 2022-23 is annexed herewith and marked as ANNEXURE A/8.**

**3.8.** That the unit has maintained more than 33% of the greenery in the unit. The greenery is being properly maintained as per the consent condition.

**The Photographs showing the greenery maintained in the unit are annexed herewith and marked as ANNEXURE A/9.**

**3.9.** The unit has also submitted Technical Adequacy/ Efficacy Report of Effluent treatment plant prepared by the Department of Civil Engineering, Jamia Millia Islamia.

**The True Copy of the Technical Adequacy/ Efficacy Report of Effluent Treatment Plant is annexed herewith and marked as ANNEXURE A/10.**

**3.10.** The unit has submitted its compliance report to the Chief environmental Officer (Circle I), UPPCB.

**The True Copy of the Compliance Report submitted to UPPCB is annexed herewith and marked as ANNEXURE A/11.**

**3.11.** That the unit utilizes the treatment water/ effluent for the Karnal technology.

**The Photographs showing the Karnal Technology are annexed herewith and marked as ANNEXURE A/12.**

**3.12.** The unit has also made the Irrigation Management Plan for the utilization of treated effluent from the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur.

**The True Copy of the Irrigation Management Plan for the utilization of treated effluent prepared from the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur is annexed herewith and marked as ANNEXURE A/13.**

**3.13.** The borewells of the unit are equipped with the Electromagnetic Flow Meters.

**The Photographs showing Electromagnetic Flow Meters installed on borewells are**

**annexed herewith and marked as ANNEXURE  
A/14.**

**4. PRAYER**

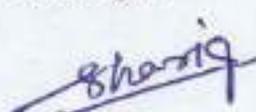
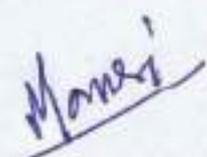
In view of the above, circumstances and facts of the case may graciously be pleased to:

- a. Dismiss the present original application and impose heavy and exemplary cost on the applicant for filing a vague and false application against the Respondent No. 3.
- b. Pass any further order(s)/direction(s) as the Court may deem fit and necessary in the interest of justice.

Appellant

Through

New Delhi  
Dated 02/07/2024

  
  
S.A. ZAIDI & MANSI CHAHAL  
ADVOCATES

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PRINCIPAL BENCH, NEW DELHI**

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...APPLICANT

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...RESPONDENTS

**AFFIDAVIT**

I, Nazim Khan, Authorized Signatory in M/s AL-Nasir Exports Pvt. Ltd. situated at Bhoorgarhi, Dasna, Ghaziabad, Uttar Pradesh, presently at New Delhi do here by solemnly affirm and declare as under:-

1. That I am the Respondent No. 3 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.



3. That the Contents of accompanying Reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

*Nazim*  
DEPONENT

**VERIFICATION**

27 JUN 2024

Verified at Delhi on this \_\_\_\_\_ day of \_\_\_\_\_, 2024 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

*Nazim*  
DEPONENT

ATTESTED  
*[Signature]*  
NOTARY  
DELHI (INDIA)



27 JUN 2024

27 JUN 2024

21 123 Annexure A/1 (colly)

उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ  
टी०सी०१२वी, विभूतिखण्ड,  
गोमतीनगर, लखनऊ।

पत्रांक :- ०५ /अध्यक्ष कैम्प/२०२४

दिनांक: २३.०२.२०२४

निस्तारण आदेश

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-७१७/२०२३ सुरेन्द्र बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक ०६.१२.२०२३ के अनुपालन में श्री सुरेन्द्र द्वारा प्रेषित प्रत्यावेदन दिनांक २५.०८.२०२३ के निस्तारण के सम्बन्ध में।

मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-७१७/२०२३ सुरेन्द्र बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड व अन्य में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक ०६.१२.२०२३ के सुसंगत अंश निम्नवत हैं:-

".....4. In view of the fact that the factual dispute has been raised and the representation has already been submitted by the Applicant which has not been considered till now, we deem it proper to dispose of the present OA directing the Chairman, UPPCB to duly consider the Applicant's representation dated 25.08.2023 by following the principles of natural justice and take appropriate action in accordance with law. Let this exercise be completed within a period of three months from the date of receipt of a copy of this order....."

मा० एन०जी०टी० द्वारा पारित उक्त आदेश ईमेल के माध्यम से दिनांक १३.१२.२०२३ को प्राप्त हुआ। मा० अधिकरण द्वारा पारित आदेश दिनांक ०६.१२.२०२३ प्राप्त होने के उपरान्त प्रत्यावेदन पर सुनवाई एवं प्रत्यावेदनकर्ता, सम्बन्धित इकाई में अलनासिर एक्सपोर्ट प्रा०लि०, २७६१, भूरगढ़ी, डासना, गाजियाबाद को अपना पक्ष प्रस्तुत किये जाने हेतु दिनांक ०३.०१.२०२४ की तिथि नियत कर पत्रांक सं०-६०/अध्यक्ष कैम्प/२०२३

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दिनांक 21.12.2023 प्रेषित किया गया जिसकी प्रति मुख्य पर्यावरण अधिकारी, वृत्त-1 को पत्रावली एवं साक्ष्य सहित सुनवाई में प्रतिभाग किये जाने हेतु प्रेषित किया।

नियत तिथि दिनांक 03.01.2024 को प्रत्यावेदनकर्ता श्री सुरेन्द्र उपस्थित नहीं हुए तथा सम्बन्धित इकाई प्रतिनिधि श्री इकबाल अहमद, प्रबन्धक, मे0 अल-नासिर एक्सपोर्ट प्रा0लि0 तथा मुख्य पर्यावरण अधिकारी, वृत्त-1 श्री प्रदीप शर्मा एवं श्री विपुल, सहायक पर्यावरण अभियंता, क्षेत्रीय कार्यालय, गाजियाबाद उपस्थित हुए और अपनी ओर से अभिलेख प्रस्तुत किये।

प्रत्यावेदनकर्ता श्री सुरेन्द्र के नियत तिथि 03.01.2024 को उपस्थित न होने के कारण पुनः सुनवाई हेतु दिनांक 18.01.2024 की तिथि नियत करते हुए पत्रांक 01/अध्यक्ष कैम्प/2024 दिनांक 08.01.2024 प्रत्यावेदनकर्ता श्री सुरेन्द्र व सम्बन्धित इकाई तथा मुख्य पर्यावरण अधिकारी वृत्त-1 को प्रेषित किया गया। उक्त पत्र दिनांक 08.01.2024 की प्रति प्रत्यावेदनकर्ता के मो0नं0-9818122932 जो प्रत्यावेदन दिनांक 25.08.2023 में अंकित था, व्हाट्सएप पर भी सेन्ट किया गया। नियत तिथि 18.01.2024 को इकाई प्रतिनिधि श्री इकबाल अहमद तथा श्री शशि विन्दकर, पर्यावरण अभियंता, वृत्त-1 एवं श्री विपुल सहायक पर्यावरण अभियंता, क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड गाजियाबाद उपस्थित रहे, किन्तु प्रत्यावेदनकर्ता श्री सुरेन्द्र उपस्थित नहीं हुए। मा0 एन0जी0टी0 द्वारा पारित आदेश का ससमय अनुपालन हेतु प्रत्यावेदनकर्ता के दूरभाष पर मो0नं0 9818122932 सम्पर्क किया गया। उनके द्वारा अवगत कराया गया कि मेरे द्वारा जो प्रत्यावेदन दिनांक 25.08.2023 में कहा गया है उसके अतिरिक्त और कुछ नहीं कहना है।

प्रत्यावेदनकर्ता के प्रत्यावेदन दिनांक 25.08.2023 में कथन/अभिकथन:-

प्रत्यावेदनकर्ता श्री सुरेन्द्र पुत्र श्री प्रकाश निवासी 82, सिब्बानपुरा, गाजियाबाद-201001 मो0नं0-9818122932 द्वारा प्रेषित प्रत्यावेदन दिनांक 25.08.2023 में संक्षिप्त कथन है कि मे0 अल-नासिर एक्सपोर्ट प्रा0लि0, 2761, भूरगड़ी डासना,

ml

गाजियाबाद को उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 18.08.2023 को विभिन्न प्रदूषणकारी मानकों के उल्लंघन के कारण सील किया गया था। मीट फैक्ट्री द्वारा प्रदूषित जल/उत्प्रवाह खून के साथ नाले के माध्यम से गंगा नहर में निस्तारित किया जा रहा है। मीट फैक्ट्री का मेनगेट सील है तथा पीछे के दरवाजे से प्रतिबन्धित जानवरों का पशुवध किया जा रहा है। मीट फैक्ट्री प्रबन्धन द्वारा लगभग 2000 जानवरों का पशुवध किया जाता है, जबकि 180 जानवरों के पशुवध का लाइसेन्स प्राप्त है। फैक्ट्री के सामने मेन रोड की चौड़ाई 14 मीटर से कम नहीं होनी चाहिए जबकि वर्तमान रोड की चौड़ाई मात्र 25 फिट है। मानक के अनुसार न होने के कारण फैक्ट्री को लाइसेन्स नहीं मिलना चाहिए। कुछ बोरवेल के माध्यम से अपशिष्ट एवं खून को भूमिगत जल में निस्तारित किया जाता है। जिससे आस पास का भूमिगत जल प्रदूषित हो रहा है। उक्त के आधार पर जांच करते हुए स्वास्थ्य हेतु खतरनाक कार्यवाही को रोके जाने का तत्काल निर्देश जारी करने तथा नियमानुसार लाइसेन्स रद्द किये जाने की मांग की गयी है।

मे० अल नासिर एक्सपोर्ट प्रा०लि० का तर्क/साक्ष्य:-

मे० अल नासिर प्रा०लि० द्वारा सुनवाई दिनांक 03.01.2024 को अपना प्रतिउत्तर दाखिल किया गया गया जिसमें कथन किया गया है कि बोर्ड के आदेश दिनांक 18.08.2023 के अनुपालन में उद्योग बन्द है। जिसका निरन्तर अनुश्रवण प्रदूषण नियंत्रण बोर्ड द्वारा किया जा रहा है। अद्यतन निरीक्षण दिनांक 31.10.2023 व 2.11.2023 को किया गया है। उसके द्वारा कोई अवैध पशुवध नहीं किया गया है। उसके मेनगेट के सामने किसी प्रकार के ट्रैफिक की समस्या नहीं है। इसके सम्वन्ध में शिकायतकर्ता का कथन सही नहीं है। इकाई द्वारा किसी भी प्रकार का प्रदूषित उत्प्रवाह निस्तारित नहीं किया जाता है। उद्योग में करनाल टेक्नोलॉजी अपनायी गयी है एवं ZLD इकाई है। उ०प्र० प्रदूषण नियंत्रण बोर्ड व केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य विभिन्न प्राधिकारियों द्वारा समय-समय पर इकाई का निरीक्षण किया जाता है जिसमें कभी भी इकाई में अवैध

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कार्य होते नहीं पाया गया। प्रत्यावेदन / शिकायत दिनांक 25.08.2023 व 05.09.2023 असत्य भ्रामक एवं बनावटी है। अतः शिकायत को निरस्त किये जाने की मांग की गयी।

मुख्य पर्यावरण अधिकारी वृत्त-1 द्वारा प्रस्तुत आख्या:-

प्रश्नगत इकाई का निरीक्षण क्षेत्रीय कार्यालय गाजियाबाद के अधिकारियों द्वारा दिनांक 02.11.2023 व 01.01.2024 को किया गया। निरीक्षण दिनांक 02.11.2023 व 01.01.2024 को इकाई बंदी आदेश दिनांक 18.08.2023 के अनुपालन में बन्द पाया गया। उद्योग बन्द होने के सम्बन्ध में सहायक आयुक्त खाद्य सुरक्षा एवं औषधि प्रशासन गाजियाबाद के पत्र दिनांक 01.11.2023 द्वारा भी सूचित किया गया है कि उद्योग राज्य बोर्ड के बंदी आदेश के अनुपालन में बन्द है। मुख्य पशुचिकित्साधिकारी गाजियाबाद के पत्र दिनांक 02.01.2024 द्वारा सूचित किया गया है कि इकाई में बंदी के उपरान्त कोई स्लाटरिंग का कार्य नहीं हुआ है। सहायक पुलिस आयुक्त मसूरी गाजियाबाद की आख्या दिनांक 25.12.2023 द्वारा सूचित किया गया है कि उक्त शिकायत के सम्बन्ध में लगाई गई सील यथावत पायी गयी तथा फंक्ट्री में किसी भी प्रकार के पशुओं का कटान होना नहीं पाया गया।

विवेचना/निष्कर्ष:-

प्रत्यावेदन में वर्णित तथ्यों तथा पत्रावली पर उपलब्ध अभिलेखों का अवलोकन किया गया। प्रत्यावेदनकर्ता का मुख्य आरोप है कि प्रश्नगत उद्योग मे० अल-नासिर एक्सपोर्ट प्रा०लि० का संचालन बैकडोर से बंदी आदेश दिनांक 18.08.2023 के पश्चात भी किया जा रहा है तथा इकाई के मुख्य गेट के सामने का मार्ग मानक के अनुसार नहीं है एवं प्रतिबन्धित पशु का यथ किया जा रहा है। जिससे जल प्रदूषण कारित हो रहा है एवं बोरवेल के माध्यम से प्रदूषित उत्प्रवाह भूतिगत जल में प्रवाहित किया जा रहा है जिससे भूतिगत जल प्रदूषित हो रहा है। मुख्य पर्यावरण अधिकारी वृत्त-1 द्वारा प्रस्तुत आख्या में कहा गया है कि इकाई का निरीक्षण क्षेत्रीय कार्यालय गाजियाबाद के कार्मिकों द्वारा दिनांक 02.11.2023 एवं 01.01.2024 को किया गया जिसमें प्रश्नगत इकाई

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मे0 अल-नासिर एक्सपोर्ट प्रा0लि0 बंदी आदेश दिनांक 18.08.2023 के अनुपालन में बन्द पायी गयी। पत्रायली पर उपलब्ध सहायक आयुक्त खाद्य सुरक्षा एवं औषधि के पत्रांक -एफ0एस0डी0ए0/शिका0निस्ता0/2023-24/1631 दिनांक 01.11.2023 में अंकित है कि " दिनांक 31.10.2023 को स्थान- मे0 अल-नासिर एक्सपोर्ट प्रा0लि0, 2761 भूडगढी, डासना, गाजियाबाद का निरीक्षण नाजिमुद्दीन खान पुत्र रहुल्ला खान की उपस्थित में किया गया, जिसने स्वयं को उक्त प्रतिष्ठान का मैनेजर बताया। मौके पर उक्त प्रतिष्ठान में कोई भी व्यवसाय संचालित होते हुए नहीं पाया गया। मौके पर उक्त प्रतिष्ठान के मैनेजर द्वारा बताया गया कि प्रदूषण नियंत्रण बोर्ड द्वारा सील किये जाने के बाद से प्रतिष्ठान बंद है।" मुख्य पशुचिकित्साधिकारी गाजियाबाद के पत्रांक-1259/2023-24 दिनांक 02.01.2024 में अंकित है कि " निदेशक प्रशासन एवं विकास पशुपालन विभाग उ0प्र0 लखनऊ द्वारा मेसर्स अल-नासिर एक्सपोर्ट प्रा0लि0, भूडगढी, डासना, गाजियाबाद में नामित पशु चिकित्साधिकारी ने अपने पत्र दिनांक 02.01.2024 के द्वारा अवगत कराया है कि इकाई दिनांक 18.08.2023 से बन्द है, बन्दी उपरान्त इकाई में कोई स्लाटरिंग का कार्य नहीं हुआ है।" इसी प्रकार सहायक पुलिस आयुक्त, मसूरी, गाजियाबाद की जांच आख्या पत्रांक-एसीपी- मसूरी (लो0शि0-49) दिनांक: दिसम्बर 25, 2023 में अंकित है कि " दिनांक 25.12.2023 को उपरोक्त फैक्ट्री का आकस्मिक निरीक्षण किया गया एवं पीसीबी द्वारा लगायी गयी सील चेक की गयी, तो पाया कि पीसीबी द्वारा लगायी गयी सील वर्तमान में लगी हुयी है तथा उपरोक्त फैक्ट्री में किसी भी प्रकार से पर्युओं आदि का कोई कटान नहीं हो रहा है। निरीक्षण में यह भी ज्ञात हुआ कि वर्तमान में फैक्ट्री में मजदूर वर्ग भी उपस्थित नहीं हुआ एवं फैक्ट्री की सभी मशीनरी बन्द पायी गयी।" मुख्य पर्यावरण अधिकारी वृत्त-1 द्वारा प्रस्तुत आख्या तथा सम्बन्धित विभागों यथा सहायक आयुक्त खाद्य सुरक्षा एवं औषधि के पत्र दिनांक 01.11.2023, मुख्य पशुचिकित्साधिकारी गाजियाबाद के पत्र दिनांक 02.01.2024 एवं सहायक पुलिस आयुक्त, मसूरी गाजियाबाद की जांच आख्या दिनांक 25.12.2023 में प्रश्नगत मे0 अल-नासिर एक्सपोर्ट प्रा0लि0, खसरा नं0 2761, भूडगढी, डासना गाजियाबाद बोर्ड के बन्दी आदेश दिनांक 18.08.2023



के अनुपालन में बन्द पाया गया है। अतः उक्त तथ्यों के परिप्रेक्ष्य में प्रश्नगत प्रत्यावेदन दिनांक 25.08.2023 बलहीन है।

परन्तु प्रकरण जल प्रदूषण से होने के दृष्टिगत क्षेत्रीय अधिकारी गाजियाबाद को निर्देशित किया जाता है कि बन्दी आदेश दिनांक 18.8.2023 के अनुपालन का सतत अनुश्रवण जारी रखें तथा यदि कभी भी प्रश्नगत इकाई बन्दी आदेश उल्लंघन में अवैध रूप से संचालित की जाती है तो प्रत्यावेदन कर्ता साक्ष्य सहित अपनी शिकायत अधोहस्ताक्षरी के समक्ष प्रस्तुत कर सकता है। ऐसी शिकायत प्राप्त होने पर नियमानुसार कार्यवाही की जाएगी।

उपरोक्तानुसार प्रश्नगत प्रत्यावेदन दिनांक 25.08.2023 निस्तारित किया जाता है।

  
(मनोज सिंह)  
अध्यक्ष

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:—

1. श्री सुरेन्द्र पुत्र श्री प्रकाश, 82 शिवनपुरा, गाजियाबाद-201001
2. मै0 अल-नासिर एक्सपोर्ट्स प्राइवेट लिमिटेड, 2761 भूरगढ़ी, डासना, गाजियाबाद, उत्तर प्रदेश।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

  
अध्यक्ष

कार्यालय मुख्य पशु चिकित्साधिकारी, गाजियाबाद ।

पत्रांक 1259/2023-2024

दिनांक

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क्षेत्रीय अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड

गाजियाबाद

विषय:- गा० राष्ट्रीय हरित अधिकारण नई दिल्ली में योजित ओ०ए० संख्या 717/2023 में पारित आदेश दिनांक 08-12-2023 के अनुपालन के सम्बंध में ।

महोदय,

उपरोक्त विषयक अपने कार्यालय के पत्रांक संख्या 1801/अल-नासिर /2023 दिनांक 01-01-2024 का सन्दर्भ ग्रहण करने का कष्ट करे जिसके द्वारा मैरिस अल-नासिर एक्सपोर्ट, प्रा०लि० भूड गढी डासना, गाजियाबाद द्वारा इकाई में दिनांक 18-08-2023 के उपरान्त स्लाटरिंग का विवरण उपलब्ध कराने का अनुरोध किया है ।

उक्त के सन्दर्भ में अवगत कराना है कि निदेशक प्रशासन एवं विकास पशुपालन विभाग उ०प्र० लखनऊ द्वारा मैरिस अल-नासिर एक्सपोर्ट प्रा०लि० भूड गढी डासना, गाजियाबाद में नामित पशु चिकित्साधिकारी ने अपने पत्र दिनांक 2-01-2024 के द्वारा अवगत कराया है कि इकाई दिनांक 18-08-2023 से बन्द है, बन्दी उपरान्त इकाई में कोई स्लाटरिंग का कार्य नहीं हुआ है सूचनार्थ प्रेषित ।

भवदीय,

(डा० एस०पी० पाण्डेय)  
मुख्य पशु चिकित्साधिकारी  
गाजियाबाद

सहायक पुलिस आयुक्त, कार्यालय/  
नोडल अधिकारी जन लोक शिकायत  
कमिश्नरेट गाजियाबाद

ACP Police  
Report

कृपया अपने पत्रांक: जन लो0शि0-396/2023 दिनांकित 28-10-2023 का संदर्भ ग्रहण करने का कट करें, जो आवेदक श्री सुरेन्द्र पुत्र श्री प्रकाश निवासी 82 शिवनपुरा गाजियाबाद के शिकायती प्रार्थना पत्र में अंकित तथ्यों/आरोपों की जाँच कर आख्या उपलब्ध कराये जाने विषयक है।

आरोप:-

शिकायतकर्ता द्वारा शिकायत में मुख्यतः अल-नासिर एक्सपोर्ट प्राइवेट लि0 को PCB द्वारा सील करने के बावजूद भी उसके मालिक के द्वारा लगातार मीट काटने व प्रदूषण फैलाने के आरोप अंकित किये गये हैं।

आख्या:-

प्रकरण के सम्बंध में कथन अंकित कर अभिलेखों का अवलोकन कर मौका मुआयना किया गया, जिसका सार निम्नवत् है:-

शिकायतकर्ता श्री सुरेन्द्र पुत्र प्रकाश निवासी 82, शिवनपुरा थाना सिहानीगेट कमिश्नरेट गाजियाबाद, मो0नं0-9818122932 से पूछने पर बताया कि मैं उपरोक्त पते का निवासी हूँ मेरे द्वारा अल-नासिर एक्सपोर्ट प्राइवेट लि0 मीट फैक्ट्री के विरुद्ध प्रार्थना पत्र दिया था, जिसे मैं तस्वीक करता हूँ प्रार्थना पत्र में अंकित तथ्यों को ही मेरा बयान समझा जायें। श्रीमान जी से अनुरोध है कि उक्त सम्बंध मौका मुआयना करने के उपरान्त कार्यवाही करने की कृपा करें।

श्री नाजमुद्दीन खान पुत्र स्व० श्री रूहुल्लाह खान, मैनेजर अल नासिर एक्सपोर्ट खसरा न0-2761 भूरगढ़ी डारना थाना मसूरी गाजियाबाद मो0न0-9910011817 से पूछने पर बताया कि आवेदक श्री सुरेन्द्र पुत्र श्री प्रकाश चन्द्र निवासी सिहानीगेट गाजियाबाद द्वारा हमारी उपरोक्त फैक्ट्री पर जो आरोप लगाये गये हैं वो झूठे एवं निराधार हैं क्योंकि आवेदक द्वारा इस प्रार्थना-पत्र में जो आरोप लगाये गये हैं उन आरोपों के सम्बंध में प्रदूषण विभाग द्वारा पूर्व में जाँच की जास चुकी है एवं यह भी अवगत कराना है कि हमारी फैक्ट्री दिनांक-18.08.2023 से बन्द है जिसमें किसी भी प्रकार का कोई कार्य नहीं हो रहा है। आवेदक हम पर अनावश्यक रूप से दबाव बनाने हेतु झूठे आरोप अंकित करते हुये जगह-जगह पर शिकायत कर रहा है।

शिकायतकर्ता का कहना है कि पीसीबी के द्वारा अल नासिर एक्सपोर्ट खसरा न0-2761 भूरगढ़ी डारना थाना मसूरी गाजियाबाद को सील करने के उपरान्त भी फैक्ट्री में पशुओं आदि का कटान हो रहा है, जिसके सम्बंध में मेरे द्वारा दिनांक 25-12-2023 को उपरोक्त फैक्ट्री का आकस्मिक निरीक्षण किया गया एवं पीसीबी द्वारा लगायी गयी सील चैक की गयी, तो पाया कि पीसीबी द्वारा लगायी गयी सील वर्तमान में लगी हुयी है तथा उपरोक्त फैक्ट्री में किसी भी प्रकार से पशुओं आदि का कोई कटान नहीं हो रहा है। निरीक्षण से यह भी ज्ञात हुआ कि वर्तमान में फैक्ट्री में मजदूर दर्ग भी उपस्थित नहीं हुआ एवं फैक्ट्री की सभी मशीनरी बंद पायी गयी।

उपरोक्तानुसार लेखबद्ध किये कथनों, निरीक्षण स्थल से स्पष्ट हुआ कि थाना मसूरी क्षेत्रान्तर्गत ग्राम भूडगढ़ी स्थित मीट फैक्ट्री अल-नासिर एक्सपोर्ट प्राइवेट लि0 को पीसीबी द्वारा दिनांक 18-08-2023 सील किया गया था, जिसके फलस्वरूप फैक्ट्री बंद है। निरीक्षण के दौरान वर्तमान में उपरोक्त फैक्ट्री में किसी भी प्रकार से पशुओं आदि का कटान होना नहीं पाया गया है।

आख्या अवलोकनार्थ प्रेषित है।

संलग्नक: यथोपरि।

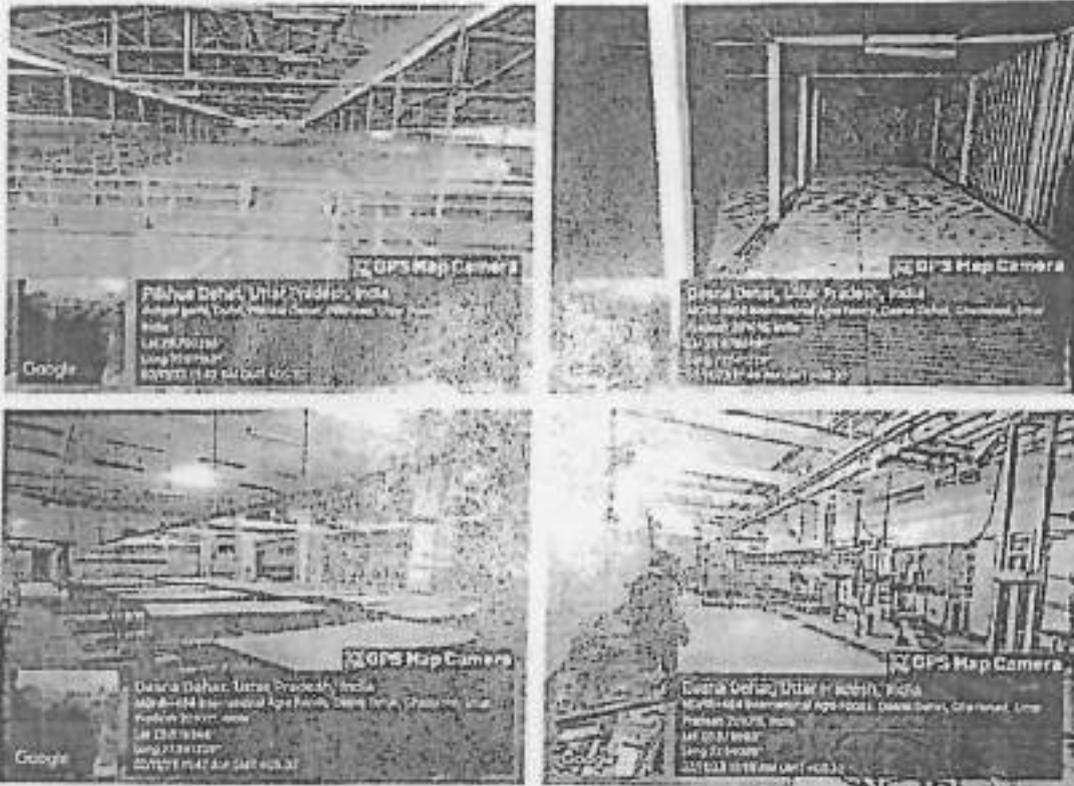
पत्रांक: एसीपी-मसूरी(लो0शि0-47)/23

दिनांक: दिसम्बर 25, 2023

28/12/23  
(नरेश कुमार)  
सहायक पुलिस आयुक्त, मसूरी  
गाजियाबाद

मैसर्स अल-नासिर एक्सपोर्ट प्रा0 लि0, खसरा नं-2781, ग्राम भूरगढ़ी डासना, गाजियाबाद के विरुद्ध श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद द्वारा शिकायत के सम्बन्ध में उद्योग की निरीक्षण आख्या।

उपरोक्त विषयक श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद जो अध्यक्ष महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित है, उक्त शिकायती पत्र पर राज्यपाल सचिवालय, उ0प्र0 के डायरी संख्या 10762जी0एस0 दिनांक 22.09.2023 तथा जिलाधिकारी महोदय, गाजियाबाद के टिप्पणी आदेश दिनांक 26.10.2023 के अनुपालन में उद्योग का निरीक्षण अधोहस्ताक्षरकर्ता द्वारा दिनांक 02.11.2023 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री नाजिम खान, प्रबन्धक उपस्थित थे। निरीक्षण के समय उद्योग बोर्ड मुख्यालय के पत्रांक एच-99580/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जारी बन्दी आदेश के अनुपालन में बन्द पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत है:-



शिकायत में वर्णित अन्य बिन्दुओं के सम्बन्ध में जाँच उद्योग के संचालन के उपरान्त किया जाना सम्भव हो सकेगा।

आख्या आपके अवलोकनार्थ एवं अतिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

*Leptu*  
(विपुल कुमार)

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghazialbad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: [roghazialbad@uppcb.in](mailto:roghazialbad@uppcb.in)

संदर्भ संख्या : 1290/C/A-382/2023

दिनांक 06/11/2023

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-1,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय: मैसर्स अल-नासिर एक्सपोर्ट प्रा० लि०, खसरा नं-2781, ग्राम मूरगढ़ी डासना, गाजियाबाद के विरुद्ध श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद द्वारा शिकायत के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री सुरेन्द्र पुत्र श्री प्रकाश, 82, शिवनपुरा, गाजियाबाद जो अध्यक्ष महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित है, उक्त शिकायती पत्र पर राज्यपाल सचिवालय, उ०प्र० के डायरी संख्या 10762जी०एस० दिनांक 22.09.2023 तथा जिलाधिकारी महोदय, गाजियाबाद के टिप्पणी आदेश दिनांक 28.10.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 02.11.2023 को किया गया। निरीक्षण आख्या संलग्न है। आख्यानुसार उद्योग बोर्ड मुख्यालय के पत्रांक एच-99580/सी-1/जल/जी-113/2023 दिनांक 18.08.2023 द्वारा जारी बन्दी आदेश के अनुपालन में बन्द पाया गया।

निरीक्षण आख्या पत्र के साथ संलग्नकर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)  
क्षेत्रीय अधिकारी

प्रतिलिपि: जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनाार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-18, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4180108  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 228010

Pssai Report

प्रेषक,

सहायक आयुक्त (खाद्य)-II  
खाद्य सुरक्षा एवं औषधि प्रशासन,  
जनपद गाजियाबाद।

सेवा में,

जिलाधिकारी महोदय,  
जनपद गाजियाबाद।

पत्रांक-एफओएसडीओ/शिकाओनिस्तार/2023-24/1631

दिनांक- 01/11/23

विषय- सुरेन्द्र पुत्र श्री प्रकाश की शिकायत के निस्तारण के सम्बन्ध में।  
महोदय,

उपर्युक्त विषयक आपके पृष्ठांकन दिनांक-25.08.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें शिकायतकर्ता सुरेन्द्र पुत्र श्री प्रकाश निवासी-82, शिवनपुरा, गाजियाबाद ने मैसर्स अल नासीर एक्सपोर्ट प्रा० लि०, 2761 भूडगडी, डासना, गाजियाबाद को प्रदूषण नियंत्रण बोर्ड द्वारा सील किये जाने के बावजूद चोरी छुपे व्यवसाय करने के सम्बन्ध में शिकायत की है। जिसकी जाँच/निरीक्षण सहायक आयुक्त (खाद्य), श्री विनीत कुमार के नेतृत्व में मुख्य खाद्य सुरक्षा अधिकारी श्री एन.एन. झा व खाद्य सुरक्षा अधिकारी श्री अमित कुमार सिंह के द्वारा दिनांक-31.10.2023 को स्थान-मैसर्स अल नासीर एक्सपोर्ट प्रा० लि०, 2761 भूडगडी, डासना, गाजियाबाद का निरीक्षण त्जामुद्दीन खान पुत्र रहुल्ला खान की उपस्थिति में किया गया, जिसने स्वयं को उक्त प्रतिष्ठान का मैनेजर बताया। मौके पर उक्त प्रतिष्ठान में कोई भी व्यवसाय संचालित होते हुए नहीं पाया गया। मौके पर उक्त प्रतिष्ठान के मैनेजर द्वारा बताया गया कि प्रदूषण नियंत्रण बोर्ड द्वारा सील किये जाने के बाद से प्रतिष्ठान बन्द है।

अतः महोदय से अनुरोध है कि उक्त शिकायत को निक्षेपित करने का कष्ट करें।

भवदीय

(विनीत कुमार) 01/11/2023  
सहायक आयुक्त (खाद्य)-II  
जनपद गाजियाबाद।

T.C

32 134

Annexure A/2 (colly)

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
78872/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 26/02/2020

To ,

Shri MOHD SAALIM QURESHI  
M/s AL NASIR EXPORTS PVT LTD  
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015  
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No. 6936348

Dated : 26/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL NASIR EXPORTS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Ashok Kumar Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O  
C-1

Enclosed : As above  
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar Tiwari

C.E.O  
C-1

## U.P. Pollution Control Board

Dated : 26/02/2020

## CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day Buffaloes per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 6 TPH	wood	1	Particulate Matter	30 mt. stack from G.L with multi cyclone dust collector
2	2x 1010 KVA D.G Set	H.S.D	3,4	Sulphur Dioxide	each minimum 6.40 mt. from the nearest roof
3	D.G Set 500 KVA	H.S.D	2	Sulphur Dioxide	minimum 4.5 mt. above nearest roof

## 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E.P Rules 1986
2	2,3,4	Sulphur Dioxide	As per E.P Rules 1986

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control

12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220 2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf) .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

#### Specific Conditions:

- 1- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit i.e. M/s International Agro Foods, Khasma No-2764, 2765, 2766, Vill-Bhoorgarhi, Dasna, Ghaziabad. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 4- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-291/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 5- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124 2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 6- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 7- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal.
- 8- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 9- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 11- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

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Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

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## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/wate  
r/GHAZIABAD/2019

Dated : 12/03/2020

To ,

Shri MOHD SAALIM QURESHI  
M/s AL NASIR EXPORTS PVT LTD  
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.),GHAZIABAD,201015  
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No :6933040

Dated :12/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. AL NASIR EXPORTS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok Kumar  
Kumar  
Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O  
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Enclosed : As above  
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok Kumar  
Kumar  
Tiwari

C.E.O  
C-1

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AL NASIR EXPORTS PVT LTD vide

Consent Order No. 6933040/ Water

Dated : 12/03/2020

## CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4 KLD	Septic Tank
2	Industrial	200 KLD	ETP

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	4 KLD
2	Total Suspended Solids	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	BOD	As per E.P Rules 1986
5	Oil & Grease	As per E.P Rules 1986

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Quantity of Discharge	200 KLD
5	Oil & Grease	As per E.P Rules 1986

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1- The industry shall follow the guidelines for the utilization of treated effluent in irrigation, which are available on the website of CPCB at the web link <http://cpcb.nic.in/NGT/Guidelines-UTE-irrigation.pdf>
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 4- The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 hours basis.
- 5- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 6- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 7- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 8- The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 9- The industry shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 10- The industry shall use the brine solution or de-freezing in the place of salt to preserve the raw hides to reduce the TDS in the effluent.
- 11- The industry shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 12- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 13- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 14- The flow meter should be installed and the industry should appoint skilled and qualified persons to operate the ETP.
- 15- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should follow the Karnal Technology for the disposal of treated effluent and under no circumstance the water waste of the industry should reach any surface water body.
- 18- The industry should submit the EIA study report in triplicate after the compilation of the same.
- 19- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 20- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 23- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986 as amended.
- 24- The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 x7 Hours basis.
- 25- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 26- The flow meter should be installed at inlet of Kernel Technology and log book should be maintained.

27- The industry should submit the irrigation plan approved or authenticated by the reputed Agricultural University.

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Issued with the permission of competent authority .

Ashok  
Kumar  
Tiwari

For and on behalf of U.P. Pollution Control Board .

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## GROUND WATER DEPARTMENT

(Hamama Ganga & Canal Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE  
FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/  
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND  
WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:  
REG017479**

**VALID FROM 22/11/2021 TO 21/11/2026**

Registration No.: 202106000519

Name of the Owner	MOHD SALEEM QURESHI	Application Form Serial No.	G2BD0621RIN0088
Address of the Applicant	Khasra No-2761 Bhoorgarhi, Dasna, Ghaziabad	Specimen Signature	
Date of Submission	23/06/2021	Company Address	Khasra No-2761, village Bhoorgarhi, Dasna, Ghaziab
Company Name	Al Nasir Exports Pvt Ltd		

### Location Particulars

District	Ghaziabad	Block	RAJAPUR
Plot No./Khasra No.	Khasra No-2761, village Bhoorgarhi,	Municipality/Corporation	No
Ward No./Holding No.			N/A

### Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	11/04/2012	Depth of the Well (in meter)	48.00
Type of Well	Tube Well/Boring		

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DownloadRegCertificate

Purpose of well	Industrial	Assembly Size(For Tube Well)	
Sluicet Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	30.00
Date of Energization (In Case of Electric Pump)		11/04/2012	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	30.00	Maximum Allowable Running Hours Per Day	10.00
Maximum Allowable Annual Extraction of Ground Water:			99000

Reason for renewal of

N.O.C.

महोदय को निवेदन है कि

आप

We need this much ground water to continuously run our plant on daily basis for both both industrial as well as domestic usage.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

1. In case of any change of ownership of the proposed well, fresh authorization has to be obtained
2. No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
3. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item (3i) shall not exceed to the recorded rate from water meters.
4. The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
5. In case of any change of ownership of the existing well, fresh registration has to be obtained.
6. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
7. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
8. The Certificate of Authorization/ N.O.C shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
9. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
10. Guidelines for Installation of Piezometers and their Monitoring
11. Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of N.O.C.
12. The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as its case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS**
- (A) For Industrial User No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means
- iv) Construction of observation well(s) (piezometer (s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells. Monthly water level data shall be submitted online to the Ground Water Department, UP
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

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DewateringCertificate

- vi) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Control
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 06/12/2021

Place: Ghazabad

**This certificate is electronically generated and does not require digital signature**

T.C  
/s/

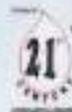


**Bharat Oil & Waste Management Ltd.**

Petroleum Refining, Hazardous Waste Management & Incineration  
Refiners & Manufacturers of Industrial Lubricating Oils

Since 1978

ISO 9001:2000



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Annexure A/4

## MEMBERSHIP CERTIFICATE

**M / s. Al-Nasir Exports Pvt. Ltd.**

**2761, Bhoorgarhi, Dasna, Ghaziabad-201015, UP**

is a registered member of our facility



BOWML/K/2323/17

**Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP**

for safe, legal & scientific Disposal of Hazardous Waste

**Member # : BOWML/K/2323/17**

**Expiry Date : February 24, 2025**



Scan & Verify

One may verify 'active' membership by calling  
Bharat Oil & Waste Management Ltd. at  
011-4100 0710, 2981 6466 or Email: [sales@bharatoil.com](mailto:sales@bharatoil.com)

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi Sales Coordinator <a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	Digitally Signed By: Pragati Rohtagi Date: 2024-06-21 13:34:18 IP: 132.162.146.74 ID: A0h17T30CM5edRn9nCAFw== Click here to E-verify
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Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja GM (Admin & Fin.) <a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	Digitally Signed By: Sunder K Kukreja Date: 2024-06-21 13:42:05 IP: 49.58.178.105 ID: 6ZaFlewoWKO7Pw75Hrjw== Click here to E-verify
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Authorized Signatory



### Sales Office :

11, Community Centre, LGF, East of Kailash  
New Delhi - 110 065, India

### Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India  
Ph : 41000710, 26210205    Telefax : 26216466

Email : [sales@bharatoil.com](mailto:sales@bharatoil.com)    [www.bharatoil.com](http://www.bharatoil.com)

### Facilities :

- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, VII. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 24633/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2024

Dated :14/05/2024

To,

M/s AL NASIR EXPORTS PVT LTD

Khasra No-2761 Bhoogarhi, Dasna, Ghaziabad,GHAZIABAD,201015

Tehsil :Bhojpur

District :GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 24633 and 14/05/2024 .
2. Reference of application (No. and date) 25699760 and 24/04/2024 .
3. Mr MOHD SALEEM QURESHI of M/s AL NASIR EXPORTS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Khasra No-2761 Bhoogarhi, Dasna, Ghaziabad .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 5.1 Used or spent oil	Through Authorised Recycler/TSDF	0.5 Kl/Annum
2	Schedule I, Cat 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.025 Ton/Annum

1. The authorization shall be valid for a period of 13/05/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

#### **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

- Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
  - 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
  - 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
  - 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
  - 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
  - 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
  - 14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
  - 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
  - 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
  - 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
  - 18- Ground water monitoring report of premises shall be submitted within one month.
  - 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

UTTAR PRADESH POLLUTION CONTROL BOARD

Vivek Roy  
Digitally signed  
by Vivek Roy  
Date: 2024.05.24  
19:10:41 +05'30'

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Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

**Vivek**  
**Roy**  
CEO/EE, I/C Circle

Digitally signed  
by Vivek Roy  
Date: 2024.05.24  
19:10:56 +05'30'



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का संदेश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प में - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, कपटरी, चम्मच, स्ट्रॉ, ईयरबुक्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने बॉने या कटलरी की प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चर्चीय अर्धव्यवस्था (सर्क्युलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वृद्धि उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्जिनल परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाजीकरण करें
- उपयोगी थैप खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त मल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/सिग्नल क्रॉसिंग पर कार/स्मूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टांड बेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के पति हूयाय चरित्र है।

T.C  
[Signature]



51 153 Annexure A/5 (colly)

# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph. 9911516076, 9811736063



TC-13009

## TEST REPORT

URL : TC130092400009484F

TEST REPORT NO : ETS/143/04/2024

DATE OF REPORT : 24-04-2024

## WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address Of Customer : M/s AL-NASIR EXPORTS PVT. LTD.  
 KHASRA NO. 2761, BHOORGARHI, DASNA, GHAZIABAD, UTTAR PRADESH, INDIA -

Date of Sampling : 18-04-2024  
 Analysis Start Date : 19-04-2024  
 Analysis End Date : 24-04-2024  
 Sampling ID No. : 143/04  
 Sampling Done By : ETS LAB  
 Sampling Location : ETP OUTLET  
 Sampling Description : WASTE WATER SAMPLE AFTER TREATMENT  
 Sampling Method : ETS/STP/WATER-02  
 Sampling Quantity : ONE + ONE L  
 Packing Condition : Sealed at 4 deg.C  
 Packed in : PVC & Glass Bottle

S.No.	Parameter	Unit	Result	Standards (CPCB) (Max)	Test Method
1	ph	--	7.60	6.5 - 8.5	APHA-4500 (H+B)
2	Total Suspended Solids	mg/L	30.5	50 (For Slaughter House/Meat Processing or Both)	APHA-2540 (H+B)
3	B.O.D. (3 days at 27°C)	mg/L	15.9	30	APHA-5210 (B)
4	C.O.D.	mg/L	149	250	APHA-5220 (B)
5	Oil & grease	mg/L	2.8	10	APHA-5520

\*\*\*\* End Of Report\*\*\*\*



FOR ENVIRO-TECH SERVICES

Page 1 Of 1

of ENVIRO-TECH SERVICES

And Chaudhary  
(Technical Manager)

CHECKED BY

AUTHORIZED SIGNATORY

Form no ETS/LAB/TR-10 Issue No 05 dt.01/04/2019 Rev. No 04 dt.01/04/2019

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TC-13009



URL : TC13009240000486F

## TEST REPORT

TEST REPORT NO : ETS/145/04/2024

DATE OF REPORT : 24-04-2024

## WATER SAMPLE ANALYSIS REPORT

Name And Address Of Customer

: M/s AL-NASIR EXPORTS PVT. LTD.  
 KHASRA NO. 2761, BHOORGARHI, DASNA, GHAZIABAD, UTTAR PRADESH, INDIA -

Date of Sampling : 18-04-2024

Analysis Start Date : 19-04-2024

Sampling ID No. : 145/04

Analysis End Date : 24-04-2024

Sampling Description : GROUND WATER

Sampling Done By : ETS LAB

Sampling Location : BOREWELL NO. 2

Sampling Method : ETS/STP/WATER-02

Sampling Quantity : FIVE +

Packing Condition : Sealed

Packed in : PVC Cone+Glass Bottle

S.No. Parameter

Unit Result

Test Method

Drinking Water Standards / Limit (IS:10500-2012)

Desirable Limit Permissible Limit

S.No.	Parameter	Unit	Result	Drinking Water Standards / Limit (IS:10500-2012)	Test Method	
				Desirable Limit	Permissible Limit	
1	Colour	Hazen	< 5	5 max	15 max	APHA-2120(C)
2	Odour	--	AGREEABLE	Agreeable	Agreeable	IS 3025 (P-5)
3	Taste	--	AGREEABLE	Agreeable	Agreeable	IS 3025 (P-6)
4	Turbidity	NTU	< 1	1 max	5 max	APHA-2120(B) IS 3025(P-10)-1984
5	pH	--	7.58	6.5-8.5	No Restriction	APHA-4500+H265 2005 (P-18)-1983
6	Total Hardness	mg/L	345	200 max	600 max	APHA-2140(C) IS 3025(P-21)-1983, NEAPF-2000
7	Iron (Fe)	mg/L	0.38	0.3 max	No Relation on	APHA-2111 (B)
8	Chloride (Cl)	mg/L	84.2	250 max	1000 max	APHA-4500 (B) IS 3085(P-35)-1980
9	Residual Free Chlorine	mg/L	< 0.1	0.2 max	1.0 min	APHA-4500 (A)
10	Total Dissolved Solids (TDS)	mg/L	663.7	500 max	2000 max	APHA-2140 (C)
11	Calcium (Ca)	mg/L	55.2	75 max	200 max	APHA-3500 (B) IS 3025(P-41)-1981
12	Magnesium (Mg)	mg/L	32.1	30 max	100 max	APHA-3500-Mg (B) IS 3025(P-42)-1984
13	Copper (Cu)	mg/L	< 0.01	0.05 max	1.5 max	APHA-2111 (B)
14	Manganese (Mn)	mg/L	< 0.01	0.1 max	0.3 max	APHA-2111 (B)
15	Sulphate (SO <sub>4</sub> )	mg/L	80.1	200 max	400 max	APHA-4500 (B) IS 3085(P-35)-1980
16	Nitrate (NO <sub>3</sub> )	mg/L	1.58	45 max	No Relation	APHA-4500 (NO <sub>3</sub> ) IS 3025(P-19)-1980
17	Fluoride (F)	mg/L	0.45	1.0 max	1.5 max	APHA-4500 (F)

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LAB/TR-09 Issue No 05 dt 01/04/2019 Rev No 04 dt 01/04/2019

FOR ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY  
 (Technical Manager)



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TC-13009

## TEST REPORT

URL : TC130092400000488F

TEST REPORT NO : ETS/145/04/2024

DATE OF REPORT : 24-04-2024

Sl. No.	Parameter	Unit	Result	Standard	Relaxation	Method
18	Pterotic Compounds (C, H, Cl)	mg/L	< 0.1	0.001 max	0.002 max	APHA-8230
19	Mercury (Hg)	mg/L	< 0.01	0.001 max	No Relaxation	APHA-8112 (B)
20	Cadmium (Cd)	mg/L	< 0.01	0.003 max	No Relaxation	APHA-8111 (B)
21	Selenium (Se)	mg/L	< 0.01	0.01	No Relaxation	APHA-8113 (B)
22	Arsenic (As)	mg/L	< 0.01	0.01 max	0.05 max	APHA-8105 (B)
23	Lead (Pb)	mg/L	< 0.01	0.01 max	No Relaxation	APHA-8114 (B)
24	Zinc (Zn)	mg/L	0.2	5 max	15 max	APHA-3111 (B)
25	Chromium (Cr+6)	mg/L	< 0.01	0.05 max	No Relaxation	APHA-3500 (B)
26	Mineral oil	mg/L	< 0.5	0.50 max	No Relaxation	IS 3025 (P-20)
27	Total Alkalinity	mg/L	325.4	200 max	500 max	APHA-2000 (B) 10/20/20/30/40/50/60/70/80/90
28	Aluminium (Al)	mg/L	< 0.01	0.03 max	0.2 max	APHA-3100 (B)
29	Boron (B)	mg/L	0.14	0.5 max	1.0 max	APHA-4500 (B)
30	Ammonia (as total Ammonia-N)	mg/L	< 0.3	0.50	No Relaxation	APHA-4500 (C)
31	Barium (Ba)	mg/L	< 0.01	0.1 max	No Relaxation	APHA-3011 (B)
32	Sulfide (H <sub>2</sub> S)	mg/L	< 0.01	0.05	No Relaxation	APHA-4500 F
33	Molybdenum (Mo)	mg/L	< 0.01	0.07	No Relaxation	APHA-5111 (B)
34	Nickel (Ni)	mg/L	< 1.01	0.02	No Relaxation	APHA-5111 (B)
35	Silver (Ag)	mg/L	< 0.01	0.1	No relaxation	APHA-3111 (B)

\*\*\*\* End Of Report\*\*\*\*

For ENVIRO-TECH SERVICES

Anil Kumar Chaudhary  
(Technical Manager)



FOR ENVIRO-TECH SERVICES

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AUTHORIZED SIGNATORY

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TEST REPORT NO : ETS/145/04-2024

DATE OF REPORT : 24-04-2024

S.No.	Parameter	Unit	Result	Specification 1	Specification 2	Test Method
1	Pesticides	µg/L	ABSENT	ABSENT	No Relaxation	IS:14628
2	Polynuclear Aromatic Hydrocarbon (PAH)	mg/l	ABSENT	0.0001	No Relaxation	APHA-6440
3	Poly Chlorinated Bipicycles (PCB)	mg/L	ABSENT	0.0005	No Relaxation	APHA - 6431 (B)
4	Bromoforn	mg/l.	ABSENT	0.1	No Relaxation	APHA-6232
5	Dibromo Chloro Methane	mg/l	ABSENT	0.1	No Relaxation	APHA-6232
6	Bromo Dichloro Methane	mg/l.	ABSENT	0.06	No Relaxation	APHA-6232
7	Chloroform	mg/l.	ABSENT	0.2	No Relaxation	APHA-6232
8	Chloramine	mg/L	ABSENT	4.0	No Relaxation	APHA-4500-Cl
9	Total Coliform	per 100 ml	ABSENT	Absent	No Relaxation	IS:15185-2016
10	e-Coli	per 100 ml	ABSENT	Absent	No Relaxation	IS:15185-2016
11	Abscher	µg/L	ABSENT	20	No Relaxation	G.C.Method US
12	Atrazine	µg/L	ABSENT	2	No Relaxation	G.C.Method, US
13	Aktrin/Dieldrin	µg/L	ABSENT	0.03	No relaxation	G.C.Method,US I
14	Alpha HCH	µg/L	ABSENT	0.01	No Relaxation	G.C.Method, US
15	Beta HCH	µg/L	ABSENT	0.04	No Relaxation	G.C.Method, US
16	Bucachlor	µg/L	ABSENT	125	No Relaxation	G.C.Method, US
17	Chlorpyrifos	µg/L	ABSENT	30	No Relaxation	G.C.Method,US
18	Delta HCH	µg/L	ABSENT	0.04	No Relaxation	G.C.Method, US

FOR ENVIRO - TECH SERVICES

Page 1 of 2

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FOR ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY  
Anil Kumar Choudhary  
(Technical Manager)

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# ENVIRO-TECH SERVICES

Analytical Laboratory



ISO 45001

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19	2,4 Dichlorophenoxy Acetic Acid	µg/L	ABSENT	30	No Relaxation	G.C.Method,USE
20	DDT(o,p& p-isomers of DDT,DDE DDE)	µg/L	ABSENT	1	No Relaxation	G.C.Method,USE
21	Endosulfan(Alpha,Beta & Sulphate)	µg/L	ABSENT	0.4	No Relaxation	G.C.Method,USE
22	Etion	µg/L	ABSENT	3	No Relaxation	G.C.Method,USE
23	Gamma HCH (Lindane)	µg/L	ABSENT	2	No Relaxation	G.C.Method,USE
24	Isoproturon	µg/L	ABSENT	9	No relaxation	G.C.Method,USE
25	Malathion	µg/L	ABSENT	100	No Relaxation	G.C.Method,USE
26	Methyl Parathion	µg/L	ABSENT	0.3	No Relaxation	G.C.Method,USE
27	Monoerotophos	µg/L	ABSENT	1	No Relaxation	G.C.Method,USE
28	Phorate	µg/L	ABSENT	2	No Relaxation	G.C.Method,USE
29	Cyanide (Cn)	mg/L	<0.01	0.05	No Relaxation	APHA-4500 (C)
30	Anionic Detergent (MIAS)	mg/L	<0.05	0.2	No Relaxation	APHA-4540

\*\*\* End Of Report\*\*\*

FOR ENVIRO-TECH SERVICES

For ENVIRO-TECH SERVICES

Anil Kumar Chaudhary  
(Technical Manager)

CHECKED BY



AUTHORIZED SIGNATORY

Notes:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



## TEST REPORT

ULR : TC130092400000546F

TEST REPORT NO : ETS/141/05/2024

DATE OF REPORT : 08-05-2024

### STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address Of Customer : M/s AL-NASIR EXPORTS PVT. LTD.  
KHASRA NO. 2761, BHOORGARHI, DASNA, GHAZIABAD, UTTAR PRADESH, INDIA -

Date Of Sampling : 04-05-2024  
 Analysis Start Date : 06-05-2024  
 Analysis End Date : 08-05-2024  
 Duration Of Sampling : 30 MIN.  
 Sample ID No : 141/05  
 Sampling Done By : ETS LAB  
 Sampling Method : ETS/STP/STACK-01  
 Stack Attached To : BOILER  
 Capacity : 6 TPH  
 Type Of Fuel Used : WOOD  
 Quantity Of Fuel Used : 900 KG/HR  
 Stack Height Above The Ground : 30 Mtr  
 Stack Dia At The Top : 900 mm  
 Material Of Construction : MS  
 Normal Operation Schedule : 24 HRS  
 Attached APCS : WET SCRUBBER, DUST COLLECTOR & APH  
 Equipments Used : ETS/INST-21/1 (LATA), . . .  
 Ambient Temperature : 41°C  
 Velocity Of Flue Gases : 7.7 Mtr/Sec  
 Flue Gas Temperature : 85°C  
 Quantity Of Emission Discharged : 17625.76m³/hr

S.No.	Parameter	Unit	Result	Specification/ Limit (As Per CPCB)	Test Method
1	Particulate Matters (PM)	mg/NM3	40.6	400 (>2 TPH to <10TPH)	IS:11255 (P-1)-2019
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/NM3	18.3	600	IS:11255 (P-2)-2019
3	Oxides of Nitrogen (NO <sub>x</sub> )	mg/Nm³	24.8	600	IS:11255 (P-7)-2022
4	Carbon Monoxide (CO)	% by Vol	0.15	1% By Volume	IS:13270-2019

Remarks: MONITORING DONE AT 12.26 HRS TO 12.55 HRS.

\*\*\*\* End Of Report\*\*\*\*

FOR ENVIRO-TECH SERVICES

Page 1 Of 1

FOR ENVIRO-TECH SERVICES

Anil Kumar Chaudhary  
(Technical Manager)

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Format No: ETS/LAB/TR-05 Issue No 05 dt 01/04/2019 Rev No 04 dt 01/04/2019

#### Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



**PEZOMETER PASSWORD & LOGIN**

URL- 104.199.220.228/webdatalogin

login- nasir

password - da5Na\_gzd

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## CAMERA LOGIN

URL- 192.168.0.109

USERNAME -admin

PASSWORD - alnasir@123

## OCEMS & CEMS PASSWORD & LOGIN

URL - [www.xylem-errand.com](http://www.xylem-errand.com)

login - alnasirepl

password - an##ep1gb

T. L  
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June  
2024

Annexure A/7 (colly)  
Borewell (Kandring)

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1/6/24	13624	13664	40	40	<del>OK</del>
2	2/6	13664	13701	37	77	<del>OK</del>
3	3/6	13701	13748	47	124	<del>OK</del>
4	4/6	13748	13796	48	172	<del>OK</del>
5	5/6	13796	13853	57	229	<del>OK</del>
6	6/6	13853	13894	41	270	<del>OK</del>
7	7/6	13894	13912	18	288	<del>OK</del>
8	8/6	13912	13954	42	332	<del>OK</del>
9	9/6	13954	14012	58	390	<del>OK</del>
10	10/6	14012	14093	81	471	<del>OK</del>
11	11/6	14093	14129	36	507	<del>OK</del>
12	12/6	14129	14164	35	542	<del>OK</del>
13	13/6	14164	14194	30	572	<del>OK</del>
14	14/6	14194	14210	16	588	<del>OK</del>
15	15/6	14210	14244	34	622	<del>OK</del>
16	16/6	14244	14270	26	648	<del>OK</del>
17	17/6	14270	14295	25	673	<del>OK</del>
18	18/6	14295	14317	22	695	<del>OK</del>
19	19/6	14317	14336	19	714	<del>OK</del>
20	20/6	14336	14367	31	745	<del>OK</del>
21	21/6	14367	14400	33	778	<del>OK</del>
22	22/6	14400	14435	35	813	<del>OK</del>
23	23/6	14435				
24	24/6					
25	25/6					
26	26/6					
27	27/6					
28	28/6					
29	29/6					
30	30/6					
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## AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1-5-24	12374	12439	65	65	AD
2	2-5-24	12439	12448	09	74	AD
3	3-5-24	12448	12471	23	97	AD
4	4-5-24	12471	12512	41	138	AD
5	5-5-24	12512	12545	33	171	AD
6	6-5-24	12545	12604	59	230	AD
7	7-5-24	12604	12612	8	238	AD
8	8-5-24	12612	12632	20	258	AD
9	9-5-24	12632	12668	36	294	AD
10	10-5-24	12668	12682	14	308	AD
11	11-5-24	12682	12759	77	385	AD
12	12-5-24	12759	12808	49	434	AD
13	13-5-24	12808	12843	35	469	AD
14	14-5-24	12843	12899	56	525	AD
15	15-5-24	12899	12934	35	560	AD
16	16-5-24	12934	12992	58	618	AD
17	17-5-24	12992	13056	64	682	AD
18	18/5	13056	13091	35	717	AD
19	19/5	13091	13128	37	754	AD
20	20/5	13128	13176	48	802	AD
21	21/5	13176	13228	52	854	AD
22	22/5	13228	13284	56	910	AD
23	23/5	13284	13329	45	955	AD
24	24/5	13329	13341	12	967	AD
25	25/5	13341	13379	38	1005	AD
26	26/5	13379	13419	40	1045	AD
27	27/5	13419	13456	37	1082	AD
28	28/5	13456	13497	41	1123	AD
29	29/5	13497	13537	40	1163	AD
30	30/5	13537	13578	41	1204	AD
31	31/5	13578	13624	46	1250	AD

SIGNATURE

April - 2024 Borewell 164 (Rendering) 62

AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1-4-24	11701	11706	5	5	✓
2	2-4-24	11706	11716	10	15	✓
3	3-4-24	11716	11721	5	20	✓
4	4-4-24	11721	11725	4	24	✓
5	5-4-24	11725	11728	3	27	✓
6	6-4-24	11728	11732	4	31	✓
7	7-4-24	11732	11736	4	35	✓
8	8-4-24	11736	11738	2	37	✓
9	9-4-24	11738	11763	25	62	✓
10	10-4-24	11763	11790	27	97	✓
11	11-4-24	11790	11808	18	107	✓
12	12-4-24	11808	11816	8	115	✓
13	13-4-24	11816	11827	11	126	✓
14	14-4-24	11827	11844	17	143	✓
15	15-4-24	11844	11862	18	161	✓
16	16-4-24	11862	11872	10	171	✓
17	17-4-24	11872	11909	37	208	✓
18	18-4-24	11909	11964	55	263	✓
19	19-4-24	11964	11974	10	273	✓
20	20-4-24	11974	12010	36	309	✓
21	21-4-24	12010	12061	51	360	✓
22	22-4-24	12061	12115	54	414	✓
23	23-4-24	12061	12143	82	496	✓
24	24-4-24	12143	12175	32	528	✓
25	25-4-24	12175	12193	18	546	✓
26	26-4-24	12193	12220	27	573	✓
27	27-4-24	12220	12257	37	604	✓
28	28-4	12257	12296	39	649	✓
29	29-4	12296	12337	41	690	✓
30	30-4	12337	12374	37	727	✓
31						

SIGNATURE

June

Borewell (Office)

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1.6.24	87830	88028	198	198	AR
2	2.6.24	88028	88200	172	370	AR
3	3.6	88200	88400	200	570	AR
4	4/6	88400	88598	198	768	AR
5	5/6	88598	88808	210	978	AR
6	6/6	88808	89013	205	1183	AR
7	7/6	89013	89073	60	1243	AR
8	8/6	89073	89273	200	1443	AR
9	9/6	89273	89478	205	1648	AR
10	10/6	89478	89686	208	1856	AR
11	11/6	89686	89895	209	2065	AR
12	12/6	89895	90100	205	2270	AR
13	13/6	90100	90310	210	2480	AR
14	14/6	90310	90378	68	2548	AR
15	15/6	90378	90588	210	2758	AR
16	16/6	90588	90793	205	2963	AR
17	17/6	90793	90855	62	3025	AR
18	18/6	90855	90915	60	3085	AR
19	19/6	90915	9113	198	3283	AR
20	20/6	9113	91308	195	3478	AR
21	21/6	91308	91374	66	3544	AR
22	22-6	91374	91572	198	3742	AR
23	23-6	91572				
24	24-6					
25	25-6					
26	26-6					
27	27-6					
28	28-6					
29	29-6					
30	30-6					
31						

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Bore well (office) 166

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### AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1-5-24	83377	83485	108	108	<del>AP</del>
2	2-5-24	83485	83595	110	218	<del>AP</del>
3	3-5-24	83595	83650	55	273	<del>AP</del>
4	4-5-24	83650	83775	125	398	<del>AP</del>
5	5-5-24	83775	83900	125	523	<del>AP</del>
6	6-5-24	83900	84028	128	651	<del>AP</del>
7	7-5-24	84028	84140	112	763	<del>AP</del>
8	8-5-24	84140	84264	124	887	<del>AP</del>
9	9-5-24	84264	84390	126	1013	<del>AP</del>
10	10-5-24	84390	84430	40	1053	<del>AP</del>
11	11-5-24	84430	84595	165	1218	<del>AP</del>
12	12-5-24	84595	84763	168	1386	<del>AP</del>
13	13-5-24	84763	84923	160	1546	<del>AP</del>
14	14-5-24	84923	85091	168	1714	<del>AP</del>
15	15-5-24	85091	85281	190	1904	<del>AP</del>
16	16-5-24	85281	85466	185	2089	<del>AP</del>
17	17-5-24	85466	85521	55	2144	<del>AP</del>
18	18/5	85521	85716	195	2339	<del>AP</del>
19	19/5	85716	85911	195	2534	<del>AP</del>
20	20/5	85911	86108	197	2731	<del>AP</del>
21	21/5	86108	86303	195	2926	<del>AP</del>
22	22/5	86303	86504	201	3107	<del>AP</del>
23	23/5	86504	86704	200	3307	<del>AP</del>
24	24/5	86704	86739	35	3342	<del>AP</del>
25	25/5	86739	86929	190	3532	<del>AP</del>
26	26/5	86929	87089	160	3692	<del>AP</del>
27	27/5	87089	87259	170	3862	<del>AP</del>
28	28/5	87259	87430	171	4033	<del>AP</del>
29	29/5	87430	87615	185	4218	<del>AP</del>
30	30/5	87615	87780	165	4383	<del>AP</del>
31	31/5	87780	87830	50	4433	<del>AP</del>

SIGNATURE

Borewell-Ind (167, affree)

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April-2024

## AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1/4/24	80865	80955	90	90	✓
2	2/4/24	80955	81050	95	185	✓
3	3/4/24	81050	81130	80	265	✓
4	4/4/24	81130	81196	66	331	✓
5	5/4/24	81196	81266	70	401	✓
6	6/4/24	81266	81276	10	411	✓
7	7/4/24	81276	81358	82	493	✓
8	8/4/24	81358	81428	70	563	✓
9	9/4/24	81428	81510	82	645	✓
10	10/4/24	81510	81591	81	726	✓
11	11/4/24	81591	81681	90	816	✓
12	12/4/24	81681	81761	80	896	✓
13	13/4/24	81761	81779	18	914	✓
14	14/4/24	81779	81819	40	954	✓
15	15/4/24	81819	81878	59	1013	✓
16	16/4/24	81878	81954	76	1089	✓
17	17/4/24	81954	82055	101	2190	✓
18	18/4/24	82055	82135	80	2270	✓
19	19/4/24	82135	82175	40	2310	✓
20	20/4/24	82175	82290	115	2425	✓
21	21/4/24	82290	82395	105	2530	✓
22	22/4/24	82395	82499	104	2634	✓
23	23/4/24	82499	82614	115	2749	✓
24	24/4/24	82614	82774	160	2909	✓
25	25/4/24	82774	82842	68	2977	✓
26	26/4/24	82842	82937	95	3072	✓
27	27/4/24	82937	83052	115	3187	✓
28	28/4/24	83052	83164	112	3299	✓
29	29/4/24	83164	83272	108	3407	✓
30	30/4/24	83272	83377	105	3512	✓
31						

SIGNATURE

June  
2024

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Treated water (outlet)

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1.6.24	245824	246009	185	185	<del>AR</del>
2	2.6	246009	246189	180	351	<del>AR</del>
3	3.6	246175	246355	180	531	<del>AR</del>
4	4.6	246355	246535	180	711	<del>AR</del>
5	5.6	246535	246720	185	896	<del>AR</del>
6	6.6	246720	246890	170	1066	<del>AR</del>
7	7.6	246890	246928	38	1104	<del>AR</del>
8	8.6	246928	247097	169	1273	<del>AR</del>
9	9.6	247097	247277	180	1453	<del>AR</del>
10	10.6	247277	247459	182	1635	<del>AR</del>
11	11.6	247459	247642	183	1818	<del>AR</del>
12	12.6	247642	247820	178	1996	<del>AR</del>
13	13.6	247820	248000	180	2176	<del>AR</del>
14	14.6	248000	248036	36	2212	<del>AR</del>
15	15.6	248036	248217	181	2393	<del>AR</del>
16	16.6	248817	248385	168	2561	<del>AR</del>
17	17.6	248385	248483	28	2589	<del>AR</del>
18	18.6	248413	248439	26	2615	<del>AR</del>
19	19.6	248439	248569	180	2795	<del>AR</del>
20	20.6	248569	248784	165	2960	<del>AR</del>
21	21.6	248784	248827	43	3003	<del>AR</del>
22	22.6	248827	249009	182	3185	<del>AR</del>
23	23.6	249009				
24	24.6					
25	25.6					
26	26.6					
27	27.6					
28	28.6					
29	29.6					
30	30.6					
31						

SIGNATURE

May-2024

169 treated water (outlet)

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UPTO DATE	REMARK
1	1/5/24	242187	242269	82	82	OK
2	2/5	242269	242359	90	172	OK
3	3/5	242359	242389	30	202	OK
4	4/5	242389	242469	80	282	OK
5	5/5	242469	242550	81	363	OK
6	6/5	242550	242632	82	445	OK
7	7/5	242632	242719	87	532	OK
8	8/5	242719	242800	81	613	OK
9	9/5	242800	242880	80	693	OK
10	10/5	242880	242910	30	723	OK
11	11/5	242910	243040	130	853	OK
12	12/5	243040	243171	131	984	OK
13	13/5	243171	243293	122	1106	OK
14	14/5	243293	243448	155	1261	OK
15	15/5	243448	243613	165	1426	OK
16	16/5	243613	243793	180	1586	OK
17	17/5	243773	243803	30	1616	OK
18	18/5	243803	243983	180	1796	OK
19	19/5	243983	244161	178	1974	OK
20	20/5	244161	244331	170	2144	OK
21	21/5	244331	244511	180	2324	OK
22	22/5	244511	244693	182	2506	OK
23	23/5	244693	244852	159	2665	OK
24	24/5	244852	244877	25	2690	OK
25	25/5	244877	245039	162	2852	OK
26	26/5	245039	245179	140	2992	OK
27	27/5	245179	245324	145	3137	OK
28	28/5	245324	245484	160	3297	OK
29	29/5	245484	245644	160	3457	OK
30	30/5	245644	245784	140	3597	OK
31	31/5	245784	245824	40	3637	OK

SIGNATURE

April 2024

Treated Water (outlet)

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1	240280	240289	39	39	✓
2	2	240289	240329	40	79	✓
3	3	240329	240364	35	114	✓
4	4	240364	240409	45	159	✓
5	5	240409	240458	49	208	✓
6	6	240458	240508	50	258	✓
7	7	240508	240560	52	310	✓
8	8	240560	240596	36	346	✓
9	9	240596	240631	35	381	✓
10	10	240631	240665	34	415	✓
11	11	240665	240700	35	450	✓
12	12	240700	240740	40	490	✓
13	13	240740	240744	4	494	✓
14	14	240744	240794	50	544	✓
15	15	240794	240874	80	624	✓
16	16	240874	24095	82	706	✓
17	17	240958	241034	76	784	✓
18	18	241034	241094	60	844	✓
19	19	241094	241112	18	862	✓
20	20	241112	241226	114	976	✓
21	21	241226	241351	125	1101	✓
22	22	241351	241441	90	1191	✓
23	23	241441	241550	109	1300	✓
24	24	241550	241680	130	1430	✓
25	25	241680	241750	70	1500	✓
26	26	241750	241824	74	1574	✓
27	27	241824	241929	105	1679	✓
28	28	241929	242017	88	1767	✓
29	29	242017	242107	90	1857	✓
30	30	242107	242187	80	1937	✓
31	31				2037	✓

SIGNATURE

June  
2024

E.T. Inlet 171

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1.6.24	19310	19500	190	190	<del>OK</del>
2	2.6	19500	19690	190	380	<del>OK</del>
3	3.6	19690	19880	190	570	<del>OK</del>
4	4.6	19880	20069	189	759	<del>OK</del>
5	5.6	20069	20270	201	960	<del>OK</del>
6	6.6	20270	20450	180	1140	<del>OK</del>
7	7.6	20450	20500	50	1190	<del>OK</del>
8	8.6	20500	20680	180	1370	<del>OK</del>
9	9.6	20680	20870	190	1560	<del>OK</del>
10	10.6	20870	21060	190	1750	<del>OK</del>
11	11.6	21060	21255	195	1945	<del>OK</del>
12	12.6	21255	21450	195	2140	<del>OK</del>
13	13.6	21450	21642	192	2332	<del>OK</del>
14	14.6	21642	21690	48	2380	<del>OK</del>
15	15.6	21690	21880	190	2570	<del>OK</del>
16	16.6	21880	22060	180	2750	<del>OK</del>
17	17.6	22060	22110	50	2800	<del>OK</del>
18	18.6	22110	22158	48	2848	<del>OK</del>
19	19.6	22150	22340	190	3038	<del>OK</del>
20	20.6	22340	22523	183	3213	<del>OK</del>
21	21.6	22523	22575	52	3265	<del>OK</del>
22	22.6	22575	22766	191	3456	<del>OK</del>
23	23.6	22766				
24	24.6					
25	25.6					
26	26.6					
27	27.6					
28	28.6					
29	29.6					
30	30.6					
31						

SIGNATURE

May-2024

(E.T.P. 172 let)

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1-5-24	15201	15311	110	110	AR
2	2-5-24	15311	15425	114	224	AR
3	3-5-24	15425	15475	50	274	AR
4	4-5-24	15475	15575	100	374	AR
5	5-5-24	15575	15677	102	476	AR
6	6-5-24	15677	15778	101	577	AR
7	7-5-24	15778	15879	101	678	AR
8	8-5-24	15879	15984	105	783	AR
9	9-5-24	15984	16087	103	886	AR
10	10-5-24	16087	16117	30	916	AR
11	11-5-24	16117	16277	160	1076	AR
12	12-5-24	16277	16437	160	1236	AR
13	13-5-24	16437	16587	150	1386	AR
14	14-5-24	16587	16747	160	1546	AR
15	15-5-24	16747	16922	175	1721	AR
16	16-5-24	16922	17092	170	1891	AR
17	17-5-24	17092	17272	180	1941	AR
18	18-5-24	17172	17332	190	2131	AR
19	19-5-24	17332	17521	189	2320	AR
20	20-5-24	17521	17706	185	2505	AR
21	21-5-24	17706	17896	190	2695	AR
22	22-5-24	17896	18088	192	2887	AR
23	23-5-24	18088	18256	168	3055	AR
24	24-5-24	18256	18281	25	3080	AR
25	25-5-24	18281	18461	180	3260	AR
26	26-5-24	18461	18611	150	3410	AR
27	27-5-24	18611	18771	160	3570	AR
28	28-5-24	18771	18940	169	3739	AR
29	29-5-24	18940	19110	170	3909	AR
30	30-5-24	19110	19264	154	4063	AR
31	31-5-24	19264	19310	46	4109	AR

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AL-NASIR EXPORT PVT. LTD.

S. NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1/4/24	13080	13124	44	44	✓
2	2	13124	13170	46	90	✓
3	3	13170	13208	38	128	✓
4	4	13208	13262	54	182	✓
5	5	13262	13322	60	242	✓
6	6	13322	13384	62	304	✓
7	7	13384	13452	68	372	✓
8	8	13452	13493	41	413	✓
9	9	13493	13531	38	451	✓
10	10	13531	13570	39	490	✓
11	11	13570	13609	39	529	✓
12	12	13609	13654	45	574	✓
13	13	13654	13659	5	579	✓
14	14	13659	13707	48	627	✓
15	15/4/24	13707	13757	50	677	✓
16	16/4/24	13757	13812	55	732	✓
17	17/4/24	13812	13998	96	828	✓
18	18/4/24	13998	14011	103	931	✓
19	19/4/24	14011	14031	20	951	✓
20	20/4/24	14031	14180	149	1100	✓
21	21/4/24	14180	14304	124	1224	✓
22	22/4/24	14304	14412	108	1332	✓
23	23/4/24	14412	14512	100	1432	✓
24	24/4/24	14512	14658	146	1578	✓
25	25/4/24	14658	14777	59	1637	✓
26	26/4/24	14777	14797	20	1717	✓
27	27/4/24	14797	14909	112	1829	✓
28	28/4/24	14909	15001	92	1921	✓
29	29/4/24	15001	15107	106	2027	✓
30	30/4/24	15107	15201	94	2121	✓
31						✓

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June  
2024

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WATER USED FOR IRRIGATION BY KARNAL METHOD  
AL-NASIR EXPORT PVT. LTD  
2761, BHOORGARHI, DASNA GHAZIABAD (UP)

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S.NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1.6.2024	64542	64722	180	180	AR
2	2.6.24	64722	64882	160	340	AR
3	3.6.24	64882	65042	160	500	AR
4	4.6.24	65042	65207	165	665	AR
5	5.6.24	65207	65360	153	818	AR
6	6.6.24	65360	65520	160	978	AR
7	7.6.24	65520	65550	30	1008	AR
8	8.6.24	65550	65712	162	1170	AR
9	9.6.24	65712	65878	166	1336	AR
10	10.6.24	65878	66050	172	1508	AR
11	11.6.24	66050	66225	175	1683	AR
12	12.6.24	66225	66385	160	1843	AR
13	13.6.24	66385	66553	168	2011	AR
14	14.6.24	66553	66581	28	2039	AR
15	15.6.24	66581	66742	161	2200	AR
16	16.6.24	66742	66901	159	2359	AR
17	17.6.24	66901	66920	19	2378	AR
18	18.6.24	66920	66935	15	2393	AR
19	19.6.24	66935	67093	158	2551	AR
20	20.6.24	67093	67249	156	2707	AR
21	21.6.24	67249	67279	30	2737	AR
22	22.6.24	67279	67448	169	2906	AR
23	23.6.24	67448				
24	24.6.24					
25	25.6.24					
26	26.6.24					
27	27.6.24					
28	28.6.24					
29	29.6.24					
30	30.6.24					
31						

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WATER USED FOR IRRIGATION BY KARNAL METHOD

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AL-NASIR EXPORT PVT. LTD

2761, BHOORGARHI, DASNA GHAZIABAD (UP)

S.NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1.5.24	61316	61399	83	83	AR
2	2.5.24	61399	61479	80	163	AR
3	3.5.24	61479	61509	30	193	AR
4	4.5.24	61509	61577	68	261	AR
5	5.5.24	61577	61643	66	327	AR
6	6.5.24	61643	61713	70	397	AR
7	7.5.24	61713	61793	80	477	AR
8	8.5.24	61793	61871	78	555	AR
9	9.5.24	61871	61943	72	627	AR
10	10.5.24	61943	61953	10	637	AR
11	11.5.24	61953	62073	120	757	AR
12	12.5.24	62073	62193	120	877	AR
13	13.5.24	62193	62303	110	987	AR
14	14.5.24	62303	62423	120	1107	AR
15	15.5.24	62423	62548	125	1232	AR
16	16.5.24	62548	62683	135	1367	AR
17	17.5.24	62683	62698	15	1382	AR
18	18.5.24	62698	62868	170	1552	AR
19	19.5.24	62868	63033	165	1717	AR
20	20.5.24	63033	63200	167	1884	AR
21	21.5.24	63200	63370	170	2054	AR
22	22.5.24	63370	63522	152	2206	AR
23	23.5.24	63522	63677	155	2361	AR
24	24.5.24	63677	63688	11	2372	AR
25	25.5.24	63688	63838	150	2522	AR
26	26.5.24	63838	63963	125	2647	AR
27	27.5.24	63963	64098	135	2782	AR
28	28/5/24	64098	64240	142	2924	AR
29	29/5/24	64240	64390	150	3074	AR
30	30/5/24	64390	64512	122	3196	AR
31	31/5/24	64512	64542	30	3226	AR

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~~Decent~~  
April 2024

AL-NASIR EXPORT PVT. LTD

2761, BHOORGARHI, DASNA GHAZIABAD (UP)

## WATER USED FOR IRRIGATION BY KARNAL METHOD

S.NO.	DATE	INITIAL READING	FINAL READING	DIFFERENCE	UP TO DATE	REMARK
1	1	59720	59799	81	81	✓
2	2	59799	59837	38	119	✓
3	3	59837	59869	32	151	✓
4	4	59869	59930	61	212	✓
5	5	59930	60010	80	292	✓
6	6	60010	60058	48	340	✓
7	7	60058	60084	26	366	✓
8	8	60084	60109	25	391	✓
9	9	60109	60141	32	423	✓
10	10	60141	60178	37	453	✓
11	11	60178	60209	31	491	✓
12	12	60209	60244	35	526	✓
13	13	60244	60254	10	536	✓
14	14	60254	60284	30	566	✓
15	15	60284	60324	40	606	✓
16	16	60324	60384	60	666	✓
17	17	60384	60464	80	746	✓
18	18	60464	60466	2	748	✓
19	19	60466	60516	50	798	✓
20	20	60516	<del>60516</del> 60601	<del>85</del> 85	883	✓
21	21	<del>60516</del> 60601	60679	78	981	✓
22	22	60679	60739	60	1021	✓
23	23	60739	60829	90	1111	✓
24	24	60829	60944	115	1226	✓
25	25	60944	60989	45	1271	✓
26	26	60989	61051	62	1333	✓
27	27	61051	61121	70	1403	✓
28	28	61121	61181	60	1463	✓
29	29	61181	61256	75	1538	✓
30	30	61256	61316	60	1598	✓
31	31					

June  
2024

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OCEMS AVERAGE PER DAY REPORT  
AL-NASIR EXPORT PVT. LTD  
2761, BHOORGARHI, DASNA GHAZIABAD (UP)

S.NO.	DATE	pH	COD	BOD	TSS	REMARK
1	1-6-24	7.86	158.0	11.3	16.2	AD
2	2-6-24	7.18	171.9	12.0	21.2	AD
3	3-6-24	7.31	170.9	12.0	17.9	AD
4	4-6-24	7.38	174.2	12.1	18.4	AD
5	5-6-24	7.44	186.0	12.7	26.2	AD
6	6-6-24	7.45	182.0	12.1	24.1	AD
7	7-6-24	7.46	184.8	11.9	24.8	AD
8	8-6-24	7.50	182.8	12.4	18.2	AD
9	9-6-24	7.57	182.0	12.5	17.9	AD
10	10-6-24	7.60	186.0	12.0	19.8	AD
11	11-6-24	7.66	183.5	12.5	19.4	AD
12	12-6-24	7.71	189.0	12.8	24.3	AD
13	13-6-24	7.74	184.1	12.6	19.5	AD
14	14-6-24	7.80	186.7	12.7	21.2	AD
15	15-6-24	7.86	181.9	12.5	17.9	AD
16	16-6-24	7.92	183.9	12.6	19.8	AD
17	17-6-24	7.24	184.2	12.4	21.2	AD
18	18-6-24	7.22	180.4	12.2	19.6	AD
19	19-6-24	7.28	176.5	12.2	16.5	AD
20	20-6-24	7.34	178.2	12.3	16.4	AD
21	21-6-24	7.40	176.0	12.2	16.7	AD
22	22-6-24	7.44	175.5	12.2	16.7	AD
23	23-6-24	7.49	179.0	12.3	18.8	AD
24	24-6-24					
25	25-6-24					
26	26-6-24					
27	27-6-24					
28	28-6-24					
29	29-6-24					
30	30-6-24					
31						

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OCEMS AVERAGE PER DAY REPORT  
AL-NASIR EXPORT PVT. LTD  
2761, BHOORGARHI, DASNA GHAZIABAD (UP)

S.NO.	DATE	pH	COD	BOD	TSS	REMARK
1	1-5-2024	7.52	132.1	10.1	9.0	AB
2	2-5-2024	7.60	137.8	10.4	11.7	AB
3	3-5-2024	7.58	137.2	10.8	12.1	AB
4	4-5-2024	7.68	137.0	10.4	14.6	AB
5	5-5-2024	7.52	128.3	10.0	8.4	AB
6	6-5-2024	7.60	127.0	9.9	8.2	AB
7	7-5-2024	7.20	128.4	10.0	9.0	AB
8	8-5-2024	6.83	127.5	9.9	8.8	2
9	9-5-2024	6.90	138.5	9.4	8.9	AB
10	10-5-2024	6.95	144.8	9.8	8.7	AB
11	11-5-2024	7.01	128.4	10.0	10.2	AB
12	12-5-2024	7.05	124.7	9.8	8.9	AB
13	13-5-2024	7.10	121.9	9.6	7.9	AB
14	14-5-2024	7.12	120.0	9.6	8.2	AB
15	15-5-2024	7.20	130.0	10.0	10.1	AB
16	16-5-2024	7.26	123.8	9.7	10.0	AB
17	17-5-2024	7.25	124.6	9.2	9.1	AB
18	18-5-2024	7.20	126.3	9.7	10.2	AB
19	19-5-2024	7.22	128.1	9.8	9.1	AB
20	20-5-2024	7.20	129.2	9.7	9.1	AB
21	21-5-2024	7.22	130.4	10.8	11.4	AB
22	22-5-2024	7.30	132.2	10.4	11.2	AB
23	23-5-2024	7.32	135.1	10.5	12.1	AB
24	24-5-2024	7.38	139.2	10.7	13.8	AB
25	25-5-2024	7.50	140.5	10.9	16.5	2
26	26-5-2024	7.56	149.2	11.0	15.6	AB
27	27-5-2024	7.60	149.2	10.9	14.6	AB
28	28-5-2024	7.60	148.4	10.7	15.9	AB
29	29-5-2024	7.84	162.1	11.5	22.3	AB
30	30-5-2024	7.80	153.0	11.1	13.4	AB
31	31-5-2024	7.86	152.8	11.7	20.6	AB

SIGNATURE

April-2024

**OCEMS AVERAGE PER DAY REPORT**  
**AL-NASIR EXPORT PVT. LTD**  
**2761, BHOORGARHI, DASNA GHAZIABAD (UP)**

S.NO.	DATE	pH	COD	BOD	TSS	REMARK
1	1-4-24					
2	2-4-24					
3	3-4-24					
4	4-4-24					
5	5-4-24					
6	6-4-24					
7	7-4-24					
8	8-4-24					
9	9-4-24					
10	10-4-24					
11	11-4-24					
12	12-4-24					
13	13-4-24					
14	14-4-24					
15	15-4-24					
16	16-4-24					
17	17-4-24	6.98	139.3	10.5	8.6	✓
18	18-4-24	6.95	130.2	10.4	7.1	✓
19	19-4-24					
20	20-4-24	6.90	140.2	10.5	7.0	✓
21	21-4-24	6.95	141.7	10.6	8.6	✓
22	22-4-24	7.01	142.6	10.6	8.3	✓
23	23-4-24	7.06	141.2	10.6	7.2	✓
24	24-4-24	7.08	135.2	10.3	9.2	✓
25	25-4-24	7.10	128.2	10.2	16.9	✓
26	26-4-24	7.26	135.1	10.3	17.2	✓
27	27-4-24	7.29	125.4	9.0	6.6	✓
28	28-4-24	7.30	126.3	9.0	7.3	✓
29	29-4-24	7.43	130.1	10.1	8.4	✓
30	30-4-24	7.40	130.4	10.2	9.1	✓
31						

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June  
2024

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180 Energy meters

P.F = 1000

AL NASIR EXPORT PVT. LTD

S.NO	DATE	INITIAL READING	FINAL READING	DIFFERENCE	KW/D	UP TO DATE	REMARK
1	1-6-24	1466.79	1467.85	1.06	1060	1060	<del>OK</del>
2	2-6-24	1467.85	1468.95	1.10	1100	2160	<del>OK</del>
3	3-6-24	1468.95	1470.03	1.08	1080	3240	<del>OK</del>
4	4-6-24	1470.03	1471.04	1.01	1010	4250	<del>OK</del>
5	5-6-24	1471.04	1472.14	1.10	1100	5350	<del>OK</del>
6	6-6-24	1472.14	1473.20	1.06	1060	6410	<del>OK</del>
7	7-6-24	1473.20	1473.99	790	790	7200	<del>OK</del>
8	8-6-24	1473.99	1475.04	1.05	1050	8250	<del>OK</del>
9	9-6-24	1475.04	1476.15	1.11	1110	9360	<del>OK</del>
10	10-6-24	1476.15	1477.01	.86	860	10220	<del>OK</del>
11	11-6-24	1477.01	1478.09	1.08	1080	11250	<del>OK</del>
12	12-6-24	1478.09	1479.11	1.01	1070	12320	<del>OK</del>
13	13-6-24	1479.11	1480.16	1.05	1050	13370	<del>OK</del>
14	14-6-24	1480.16	1480.70	.54	540	13910	<del>OK</del>
15	15-6-24	1480.70	1481.70	1.00	1000	14910	<del>OK</del>
16	16-6-24	1481.70	1482.48	.78	780	15690	<del>OK</del>
17	17-6-24	1482.48	1482.98	.50	500	16190	<del>OK</del>
18	18-6-24	1482.98	1483.45	.47	470	16660	<del>OK</del>
19	19-6-24	1483.45	1484.25	.80	800	17460	<del>OK</del>
20	20-6-24	1484.25	1485.19	.94	940	18400	<del>OK</del>
21	21-6-24	1485.19	1485.81	.62	620	19020	<del>OK</del>
22	22-6-24	1485.81	1486.81	1.00	1000	20020	<del>OK</del>
23	23-6-24	1486.81					
24	24-6-24						
25	25-6-24						
26	26-6-24						
27	27-6-24						
28	28-6-24						
29	29-6-24						
30	30-6-24						
31							

signature

May - 2024

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Energy meter

181

PF = 1000

**AL NASIR EXPORT PVT. LTD**

S.NO	DATE	INITIAL READING	FINAL READING	DIFFERENCE	KW/D	UP TO DATE	REMARK
1	1-5-24	1436.41	1437.49	1.08	1080	1080	<del>OK</del>
2	2-5-24	1437.49	1438.00	.51	510	1590	<del>OK</del>
3	3-5-24	1438.00	1438.47	.47	470	2060	<del>OK</del>
4	4-5-24	1438.47	1439.42	1.07	1070	3130	<del>OK</del>
5	5-5-24	1439.42	1440.38	.96	960	4090	<del>OK</del>
6	6-5-24	1440.38	1441.37	.99	990	5080	<del>OK</del>
7	7-5-24	1441.37	1442.33	.96	960	6040	<del>OK</del>
8	8-5-24	1442.33	1443.59	1.26	1260	7300	<del>OK</del>
9	9-5-24	1443.59	1444.34	.75	750	8050	<del>OK</del>
10	10-5-24	1444.34	1444.95	.61	610	8660	<del>OK</del>
11	11-5-24	1444.95	1445.97	1.02	1020	9680	<del>OK</del>
12	12-5-24	1445.97	1447.05	1.08	1080	10760	<del>OK</del>
13	13-5-24	1447.05	1448.09	1.04	1040	11800	<del>OK</del>
14	14-5-24	1448.09	1449.02	.93	930	12730	<del>OK</del>
15	15-5-24	1449.02	1450.29	1.27	1290	14020	<del>OK</del>
16	16-5-24	1450.29	1451.25	.96	960	14980	<del>OK</del>
17	17-5-24	1451.25	1452.00	.75	750	15730	<del>OK</del>
18	18-5-24	1452.00	1453.09	1.09	1090	16820	<del>OK</del>
19	19-5-24	1453.09	1454.18	1.09	1090	17910	<del>OK</del>
20	20-5-24	1454.18	1455.18	1.00	1000	18910	<del>OK</del>
21	21-5-24	1455.18	1456.27	1.16	1160	20070	<del>OK</del>
22	22-5-24	1456.27	1457.44	1.17	1100	21170	<del>OK</del>
23	23-5-24	1457.44	1458.65	1.21	1210	22380	<del>OK</del>
24	24-5-24	1458.65	1459.47	.82	820	23200	<del>OK</del>
25	25-5-24	1459.47	1460.68	1.21	1210	24410	<del>OK</del>
26	26-5-24	1460.68	1461.68	1.00	1000	25410	<del>OK</del>
27	27-5-24	1461.68	1462.85	1.17	1170	26580	<del>OK</del>
28	28-5-24	1462.85	1463.97	1.12	1120	27700	<del>OK</del>
29	29-5-24	1463.97	1465.05	1.08	1080	28780	<del>OK</del>
30	30-5-24	1465.05	1466.11	1.06	1060	29840	<del>OK</del>
31	31-5-24	1466.11	1466.79	.68	680	30520	<del>OK</del>

signature

April 2024

Energy Meter

PF = 1.000

80

AL NASIR EXPORT PVT. LTD

S.NO	DATE	INITIAL READING	FINAL READING	DIFFERENCE	KW/D	UP TO DATE	REMARK
1	1-4-24	1414.045	1414.645	.6	600	600	✓
2	2-4-24	1414.845	1414.895	.25	250	850	✓
3	3-4-24	1414.895	1415.195	.3	300	1150	✓
4	4-4-24	1415.195	1415.242	.25	250	1400	✓
5	5-4-24	1415.42	1415.82	.4	400	1800	✓
6	6-4-24	1415.82	1416.32	.5	500	2300	✓
7	7-4-24	1416.32	1416.68	.36	360	2650	✓
8	8-4-24	1416.68	1417.03	.35	350	3000	✓
9	9-4-24	1417.03	1418.13	1.1	1100	4100	✓
10	10-4-24	1418.13	1418.83	0.7	700	4800	✓
11	11-4-24	1418.83	1419.13	0.3	300	5100	✓
12	12-4-24	1419.13	1419.53	0.4	400	5500	✓
13	13-4-24	1419.53	1419.93	0.4	400	5900	✓
14	14-4-24	1419.93	1420.83	0.9	900	6800	✓
15	15-4-24	1420.83	1421.93	1.1	1100	7900	✓
16	16-4-24	1421.93	1423.03	1.1	1100	9000	✓
17	17-4-24	1423.03	1424.23	1.2	1200	10200	✓
18	18-4-24	1424.23	1425.2	.97	970	11170	✓
19	19-4-24	1425.2	1425.8	.6	600	11770	✓
20	20-4-24	1425.8	1426.8	1.0	1000	12770	✓
21	21-4-24	1426.8	1427.52	.72	720	13490	✓
22	22-4-24	1427.52	1428.48	.96	960	14450	✓
23	23-4-24	1428.48	1429.47	0.99	990	15440	✓
24	24-4-24	1429.47	1430.50	1.03	1030	16470	✓
25	25-4-24	1430.50	1431.46	0.96	960	17430	✓
26	26-4-24	1431.46	1432.18	0.72	720	18150	✓
27	27-4-24	1432.18	1433.19	1.01	1010	19160	✓
28	28-4-24	1433.19	1434.27	1.08	1080	20240	✓
29	29-4-24	1434.27	1435.22	.95	950	21190	✓
30	30-4-24	1435.22	1436.41	1.19	1190	22380	✓
31							

signature

T. R  
92



81 Annexure A/8  
183  
AL NASIR EXPORTS PRIVATE LIMITED

H.O. 7-A/59, W.E.A. Western Chamber, Channa Market, Pusa Road, Karol Bagh, New Delhi-110005 (INDIA)  
T: +91 11 4909 7786 F: +91 11 4145 2036 E: info@alnasirexports.com W: www.alnasirexports.com

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To

The Chief Environment officer (ceo-1)

Circle-I

U.P. Pollution Control Board

Lucknow- 226010

Sub: - Submission of Environment statement in the form of (form -v)  
for financial year 2022-23 under E.P.A. Rules 1986.

Sir, please find enclosed the environment statement of M/s Al-Nasir  
Export Pvt. Ltd. For 2022-23 under E.P.A. Rules 1986.

Thank You

For

Al Nasir Export Pvt. Ltd.

cc: - Regional office UPPCB Ghaziabad

FORM - V (See rule 14) Environmental Audit Report for the Financial year ending the 31 <sup>st</sup> March 2023
---

PART - A	
1. Name & address of the owner/ occupier of the industry, operation or process.	M/S AL- NASIR EXPORT PVT. LTD. 2761, BHOORGARHI DASNA GHAZIABAD - 201015 (UP)
2. Industry category Primary (STC Code), Secondary (STC Code)	25UP0007
3. Production Capacity- Units	50 MT/DAY FROZEN MEAT
4. Year of establishment	2013
5. Date of last environmental statement	SEPTEMBER- 2022

PART B			
1	Water Consumption m <sup>3</sup> /day process		
	Cooling	70 KLD	
	Domestic	20KLD	
	Name of Products	Water consumption per unit of products	
		During the previous financial year (1)	During the current financial year (2)
1.	FROZEN MEAT 49*300 14700MT /YEAR	2021-22(74157) KL	2022-23 (77309) KL
		5.8/MT	5.25/MT
2	Raw Material Consumption		
	Consumption of Raw Material Per unit of output		
	Name of Raw Materials	Name of Products	During the previous financial year
			During the current financial year
	BUFFELO	FROZEN MEAT	5.8
			5.25

PART C			
	Pollutants	Quantity of pollution generated	Percentage of variation from prescribed standards with reasons
a.	Water BOD 20mg*200KL TSS 35mg*200KL	4Kg/DAY 7Kg/DAY	WITHIN STANDARD WITHIN STANDARD
b.	Air	150mgN CUBIC METER	WITHIN STANDARD

PART – D			
[as specified under Hazardous Wastes (Management & Handling) Rules, 1989]			
	Hazardous Wastes	Total Quantity (In Kg)	
		During the previous financial year	During the current financial year
a.	From Process (USED OIL)	0.5KL	0.5KL
b.	From Pollution Control Facilities	22Kg	22Kg

PART – E			
Solid Wastes			
		Total Quantity	
		During the previous financial year	During the current financial year
a	From process	4MT/D	4MT/D
b	From pollution control facility	480Kg/D	480 kg/D
c	Quantity recycled or re-utilized.	4.480MT/D for compost (a+b)	4.480 MT/D for composting

PART – F	
Please specify the characteristics (in terms of concentration and quantum) of Hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.	
<p><b>Hazardous waste:</b> - in the process of manufacturing no other hazardous waste is generated except used oil from DG set and oily clothes or other cleaning material. Used oil is sent to <b>oil recycler</b> whereas the cleaning material is sent to TSDF Kanpur Dehat. Hazardous authorization for used oil is 0.5 kg/year and cleaning material cleaning material 25 kg/year and has been granted by UPPCB on 21/10/18, valid for 5 years</p>	
<b>Solid waste</b>	
<b>Sources of solid waste:</b> -	
<ol style="list-style-type: none"> <li>1. ETP sludge from primary &amp; secondary clarifier - 60- 80 kg/day</li> <li>2. Dung generated from Lairage - 4MT/day</li> <li>3. Ingesta from rotary filter - 400kg/day</li> </ol>	
<p><b>Method of disposal:</b> - the above solid waste is collected at respective generated point and then placed in tractor/dumper by the vendor daily. The tractor/dumper belongs to the vendor M/S DK traders who have been assigned the job to lift the solid waste daily in their tractor/dumper. They get the gate pass issued at factory gate and the take it storage area from where the dung etc. (solid waste) it is taken by farmers to Make compost for agriculture for farming. The daily record of gate pass is maintained.</p>	

## PART - G

Impact of pollution control measures on conservation of natural resources and consequently on the cost of production.

1. The waste water is generated for slaughtering process along with blood and bone etc. **Each and every part of buffalo is used and nothing go waste.** We have installed blood meal plant for conversion of blood into blood meal. Rendering plant is installed for converting all the bone and waste to meat bone meal (MBM). Which is sold as poultry feed supplement (PFS). Tallow obtained is also sold.



Bio Filter



Rendering Plant



2. For odor management from rendering plant we have installed fume condenser and bio filter. The hides are also sold to tanneries. We have installed solar evaporation tank to obtained salt from the salt water of hides. We use only wood in boiler. We have installed APCS (Multicyclone) with online air stack monitoring system for stack. The results are always much below the standard parameter range. PM is about  $150\text{mg}/\text{m}^3$ . Thus, there is no impact of air pollution in surrounding. The bio filter takes care of odor from rendering plant. Thus, there is no impact of odors in near environment.

3. We have full-fledged of ETP for generated influent. The capacity of ETP is more than enough. (Present influent is 200 KLD)

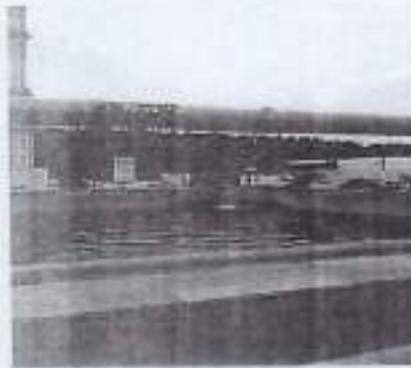
Comprising of

1. Rotary Filter
2. DAF
3. EQ. Tank
4. Primary clarifier with scraper
5. Aeration tank I

6. Secondary clarifier I
7. Aeration tank II
8. Secondary clarifier II
9. Disinfection unit
10. Pressure sand filter
11. A.C.F
12. On line monitoring system
13. Clear water storage tank
14. Irrigation by kernel technology



Effluent treatment plant, installed capacity 1000kld based on **two stage activated sludge process.**

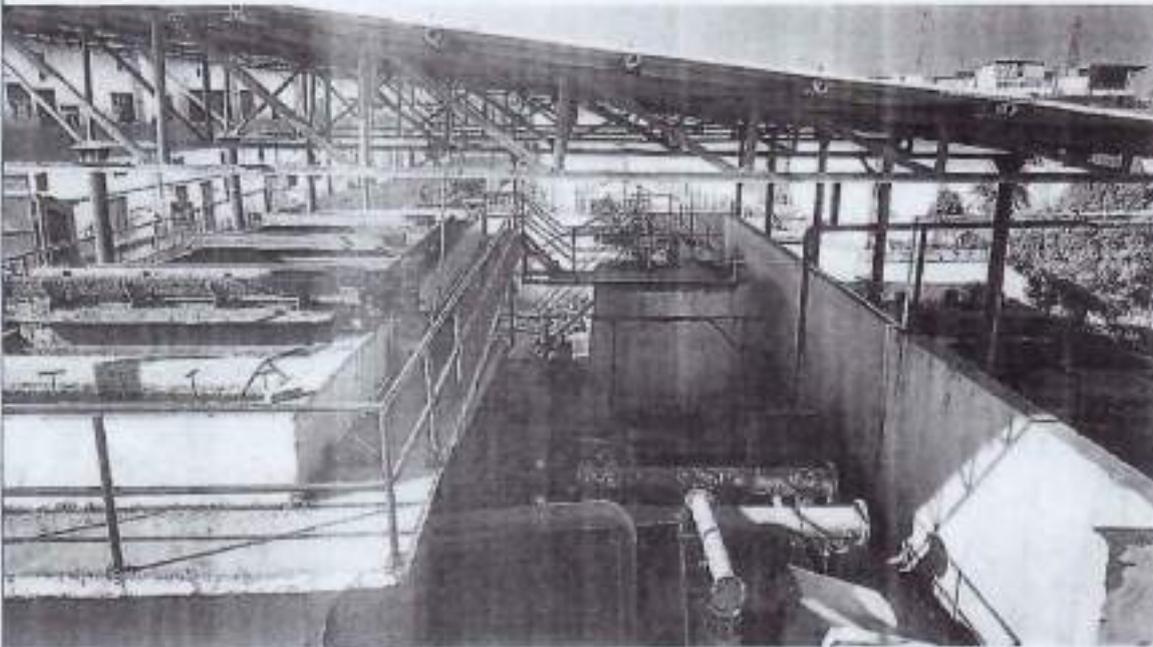


Clear water storage tank at the end of ETP.

## PART - H

Additional investment proposal for environmental protection including abatement of pollution.

1. This year we have installed DAF (dissolved air floatation) in ETP. Results are much better, at the cost of rupees - 80 Lac approximately
2. The air stack ONLINE monitoring system, ONLINE effluent monitoring system at the cost of rupees - 15 Lac approx. were installed we intend to operate ETP, APCs etc. regularly with running cost rupees - 60lac per year approx. to save the environment we also plan to run the biogass plant to use the skimming of DAF etc.



DAF before equalization tank

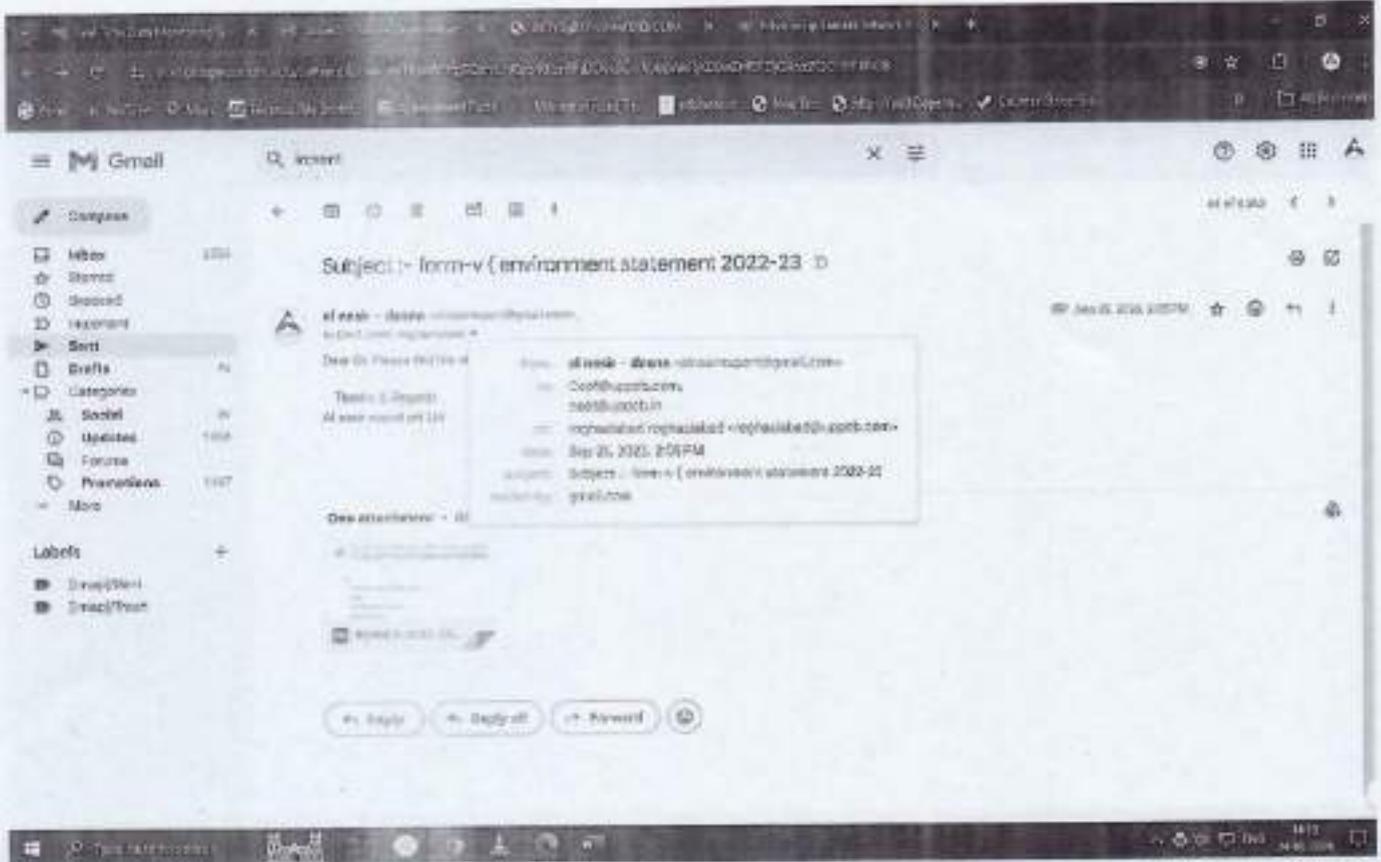
The Environment(Protection)Rules, 1986  
PART - I

Miscellaneous

Any other particulates in respect of environment protection and abatement of pollution.

**The effluent after treatment (approx-200KLD) is discharged for irrigation in approx-1 hectare land, based on Kernel Technology having approx-4500 eucalyptus trees as per Govt. of India norms.**

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Annexure A/g

88



GPS Map Camera

Dasna Dehat, Uttar Pradesh, India

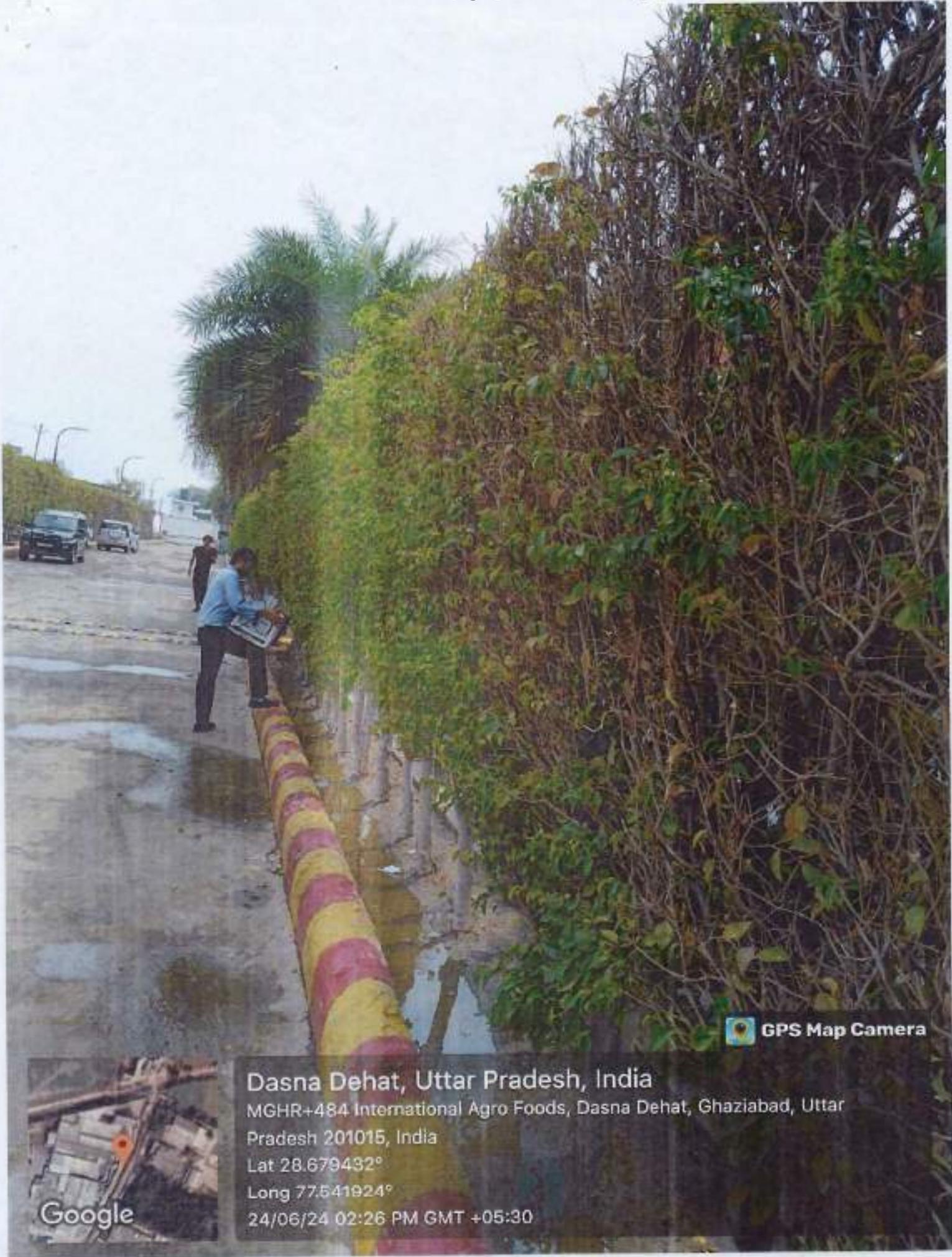
MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.679421°

Long 77.54199°

24/06/24 02:25 PM GMT +05:30

Google



GPS Map Camera

Dasna Dehat, Uttar Pradesh, India

MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.679432°

Long 77.541924°

24/06/24 02:26 PM GMT +05:30



Google



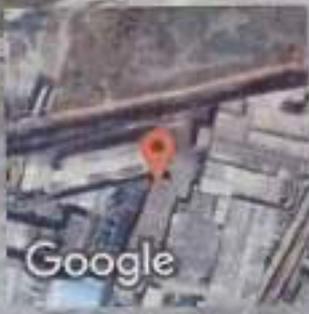
 GPS Map Camera



**Dasna Dehat, Uttar Pradesh, India**  
MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India  
Lat 28.679432°  
Long 77.541924°  
24/06/24 02:26 PM GMT +05:30



 GPS Map Camera



**Dasna Dehat, Uttar Pradesh, India**

MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.67944°

Long 77.540685°

24/06/24 02:35 PM GMT +05:30



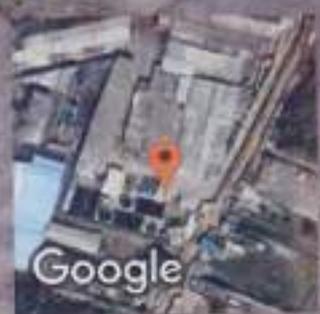
 GPS Map Camera



**Dasna Dehat, Uttar Pradesh, India**  
MGHR+484 International Agro Foods, Dasna Dchat, Ghaziabad, Uttar Pradesh 201015, India  
Lat 28.678567°  
Long 77.540088°  
24/06/24 02:29 PM GMT +05:30



 GPS Map Camera



**Dasna Dehat, Uttar Pradesh, India**  
MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India  
Lat 28.678552°  
Long 77.54103°  
24/06/24 02:29 PM GMT +05:30

TECHNICAL ADEQUACY/EFFICACY REPORT OF 900 KLD EFFLUENT TREATMENT PLANT (ETP) OF M/S AL NASIR EXPORTS PRIVATE LIMITED, PLOT NO. 2761, BHOORGARHI, DASNA, GHAZIABAD – 201015, U.P.

PREPARED BY

Dr. Kafeel Ahmad, (PhD, Env. Engg.)  
Professor

Dr. KAFEEL AHMAD

Professor  
Department of Civil Engineering  
Faculty of Engineering and Technology  
Jamia Millia Islamia (A Central University)  
Jamia Nagar, New Delhi-110025



DEPARTMENT OF CIVIL ENGINEERING

Faculty of Engineering and Technology  
Jamia Millia Islamia, New Delhi – 110025

MARCH, 2024

Handwritten notes: 2, 70, 177  
50 x 50  
27000

# DEPARTMENT OF CIVIL ENGINEERING (NBA Accredited)



## Faculty of Engineering and Technology

JAMIA MILLIA ISLAMIA (A Central University) NAAC in 'A++' Grade

Maulana Mohammed Ali Jauhar Marg, New Delhi-110025

Tel.: 011-26985227 (O), 9868941999 (M), Telefax : 011-26981261

E-mail: kahmad2@jmi.ac.in, kafeeljmi@gmail.com

Web: www.jmi.ac.in

Dr. Kafeel Ahmad,

Professor

ADEQUACY REPORT NO.: JMI/CED/5438/2024

Dated: 4/03/2024

### TO WHOM IT MAY CONCERN

M/S Al Nasir Exports Private Limited, Plot No. 2761, Bhoorgarhi, Dasna, Ghaziabad – 201015, U.P. is engaged in the slaughtering of Goats, Buffalo and its processing. The maximum approved slaughtering capacity, 200 per day Buffaloes and 100 goats per day (Presently Closed). The total water consumption for the complex including the domestic water requirements has been estimated to be 255 m<sup>3</sup>/day. The wastewater generated as per permitted norms for this slaughterhouse is 200 m<sup>3</sup>/day. The unit has provided Effluent Treatment Plant (ETP) of 900 KLD to comply with the requirements of the pollution control boards. The summary of unit operations and processes of ETP along with its assessed adequacy has been given in the table below:

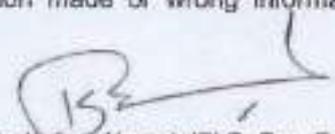
S. No.	ETP Components	Nos.	Size/Capacity (m)	Material of Construction	Whether adequate, If not, give reasons
(i)	Receiving Tank	01	7.0 m x 3.0 m x 2.0 m	RCC	Adequate
(ii)	Rotary Screen	02	Diameter, 1.5 m and Length, 3.0 m	MS	Adequate
(iii)	Equalization Tank I	01	20.0 m x 10.0 m x 3.5 m	RCC	Adequate
(iv)	Dissolved Air Floatation (DAF) System	01	9.0 m x 2.9 m x 3.2 m	RCC	Adequate
(v)	Flash Mixing Tank	01	Diameter, 2.5 m and Depth, 3.5 m	RCC	Adequate
(vi)	Chemical Dosing Tank	02	Capacity, 200 liters each	MS	Adequate
(vii)	Primary Settling Tank	01	Diameter, 10.0 m and Depth, 4.0 m	RCC	Adequate
(viii)	Aeration Tank – I	01	22.0 m x 11.0 m x 3.5 m	RCC	Adequate
(ix)	Secondary Clarifier I	01	Diameter, 10.0 m and Depth, 3.5 m	RCC	Adequate
(x)	Aeration Tank – II	01	22.0 m x 11.0 m x 3.5 m	RCC	Adequate
(xi)	Secondary Clarifier II	01	Diameter, 10.0 m and Depth, 3.5 m	RCC	Adequate
(xii)	Filter Feed Tank	01	5.0 m x 4.0 m x 4.5 m	RCC	Adequate
(xiii)	Disinfection Unit	01	Capacity, 100 liters	PVC	Adequate
(xiv)	Mixed Media Filter	01	Diameter, 1.5 m and Height, 2.5 m	MS FRP	Adequate
(xv)	Activated Carbon Filter	01	Diameter, 1.5 m and Height, 2.5 m	MS FRP	Adequate
(xvi)	Treated Water Storage	01	15.0 m x 10.0 m x 3.5 m	RCC	Adequate

*K2*

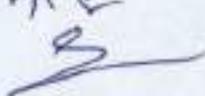
Tank					
(xvii)	Sludge Holding Tank	01	4.0 m x 4.0 m x 3.0 m	RCC	Adequate
(xviii)	Sludge Dewatering System	01	Screw Press	SS - 304	Adequate
(xix)	Sludge Drying Beds	04	1.5 m x 1.5 m x 2.0 m	RCC	Adequate
(xx)	Sludge Digester Tank	01	Diameter, 8.0 m and Height, 6.0 m	RCC	Adequate
(xxi)	<b>Pumps and Blowers</b>				
Description		Quantity, Nos.	Horse Power	Status	
Effluent Transfer Pump		02 (1W+1SB)	7.5	Adequate	
Rotary Screen Feed Pump		02 (1W+1SB)	5.0	Adequate	
Agitator (Receiving Tank)		02 (1W+1SB)	5.0	Adequate	
Flash Mixing Feed Pump		02 (1W+1SB)	5.0	Adequate	
Primary Settling Agitator		01	2.0	Adequate	
DAF Feed Pump		2.0	10.0	Adequate	
Filter Feed Pump		02 (1W+1SB)	5.0	Adequate	
Treated Water Transfer Pump		02 (1W+1SB)	7.5	Adequate	
Sludge Transfer Pump		02 (1W+1SB)	2.0	Adequate	
Sludge Recycling Pump		02 (1W+1SB)	2.0	Adequate	
Sludge Dewatering Feed Pump		02 (1W+1SB)	5.0	Adequate	
Chemical Dosing Pump		02	2.0	Adequate	
Air Blower		03 (2W+1SB) 02 (1W+1SB) 03 (2W+1SB)	40.0 25.0 15.0	Adequate	
Alum Dosing Pump		02 (1W+1SB)	0.25	Adequate	
Flow Meter		02	-	Adequate	

\*Information provided by the client

Various units involved in the ETP, the capacity - wise seem to be technically adequate to cater the effluent generated from the M/S Al Nasir Exports Private Limited, Plot No. 2761, Bhoorgarhi, Dasna, Ghaziabad - 201015, U.P. The test reports of influent and effluent characteristics at inlet and outlet of ETP are required to comply the discharge standards, when unit become operational. This technical adequacy/Efficacy report has been prepared and issued on the basis of analysis of various unit operations/processes using information/data provided by the client, conceptual scheme, design aspects and physical verification of unit operations and processes of ETP. However, in case of any change/alteration made or wrong information provided by the client, unit itself will be held responsible.

  
Dr. Kafeel Ahmad, (PhD, Env. Engg.)  
Professor

Dr. KAFEEL AHMAD  
Professor  
Department of Civil Engineering  
Faculty of Engineering and Technology  
Jamia Millia Islamia (A Central University)  
Jamia Nagar, New Delhi-110025

T.R.  




# AL NASIR EXPORTS PRIVATE LIMITED

H.O. 7-A/59, W.E.A. Western Chamber, Channa Market, Pusa Road, Karol Bagh, New Delhi-110005 (INDIA)  
T: +91 11 4909 7786 F: +91 11 4145 2036 E: info@alnasirexports.com W: www.alnasirexports.com

To,  
The Chief Environmental Officer (Circle-1)  
U.P. Pollution Control Board,  
Lucknow

**Sub: Regarding compliance of consent received under section 25/26 of water Act 1974**

**Ref: 78826/UPPCB/Ghaziabad (UPPCBRO)/CTO/Water/GHAZIABAD Dated 12.03.2020**

Dear Sir,

This is in reference to your above said letter, kindly find enclosed the pointwise compliance as: –

### CONDITIONS OF CONSENT UNDER WATER POLLUTION ACT 1974

1. We will be producing frozen meat – 50 MTD, MBM 11 MTD & Tallow 4 MTD, by slaughtering of 200 buffalos & 100 goats per day as per installed capacity.
2. – Agreed – prior approval will be taken before making any modification in product / process / fuel / plant & machinery.
3. – Agreed – The unit shall follow the provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSE" issued by CPCB.
4. We assure you we shall follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. – Agreed –
6. The unit shall follow the various Acts & guidelines mentioned in compendium complied in compliance of the Hon'ble Supreme Court order dated 17.02.2017 in the matter of W.P. (Civil) No. 330/200, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.F. Civil No. 309/2003 Laxmi Narayan Modi v/s Govt. of India & ors.
7. – Agreed –
8. The generated effluent quantity will not be more than 200 KLD and quantity of domestic waste water will not be more than 4.0 KLD.
9. The unit has done separate arrangement of sample collection of water used in process and for domestic purposes.
- 9(a) The treated domestic waste water shall be disposed after conform the norms of CPCB.
- 9(b) The industrial effluent shall be deposed after conform the prescribed norms of CPCB.
10. Effluent generated in all the process shall be treated before disposal as per prescribed norms.

For AL-NASIR EXPORTS PVT LTD

*[Signature]*  
Authorised Signatory



# AL NASIR EXPORTS PRIVATE LIMITED

H.O. 7-A/59, W.E.A. Western Chamber, Channa Market, Pusa Road, Karol Bagh, New Delhi-110005 (INDIA)  
T: +91 11 4909 7786 F: +91 11 4145 2036 E: info@alnasirexports.com W: www.alnasirexports.com

11. The method of collection of effluent & its analysis shall be undertaken as per Indian standard as prescribed under environment protection Act 1986
12. The unit has obtained permission from UPGWD which was expired in November 2023. the new application has also applied (copy enclosed).
13. Environment statement will be submitted timely.
14. We will strictly comply with various provisions of water/air (Perseveration and Control) Act 1974/1981 and E.P. Act 1986.
15. The unit has maintained green belt over all of its open area, same shall be maintained regularly.
16. The unit has installed OCEEMS and supplying continuous and uninterrupted data to the SPCB & CPCB server.
17. The unit has already installed flowmeter at its all water abstraction points.
18. If the CPCB/SPCB issue us closure notice order in future, we will ensure the strict compliance of it.
19. Industry will comply all order / direction passed / issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CPCB and U.P. Pollution Control Board for protection and safeguard of environment from time to time.

## SPECIFIC CONDITION: -

1. The unit shall follow the guidelines for the utilization of treated effluent in irrigation which are available on the website of CPCB.
2. - Agreed -
3. The unit will submit treated effluent analysis report board office on quarterly basis.
4. - Agreed -
5. The unit shall implement distribution & measurement plan for treated effluent for irrigation purpose.
6. The unit regularly studying the impact of treated effluent not to affect the land & ground water. the copy of ground water test report and irrigation management plan is enclosed.
7. The unit shall provide / submit EIA report including comprehensive study of water and waste water balance etc. adequacy report is attached
8. The unit has deployed self-monitoring team.
9. The unit is doing practices to minimize its fresh water consumption by reuse / recycle treated effluent in different aspects.

For AL-NASIR EXPORTS PVT. LTD.

Authorized Signatory



# AL NASIR EXPORTS PRIVATE LIMITED

H.O. 7 A/59, W.E.A. Western Chamber, Channa Market, Pusa Road, Karol Bagh, New Delhi-110005 (INDIA)  
 T: +91 11 4909 7786 F: +91 11 4145 2036 E: info@alnasirexports.com W: www.alnasirexports.com

II. Prior permission will be taken in the event of any addition of new emission generation sources such as boiler / furnace / heater / D.G. sets in accordance with section of 25/26 of water Act 1974 & section 21/22 of air Act 1981 (As amended respectively).

- 12&22. The solid waste generated in such a way that the ground water, river and other surface water of the factory site, inside / outside of the premises is not polluted.
- 13&23. The unit is operating its ETP regularly & treated waste water quality is well under the prescribed norms.
14. The unit has installed flowmeter at its ETP inlet and outlet and also appointed trained operations for its continuous operation.
15. The unit shall comply the condition given in the closer letter suspension letter by the Nagar Vikas anubhag – 8 vide its letter dated 05.02.2020.
- 16&25. – Agreed – The unit has regularly analysed the ground water from the hand pumps near the factory on quarterly basis.
17. The unit is following the Karnal technology for the disposal of treated effluent.
18. The copy of EIA study report is enclosed.
19. This compliance report is before you for your kind consideration.
20. If the CPCB/SPCB issue us closer order in future, we will ensure the strict compliance of it.
21. Prior approval will be taken before making any modification in product / process / fuel / plant & machinery.
24. The unit shall maintain strict supervision of fluctuations in operating parameters.
26. – Agreed –
27. The copy of authenticated irrigation plan is enclosed.

This is for your kind knowledge & necessary action.

Thanking you

For AL NASIR EXPORTS PVT. LTD.

(Authorised Signatory)

C.C. To the Regional Officer, U.P. Pollution Control Board, Ghaziabad (U.P.)

For AL-NASIR EXPORTS PVT. LTD.



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**Enclosure: - 1. ETP outlet test report**

**2. IMP**

**3. ground water test report and**

**4. ETP adequacy report**

**5. boiler test report**



For AL-NASIR EXPORTS PVT. LTD.

Authorised Signatory



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To,  
The Chief Environmental Officer (Circle-1)  
U.P. Pollution Control Board,  
Lucknow

**Sub: Regarding compliance of consent received under section 21/22 of air Act 1981**

**Ref: 78872/UPPCB/Ghaziabad (UPPCBRO)/CTO/Air/GHAZIABAD/2019 Dated 26.02.2020**

Dear Sir,

This is in reference to your above said letter, kindly find enclosed the pointwise compliance as: –

## CONDITIONS OF CONSENT UNDER WATER POLLUTION ACT 1974

1. We will be producing frozen meat – 50 MTD, MBM 11 MTD & Tallow 4 MTD, by slaughtering of 200 buffalos & 100 goats per day as per installed capacity.
2. – Agreed – prior approval will be taken before making any modification in product / process / fuel / plant & machinery.
3. – Agreed – The unit shall follow the provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSE" issued by CPCB.
4. – Agreed –
5. We assure you we shall follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6.(a) The emissions of flue gases will be well under the norms as specified by CPCB/MOEF. The unit shall use fuel as Biomass/HSD, kindly note that we are using Biomass as fuel in its boiler since last 2 years. test report is enclosed
- 6(b) The unit has installed air pollution source as mentioned in CTO order.
- 6(c) The emission quality of Flue Gas will be maintained strictly as per prescribed norms by the Board.
7. The Quantity of other Pollutants shall also be within norms as prescribed by the Board/MOEF/CPCB.
8. Prior approval from UPPCB will be taken in case of any modification or installation in existing Air Pollution Control Equipment's.

For AL-NASIR EXPORTS PVT. LTD.



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9. The Unit shall comply with all prescribed Air Pollution Norms while operating the Air Pollution Control System & also at the time of maintenance of same.
10. Environment statement will be submitted timely.
- 11&21. The unit will comply all order / direction passed / issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CPCB and U.P. Pollution Control Board for protection and safeguard of environment from time to time.
12. – Agreed – The unit has regularly analysed the stack & ambient monitoring report and submitted to the boards Regional Office.
13. We will strictly comply with various provisions of water / air (Prevention and Control) Act 1974/1981 and E.P. Act 1986.
14. The unit has installed OCEEMS and supplying continuous and uninterrupted data to the SPCB & CPCB server.
15. The unit had submitted the audited balance sheet along with the consent application from submitted.
16. The unit will not use pet coke & F.O. in compliance of Supreme Court orders.
17. The industry will use minimum 20% bio-briquette as fuel depending upon its availability.
18. Prior permission will be taken in the event of any addition of new emission generation source such as boiler / furnace / heater / D.G. sets in accordance with section 21/22 of air Act 1981 (As amended respectively).
19. The unit has maintained green belt over all of its open area same shall be maintained regularly.
20. If the CPCB/SPCB issue us closer order in future, we will ensure the strict compliance of it.

## SPECIFIC CONDITION

1. The unit shall comply the condition given in the closer suspension letter by the Nagar Vikas Anurag – 8, vide its letter dated 05.02.2020.
2. The unit has not made any type of agreement with international agro food there is a clerical mistake.

For AL-NASIR EXPORTS PVT. LTD.



# AL NASIR EXPORTS PRIVATE LIMITED

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3. The compliance report in before you for your kind consideration balance sheet was submitted along with the consent application form, consent fee has been submitted accordingly.
4. The unit following the directions issued by the chief secretary, vide letter no. 760/Nau-8-2017-293/2017 dated 22.03.20217 and the directions issued by the principal secretary, Nagar Vikas Vide letter No. 3710/Nau-8-2017-2CS/12TS dated 07 July, 2017.
5. The unit shall follow the various Acts & guidelines mentioned in compendium compiled in compliance of the Hon'ble Supreme Court order dated 17.02.2017 in the matter of W.P. (Civil) No. 330/200, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.F. Civil No. 309/2003 Laxmi Narayan Modi v/s Govt. of India & ors.
6. Prior permission will be taken in the event of any addition of new emission generation source.
7. – Agreed –
- 8&11. The solid waste generated in such a way that the ground water, river and other surface water of the factory site, inside/outside of the premises is not polluted.
9. – Agreed – The unit has regularly analysed the ground water from the hand pumps near the factory on quarterly basis.
10. – Agreed – Prior approval will be taken before making any modification in product / process / fuel / plant & machinery.

This is for your kind knowledge & necessary action.

Thanking you  
For AL NASIR EXPORTS PVT. LTD.

(Authorised Signatory)

C.C. To the Regional Officer, U.P. Pollution Control Board, Ghaziabad (U.P.)

For AL-NASIR EXPORTS PVT. LTD.

206

Annexure A/12

104

AL-NASIR EXPORTS PVT. LTD.

3794, Bhargava, Darna, Ghaziabad (U.P.)

IRRIGATION BY

KARNAL TECHNOLOGY



GPS Map Camera

Dasna Dehat, Uttar Pradesh, India

MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.678864°

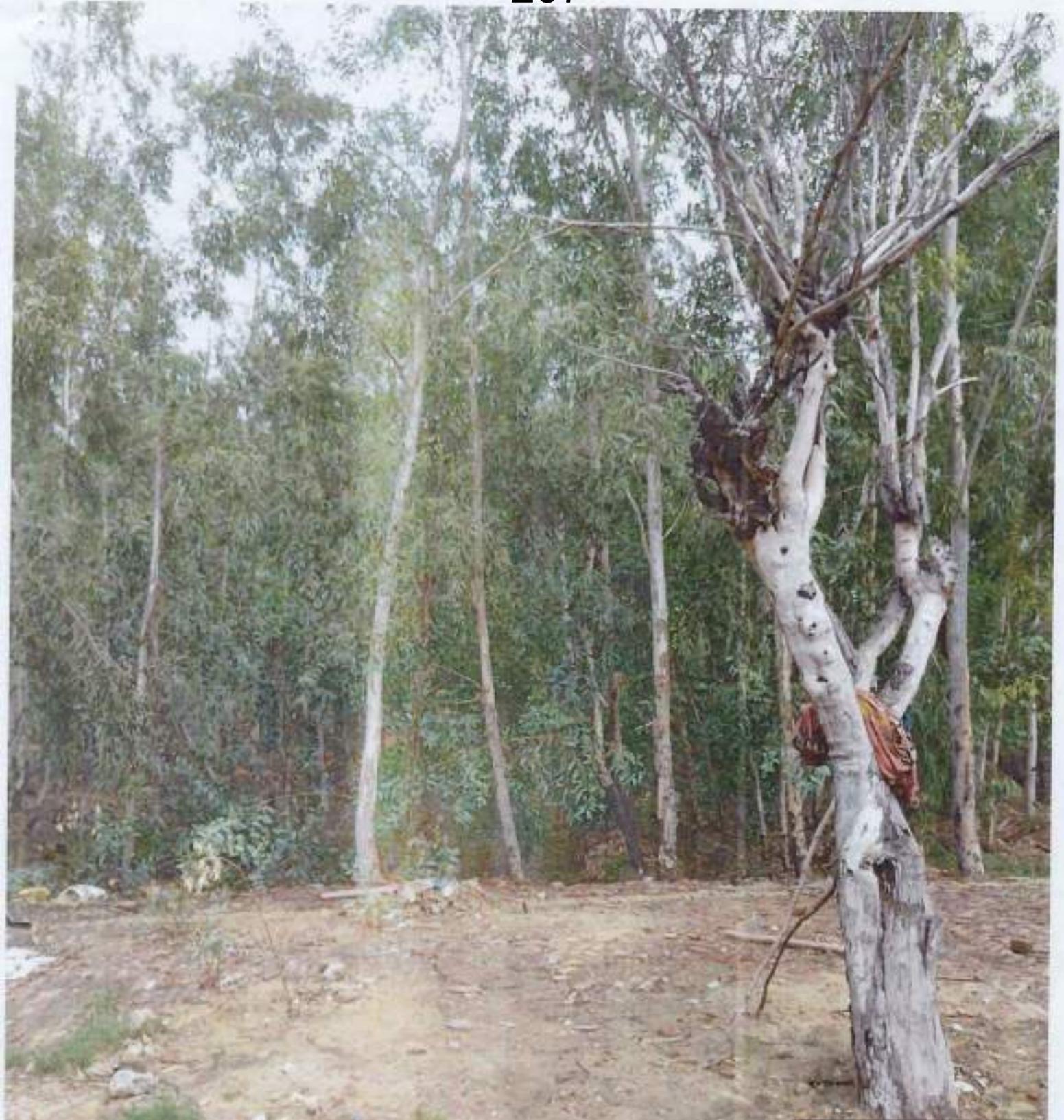
Long 77.541778°

24/06/24 02:44 PM GMT +05:30

Google

207

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 GPS Map Camera



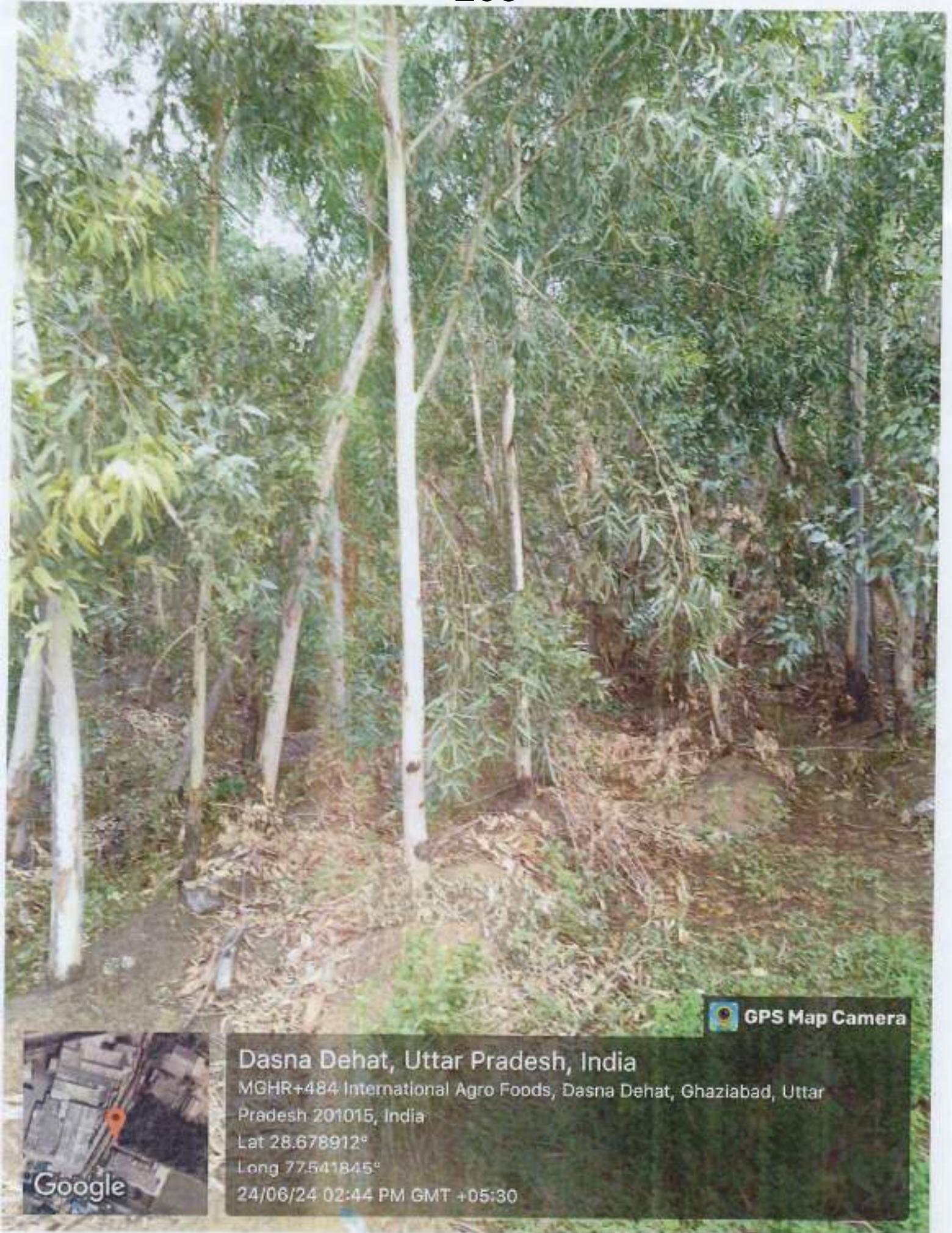
**Dasna Dehat, Uttar Pradesh, India**

MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.678885°

Long 77.541785°

24/06/24 02:44 PM GMT +05:30



 **GPS Map Camera**

**Dasna Dehat, Uttar Pradesh, India**  
MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India  
Lat 28.678912°  
Long 77.541845°  
24/06/24 02:44 PM GMT +05:30



**IRRIGATION MANAGEMENT PLAN FOR THE  
UTILIZATION OF TREATED EFFLUENT**

**AL NASIR EXPORTS PVT. LTD.**

**Khasra No. 2761, Bhoorgarhi Road, Bhoorgarhi Dasna Ghaziabad  
201015(U.P.)**



**Y. K. Singh**

**Agronomist, AICRIP, Rice**

**Manoj Mishra**

**Assistant Director, Directorate of Research**

**Chandra Shekhar Azad University of Agriculture &  
Technology, Kanpur- 208 002 (U.P.)**

## Introduction

A slaughterhouse is a highly efficient facility where animals are slaughtered to harvest their meat for human consumption. Slaughterhouses act as a starting point of the meat industry, where the stock comes from farms / market to enter the food chain. They have existed as long as there have been settlements too large for individuals to rear their own stock for personal consumption. India is the largest resource of livestock population in the world.

Livestock available for slaughtering comprises of animals namely - Buffaloes, Sheep and Goats. The Indian meat industry is currently on the track of a remarkable leap forward. The global demand for Indian meat and meat products is increasing considerably during the years. We also have one of the largest domestic markets for our meat and meat products. Slaughterhouses are also a good source of meat, protein and calories (FAO 1992), the reported per capita availability of meat in India is about 1.4kg per annum, which is rather low compared to 60-90kg in European countries. As reported by the Ministry of Food Processing as of 1989, a total of 3616 recognized slaughter houses slaughter over 2 million cattle and buffaloes, 50 million sheep and goat, 1.5 million pigs and 150 million poultry annually, for domestic consumption as well as for export purposes.

As the above data suggests slaughterhouse industry has a bright scope and future in India. The meat processing industry is one of the largest consumers of fresh water used in the agricultural and livestock industry worldwide. Slaughterhouses produce large amount of waste water because of the slaughtering process and cleaning of facilities. Slaughterhouses need significant treatment for a sustainable and safe discharge to the environment due to the high content of organics and nutrients. Therefore the treatment and final disposal of slaughterhouse's waste water are a public health necessity. Irrigation Management Plan is a necessity because it reduces the impact on environment, health hazards, etc. Thus an onsite treatment using combined processes would be the best option to treat and disinfect the slaughterhouse effluents. The slaughterhouse effluents are safely discharged on to the agricultural land.

Slaughterhouse wastes are a potential reservoir of bacterial, viral and parasitic pathogens capable of infecting both animals and humans. A quick cost effective and safe disposal method is thus essential in order to reduce the risk of disease following animal slaughter. Different methods for the disposal of such wastes exist including composting, anaerobic digestion (AD), alkaline hydrolysis, rendering, incineration and burning. Composting is a disposal method that allows a recycling of the slaughterhouse waste nutrients back into the earth.

The type of waste produced by the separate operations in the slaughterhouse shown as under –

<i>Source</i>	<i>Waste</i>
Stockyard	Manure
Killing floor	Blood
Plucking	Hair & Dirt
Inside removal	Paunch, Manure & liquor
Rendering	Stick liquor, Press liquor
Carcass dressing	Flesh, grease, blood, manure
By product	Grease, offal

It is necessary for safety disposal of all the waste.

On the request of management of Al-Nasir Exports Pvt. Ltd. Bhoorgarhi Dusna situated in District Ghaziabad. A visit of the unit was undertaken by the team of CSAU, Kanpur on dated 28-10-2021 for investigations, inspection and collection of data. Also for the assessment of utilization of treated waste water, for creating and inspecting an efficient irrigation plan made by the slaughterhouse and verify water irrigation plan keeping in view of standards notified G.S.R. 35(E) Mo EF & CC, January 14, 2016.

#### **Composition of Team:**

1. Dr. Y. K. Singh      Agronomist, AICRIP, Rice
2. Dr. Manoj Mishra    Assistant Director, Directorate of Research

#### **Slaughter House Officials Present During the Visit**

1. Nazimuddin khan (Manager)
2. Sharik Khan (ETP Incharge)

(Annexure-1)

### Observations & Discussion:

Observations of the slaughterhouse waste water treatment plant working verification and other conditions, particularly with respect to waste water treatment plant, water uses and quantity of waste water discharge. Thus our observation based on data information provided by slaughterhouse. The figures of water discharge and usage have been estimated subject to correctness/authenticity of the data submitted by slaughterhouse. So the precise comments can only be confirmed by the slaughterhouse during the period.

After the visit observations, calculations and generation of reports are carried out on the basis of inputs provided by the slaughterhouse. The adequacy of the irrigation management plan is also based on the data provided by the slaughterhouse with respect to area available, plantation/cropping pattern and record of the land, etc.

### Overview of Slaughterhouse

Al-Nasir Exports Pvt. Ltd. is located at BhoorgarhiDasna, Ghaziabad U.P. It is spread in an area of 37139.53 m<sup>2</sup> with Effluent treatment plant sitting in 3500m<sup>2</sup> area. It has an infrastructure for a maximum slaughtering capacity of 500 Animals/day. The plant has a processing capacity of,

Frozenmeat- 38MT/day

By Product

MBM11-MT/day

Tallow4 MT/day

The general slaughtering process is as follows-

1. Anti-mortem
2. Lairage
3. Slaughtering and Bleeding
4. Dressing
5. Evisceration
6. Carcass splitting

Al-Nasir Exports Pvt. Ltd. Ghaziabad (Uttar Pradesh) is working with the present slaughtering licensing capacity of 500 Animals/day.

The waste water treatment plant in slaughterhouse was established and commissioned in the year 2013 with a capital investment of Rs 1.64 crore. It has a capacity to take full load of waste water generated 204 m<sup>3</sup>/day.

#### **Slaughterhouse Performance in the year 2020-21:**

S. No.	Particulars	2020-21
1.	Duration of slaughtering	300 days
2.	Waste Water generation/day	204 m <sup>3</sup>
3.	Waste water generation in a year	61200 m <sup>3</sup>

No. of average slaughtering days in 2020-21 = 300 days

The ETP is capable enough to treat the effluent by achieving desired norms of UPPCB/CPCB. The treated effluent is having the desired norms as per UPPCB/CPCB drains out through pump and pipeline for using as irrigation water by slaughterhouse as per their requirements.

As per ETP adequacy report and data provided by the slaughterhouse

(Annexure-2)

#### **Waste Water Generation**

Waste water generation is observed on the basis of data provided by slaughterhouse and ETP adequacy report made by ABM ENVIRONMENT CONSULTANTS, GHAZIABAD. The waste water generation is about 204 m<sup>3</sup>/day while no. of average slaughtering days in 2020-21 are 300 days. The total waste water generation on the basis of 300 days in a typical year= 204 m<sup>3</sup> X 300 days = 61200 m<sup>3</sup>. The waste water treatment plant has also been designed to cater the peak generation of waste water 204 m<sup>3</sup>/day.

- Total treated effluent generation = 204 m<sup>3</sup>/day.
- Treated Effluent used in recycling and internal uses = 20 m<sup>3</sup>/day.
- Net treated waste water generation left for irrigation = 184 m<sup>3</sup>/day
- Total treated effluent generated left for irrigation during the year 184m<sup>3</sup> x 300 days = 55200m<sup>3</sup>/year.

(Annexure-3)

### **Effluent Treatment Plant detail**

Effluent is an out flowing of water or gas from a natural body of water, all from a human made structures. The meat industry uses large quantities of water. In this process effluents in slaughterhouse originate from lairage, slaughter and bleeding, dressing, paunch handling, rendering, processing and cleaning. Efficient disposal of effluent is important because of the possible pollution of water for the purpose of treatment of effluent. Slaughterhouse has an ETP which treats effluent in 3 different stages – Primary, Secondary and Tertiary.

Primary treatment includes 4 oil and grease traps, 3 holding tanks, 2 chemical dosing tanks, equalization tanks and a primary setting tank. Secondary treatment includes 2 stage activated sludge based biological treatment and setting tank. Tertiary treatment includes sand filter and activated carbon filter. Treated effluent is recycled for irrigation purposes in Karnal Technology, agricultural land and gardening purpose in slaughterhouse premises, washing boiler and cooling towers. Sludge is dewatered by Sludge dewatering system, and in sludge drying beds(both) which is further reused as organic manure.

For achieving the objectives :-

- Eliminate threat of diseases.
- Convert the effluent into a readily re-usable resource.
- Conservation of water and nutrients.
- Treated Effluent that can be safely discharged into agricultural land.

The details of ETP of Al-Nasir Exports Pvt. Ltd. are as follows:

Sl. No	Description	Quantity in Nos.
1	Oil and grease trap tank	1
2	Solid separators/screen	2
3	Holding tank	1
4	DAF SYSTEM	1
5	Equalization Tank FMT	1
6	PST tank	1
7	Aeration tank 1	1
8	Secondary Clarifier 1 Aeration tank 2	1
9	Secondary Clarifier 2 Filter feed tank	1
10	Disinfection tank	1
11	Sand filter	1
12	Activated Carbon filter	1
13	Treated water tank	1
14	Sludge drying beds	4
15	Oil and grease trap tank	1
16	Solid separators/screen	2
17	Holding tank	1
18	DAF SYSTEM	1
19	Sludge dewatering system	1

(Annexure-4)

## Effluent Treatment Plant Detail

S. No.	Description	Size/Volume
1.	Oil & Grease Trap	7.0m x 3.0m x 2.0m
2.	Equalization Tank	20.0m x 10.0m x 3.0m
3.	Flash Mixing tank	2.5m x 3.5m
4.	Primary Clarifier	10.0m x 4.0m
5.	Aeration Tank-I	22.0m x 11.0m x 3.5m
6.	Secondary Clarifier-I	10.0m x 3.5m
7.	Aeration Tank-II	20.0m x 10.0m x 3.5m
8.	Secondary Clarifier-II	10.0m x 3.5m
9.	Sand Filter	1.5m x 2.5m
10.	Activated Carbon Filter	1.5m x 2.5m
11.	Treated Water Storage Tank	16.0m x 10.0m x 3.5m

The above specifications of effluent treatment plant have been received from the report provided by Al Nasir Exports Pvt. Ltd. .

(Annexure-5)

**CPCB Protocol for Water usage**

As per Ministry of Environment, Forest & climate change recommendation, for the application of treated effluent the requirement varies from soil to soil and crop to crop. The average effluent requirement varies from 170-225 M3 per hectare per day for irrigation of sandy loam soils.

Soil Structure	Effluent loading rate (m3/ha/day)
Sandy loam	170-225

**Existing arrangement for treatment of effluent generated**

During the typical year the slaughterhouse generated effluent about 353 M3/day. The slaughterhouse has fully fledged effluent treatment plan to treat the generated effluent as per norms of CPCB and also mentioned in ETP adequacy report made by ABM Environment Consultants, Ghaziabad.

The slaughterhouse has installed primary and secondary effluent treatment on the basis of maximum effluent generated 204 m3/day.

The primary effluent treatment system has physical and chemical treatment. The secondary system is based on activated sludge system and acts as a biological treatment for effluent. The third phase is the filtering phase. The slaughterhouse consists of Sand and Activated Carbon filters respectively. As per ETP adequacy report the capacity of the ETP plant is considered as adequate to handle the generated effluent from the plant at operational capacity of 500 slaughtering of animals. The treated effluent assessed by ABM Environment Consultants, Ghaziabad 2012 Year and found that treated effluent quality is within the norms.

(Annexure-6)

### Command area identified

A detailed survey of the area is carried out to find the plantation pattern. It has been observed that the area of the slaughterhouse used for irrigation is divided into 3 parts i.e. 0.884 ha under Kamal Plantation Technology, about 0.35 ha area under gardening and 4.49 ha under cropping.

As per soil testing report, the soil of the slaughterhouse (used for irrigation) is sandy loam.

The slaughterhouse owns the land area of irrigation.

The details are as follows:-

S. No.	Location	Total available land in hectares	Distance from unit (M)	Mode of effluent transport
1	Area under Kamal Technology Plantation	0.884	6 Mtrs.	Pipeline
2	Area under gardening	0.35	Inside the premises	pipeline
3	Area under Cropping/ Agreemental Land	4.49	100 Mtrs.	Pipeline
	<b>Total</b>	<b>5.724</b>		

(Annexure-7)

### Physico-chemical properties of soil

S. No.	Description	Result
1.	pH	7.84
2.	Potassium (K)	214.3
3.	Sodium (Na)	258.6
3.	Bulk density	1.29
4.	Porosity	32.5
5.	Electrical Conductivity (EC)	365
6.	Sand	89
7.	Silt	4.00
8.	Clay	7.00
9.	Phosphorus (as P <sub>2</sub> O <sub>5</sub> )	75.6
10.	Organic Carbon	0.24

As per soil testing report provided by Noida Testing Laboratories soils of Al Nasir Exports Pvt. Ltd. are Sandy loam which is used for irrigation purposes.

(Annexure-8)

### Water Consumption in the Command Area

Water required for area under Karnal Plantation technology

Water required for irrigation with 300 Days @ 225 m<sup>3</sup>/ha/day at an interval of 4 Days.

Total treated effluent used 225 m<sup>3</sup> x 0.884 ha x 75 cycles = 14917 m<sup>3</sup>

Water required for gardening inside the slaughterhouse premises

Water required for irrigation with 300 Days @ 225 m<sup>3</sup>/ha/day at an interval of 5 Days.

Total treated effluent used 225 m<sup>3</sup> x 0.35 ha x 60 cycles = 4725 m<sup>3</sup>

Water required for area under Cropping

Water required for irrigation with 300 Days @ 225 m<sup>3</sup>/ha/day at an interval of 10 Days.

Total Treated effluent used 225 m<sup>3</sup> x 4.49 ha x 37 cycles = 37379 m<sup>3</sup>

### Waste water utilization detail

Location	Treated waste water as per CPCB protocol & crop requirement	Area in ha	Effluent used (M <sup>3</sup> )
Area under Karnal Technology	225 X 75 cycles = 16875	0.884	14917
Area under gardening	225 X 60 cycles = 13500	0.35	4725
Area under cropping	225 X 37 cycles = 8325	4.49	37379
Total		5.73	57021

The total 5.73 ha of land availability has been identified. Hence, the quantity of effluent to be used in identified command area shall be 14917 m<sup>3</sup>/year for Karnal plantation, 4725 m<sup>3</sup> under gardening and 37379 m<sup>3</sup> under cropping. The total utilization of treated effluent will be 57021 m<sup>3</sup>/year, which is higher than compared to effluent generated 55200 m<sup>3</sup>/year by the slaughter house.

So the waste water consumption is more than waste water generation by Al Nasir Exports Pvt. Ltd. which is as per CPCB/UPPCB norms. Therefore we can conclude from the above data and records provided by the slaughterhouse that this irrigation plan is adequate.

(Annexure-9)

### **The Karnal Technology & its performance**

In this method of plantation, trees are grown on ridges and treated effluent is disposed off in furrows. The amount of the effluents to be disposed off depends on the age, type of plants, climatic conditions, soil texture and quality of effluent. It is possible to dispose off treated effluent through this technique.

This technique utilizes the entire biomass as living filter for supplying nutrients to the soil and plant. Irrigation renovates the effluent for atmospheric recharge and ground storage. Further as forest plants are used for fuel, wood, timber or pulp there is no chance of pathogens, heavy metals and organic compounds to enter into the human food chain system.

Though most of the plants are suitable for utilizing the effluents, yet those tree species which are fast growing can transpire high amounts of water and are able to withstand high moisture content. The root environments of these plants are most suitable for such purposes. Eucalyptus is one such specie which has the capacity to transpire large amounts of treated effluent and remains active throughout the year.

This system generates gross returns from the sale of fuel wood. The sludge accumulating in the furrows along with the decaying forest litter can be exploited as an additional source of revenue. This technology does not require highly skilled personnel and restoring environment to generate biomass for improving organic carbon, better production, productivity and fertility of soil. Al Nasir Exports Pvt. Ltd. adopted the Karnal Technology in 0.88 ha of its own land and planted eucalyptus in this area, which gives fuel wood, as well as for financial gain.

Plantation done by Al Nasir is not only economically beneficial but also helps in maintaining healthy environment for plants as well as human beings. Under Karnal Technology the remains of sludge in trenches is mixed with animal excreta and defoliated leaves which improves organic carbon in the soil after decomposition. It not only improves soil health but also the micro climatic conditions.

Therefore it is primarily seen that the performance of Karnal Technology is feasible for treated effluent consumption, financial gain by selling wood products, improving soil health and micro climatic conditions.

### Work force deployed for irrigation management plan

Al Nasir Exports Pvt. Ltd. has:

#### ETP INCHARGE

- 1 SHARIK KHAN (POST-Graduate Environmental Biotech).

#### SKILLED STAFF-

1. RAMSIMRAN
2. AARIF
3. GULZAR
4. SHAKIB
5. RASHID
6. BELAL
6. SAJID

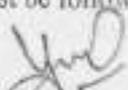
(Annexure-10)

#### Conclusion-

- ✓ The waste water usage is more than the waste water generated by Al Nasir Exports Pvt. Ltd.
- ✓ Hence the Irrigation Management Plan is adequate as per the data provided by Al Nasir Exports Pvt. Ltd.
- ✓ This report is made on the basis of data provided by slaughter house. It should not be used as a legal document.

#### Suggestions-

1. This report is feasible when farmers agree to use the treated effluent in irrigation of crops.
2. Al-Nasir Exports Pvt. Ltd. Is adopting Karnal Technology.
3. Technical expertise is required for carrying out the Karnal Technology.
4. Irrigation Management Plan should be revised at least in every 3 years by an expert institute.
5. Lagoon should be as per norms of CPCB.
6. Suggestions given in ETP adequacy report/CPCB/U PPCB regarding water quality must be followed/implemented.

  
(Y. K. Singh)  
Agronomist,  
AICRIP, Rice

  
(Manoj Mishra)  
Assistant Director  
Directorate of Research

  
Director  
Agricultural Knowledge Station  
CB, Andhra Pradesh & Telangana  
Karnal

U.P. Pollution Control Board

120

## CONSENT ORDER

Ref No. -  
78826/UPPCB/Ghaziabad(UPPCBRO)/CTO/wate  
r/GHAZIABAD/2019

Dated : 12/03/2020

To ,

Shri MOHD SAALIM QURESHI  
M/s AL NASIR EXPORTS PVT LTD  
Khasara No, 2761, Bhoorghari, Dasma, Ghaziabad (U.P.),GHAZIABAD,201015  
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. AL NASIR EXPORTS PVT LTD

Reference Application No :6933040

Dated :12/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. AL NASIR EXPORTS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok  
Kumar  
Tiwari

For and on behalf of U.P. Pollution Control Board

C.E.O  
C-1

Enclosed : As above  
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok  
Kumar  
Tiwari

C.E.O  
C-1

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. AL NASIR EXPORTS PVT LTD vide

Consent Order No. 69330407/Water

Dated: 12/03/2020

## CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4 KLD	Septic Tank
2	Industrial	200 KLD	ETP

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	4 KLD
2	Total Suspended Solids	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	BOD	As per E.P Rules 1986
5	Oil & Grease	As per E.P Rules 1986

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Quantity of Discharge	200 KLD
5	Oil & Grease	As per E.P Rules 1986

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### Specific Conditions:

- 1- The industry shall follow the guidelines for the utilization of treated effluent in irrigation, which are available on the website of CPCB at the web link <http://cepb.nic.in/NGT/Guidelines-UTE-irrigation.pdf>
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 4- The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 x 7 hours basis.
- 5- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
- 6- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
- 7- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 8- The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 9- The industry shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 10- The industry shall use the brine solution or de-freezing in the place of salt to preserve the raw hides to reduce the TDS in the effluent.
- 11- The industry shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section 21/22 of air Act 1981 (as amended respectively)
- 12- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 13- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
- 14- The flow meter should be installed and the industry should appoint skilled and qualified persons to operate the ETP.
- 15- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
- 17- The industry should follow the Kernel Technology for the disposal of treated effluent and under no circumstance the water waste of the industry should reach any surface water body.
- 18- The industry should submit the EIA study report in triplicate after the compilation of the same.
- 19- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 20- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 22- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 23- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986 as amended.
- 24- The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 x 7 Hours basis.
- 25- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 26- The flow meter should be installed at inlet of Kernel Technology and log book should be maintained.

27- The industry should submit the irrigation plan approved or authenticated by the reputed Agricultural University.

Ashok  
Kumar  
Tiwari

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O  
C-1

U.P. Pollution Control Board

## CONSENT ORDER

Dated : 26/02/2020

Ref No. -  
78872/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

To,

Shri MOHD SAALIM QURESHI  
M/s AL NASIR EXPORTS PVT LTD  
Khasara No. 2761, Bhoorghari, Dasna, Ghaziabad (U.P.), GHAZIABAD, 201015  
GHAZIABADSub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. AL NASIR EXPORTS PVT LTD

Dated : 26/02/2020

Reference Application No. 6936348

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL NASIR EXPORTS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Ashok  
Kumar  
Tiwar  
Secretary  
UPPCB  
Ghaziabad

For and on behalf of U.P. Pollution Control Board

C.E.O

C-1

Enclosed : As above  
(condition of consent):

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok  
Kumar  
Tiwar  
Secretary  
UPPCB  
Ghaziabad

C.E.O

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## U.P. Pollution Control Board

Dated : 26/02/2020

## CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Slaughtering of 200 buffaloes per day and 100 Goats per day producing Frozen Meat-50 MT/Day, MBM-11MT/day, Tallow-4 MT/day per day Buffaloes per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 6 TPH	wood	1	Particulate Matter	30 mt. stack from G.L with multi cyclone dust collector
2	2x 1010 KVA D.G Set	H.S.D	3,4	Sulphur Dioxide	each minimum 6.40 mt. from the nearest roof
3	D.G Set 500 KVA	H.S.D	2	Sulphur Dioxide	minimum 4.5 mt. above nearest roof

## 6(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E.P Rules 1986
2	2,3,4	Sulphur Dioxide	As per E.P Rules 1986

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control

- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
  14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
  15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
  16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
  17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
  18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
  19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppob.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppob.com/pdf/Green-Belt-Guide_160218.pdf).
- If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### Specific Conditions:

- 1- The industry shall follow all the terms and conditions stipulated in closer order suspension letter by the Nagar Vikash anubhag-8 vide its letter no 06/C.M/Nau-8-2020/107 Ja /2017T.C dated 05-02-2020
- 2- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit i.e. M/s International Agro Foods, Khasra No-2764, 2765, 2766, Vill-Bhoorgarhi, Dasna, Ghaziabad. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to other frozen meat unit for processing.
- 3- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 4- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
- 5- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
- 6- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
- 7- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal.
- 8- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
- 9- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 11- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.

issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

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Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(A Government Approved Testing Laboratory)

(An ISO : 9001 : 2015, 14001 : 2015 & ISO 45001 : 2018 & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369



CertNo: No. 175814

## TEST CERTIFICATE

Test Report of Waste Water	Report Code WW-270921-013	Date of Issue 01/10/2021
-------------------------------	------------------------------	-----------------------------

Issued To: M/s. Al-Nasir Exports Pvt. Ltd.  
Khasra No.- 2761, Bhoor Gadhi Road, Bhoor Gadhi Dasna, Ghaziabad (U.P.) India

### AMPLING & ANALYSIS DATA

Sample Drawn On : 27/09/2021  
Sample Collected By : NTL  
Sample Description : ETP Outlet  
Sample Quantity/Packing detail : 1 lit./Plastic Can  
Weather Conditions : Normal  
Analysis Duration : 27/09/2021 to 01/10/2021

TEST RESULTS					
S. No.	Parameter	Test Method	Results	Units	Limits as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.54	-	6.0-9.0
2.	Color	IS:3025(Part-4):1983	Colorless	-	-
3.	Total Dissolved Solid (TDS)	IS:3025(Part-16):1984	875.0	mg/l	-
4.	Total Suspended Solid (TSS)	IS:3025(Part-17):1984	23.0	mg/l	100.0
5.	Chemical Oxygen Demand(as O <sub>2</sub> )	APHA 5220 B:2005	89.0	mg/l	250.0
6.	Biological Oxygen Demand(as O <sub>2</sub> )	IS:3025(Part-44):1993	15.0	mg/l	30.0
7.	Oil & grease	IS:3025(Part-39):1984	<1.0	mg/l	10.0

Remarks: Test parameters coming in under limit, prescribe limits are given by MoEF/Central Pollution Control Board.

### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless otherwise notified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office : IP-2, Haridwar, Uttarakhand

Branch Office : Gayatri Nagar, Katgodam, Haldwani, Uttarakhand

E. : noida.laboratory@gmail.com, info@noidalabs.com W. : www.noidalabs.com

# NOIDA TESTING LABORATORIES

(A Government Approved Testing Laboratory)

(An ISO : 9001 : 2015, 14001 : 2015 & ISO 45001 : 2018 & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB & HSPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369



Certificate No. : TC-624

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-270921-014	01/10/2021

Issued To: **M/s. Al-Nasir Exports Pvt. Ltd.**  
**Khasra No.- 2761, Bhoor Gadhi Road, Bhoor Gadhi Dasna, Ghaziabad (U.P.) India**

### Sampling & Analysis Data

Sample Drawn On	: 27/09/2021
Sample Received On	: 27/09/2021
Sample Description	: Soil Sample
Sample Quantity	: 2.0 Kg
Sample Drawn By	: Laboratory
Analysis Duration	: 27/09/2021 to 01/10/2021

Sl. No.	Parameters	Unit	Results	Test Method	
1.	pH	-	7.84	IS:2720(Part-26)	
2.	Electrical Conductivity at 25° C (1:5suspension.)	µmhos/cm	365	IS:2720(Part-21)	
3.	Sodium (as Na)	(mg/kg)	258.6	STP/SOIL	
4.	Water holding capacity	(%) by mass	24.7	STP/SOIL	
5.	Potassium (as K)	(µg/ha)	214.3	STP/SOIL	
6.	Texture	Sand	(%) by mass	89.0	STP/SOIL
		Clay	(%) by mass	7.00	STP/SOIL
		Silt	(%) by mass	4.00	STP/SOIL
7.	Soil Texture	-	Sandy Soil	STP/SOIL	
8.	Calcium (as Ca)	(mg/kg)	574.6	STP/SOIL	
9.	Magnesium (as Mg)	(mg/kg)	298.4	STP/SOIL	
10.	Sodium Absorption Ratio (SAR)	-	2.18	STP/SOIL	
11.	Cation Exchange Capacity (CEC)	(meq/100gm)	1.47	STP/SOIL	
12.	Available Phosphorus (as P)	Kg/ha	75.6	STP/SOIL	
13.	Organic carbon	(%) by mass	0.24	STP/SOIL	
14.	Porosity	(%) by mass	32.5	STP/SOIL	
15.	Permeability	(cm/hr)	5.65	STP/SOIL	
16.	Bulk Density	(g/cm <sup>3</sup> )	1.29	STP/SOIL	
17.	Particle Density	(g/cm <sup>3</sup> )	2.08	STP/SOIL	
18.	Nitrogen (as N)	Kg/ha	75.6	STP/SOIL	
19.	Zinc (as Zn)	mg/kg	48.59	STP/SOIL	

### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. This test report will not be used for any publicity/legal purpose.
5. The test samples will be disposed off after two weeks from the date of issue of test report, unless specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida Gautam Budh Nagar - 201301

Branch Office : IP-2, Haridwar, Uttarakhand

Branch Office : Gayatri Nagar, Katgodam, Haridwar, Uttarakhand

E : noida.laboratory@gmail.com, info@noidalabs.com W : www.noidalabs.com



सत्यमेव जयते

# INDIA NON JUDICIAL Government of Uttar Pradesh

## e-Stamp

Certificate No.	: IN-UP02172335025547T
Certificate Issued Date	: 16-Oct-2021 12:14 PM
Account Reference	: NEWIMPACC (SV)/ up14076604/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	: SUBIN-UPUP1407660493744635364934T
Purchased by	: AL NASIR EXPORTS PVT LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: HINDON ORGANIC PVT LTD
Second Party	: AL NASIR EXPORTS PVT LTD
Stamp Duty Paid By	: AL NASIR EXPORTS PVT LTD
Stamp Duty Amount(Rs.)	: 500 (Five Hundred only)



Please write or type below this line

This lease Agreement is made at Dasna on this 16 day of October, between M/s Hindon Organics Pvt Limited, through its Director Mr. SHAKIR HUSSAIN QURESHI S/O of Mr. ABDUL QUJUM R/O 10-B Nizamuddin west, Hazrat Nizamuddin, South Delhi, Delhi-110013 (here in after called as first Party)

AND

For Hindon Organics Private Limited

*Shakir*  
Authorised Signatory

For AL- NASIR EXPORTS PVT. LTD.

*AN*  
Authorised Signatory



0003676767

M/S Al-Nasir Exports Pvt limited a company formed under companies act 1956, having registered address 7A/59, channa market, karol bagh 110005 through its authorized representative Mr. NAZMUDDIN, S/o of Mr. Rahullah Khan C-148/I Shaheen Bagh, Tayyab Masjid, Okhla, South Delhi, Delhi- 110025

Now the term of the agreement is witness as below.

1. That the first party is in possession of land measuring 6870sq mtrs. at khasra no 1503 khata No 2722 situated at village dasna ,Eidgah road from highway to bhcoorgarhi Road.
2. That the first party is the sole and absolute owner of the land detailed above.
3. That the Second party is desirous to take the above land on lease for irrigation purpose.
4. That the Lease period is 5 years and lease amount is Rs 10000 per year.

That the lease rental will be paid between 1<sup>st</sup> to 15<sup>th</sup> jan of every year. That if the lease rent is not paid for three consecutive year than first party shall have the every right to take possession of the land.

That the second Party shall not entered into any agreement to further sub lease without obtaining consent of the first party.

7. Either of the party can terminate the agreement by giving 3 months prior notice to other party.



For Hindon Organics Pvt limited

Shakir Hussain qureshi

For Al Nasir Exports Pvt Limited

Authorised Signatory

Witness

1. SHARIK KHAN S/O SANOWAR KHAN

WILL. SHANNAGAR, BULANDSHAHAR.

2. INTZAR ALI S/O MOHD. ALIJARAN

PILKHA, HAPUR

ATTESTED  
OM PRAKASH SINGH  
Notary, Ghaziabad

VIRENDRA PAL  
1409



उत्तर प्रदेश UTTAR PRADESH

BB 327915

(1)

किरायेनामा ( लीजडीड ) वास्ते 30 वर्षे स्टाम्प अंकन-2,500/-रुपये स्टाम्प ड्यूटी नियमानुसार वार्षिक लीजरेन्ट अंकन 10,000/-रुपये के छः युणे पर लीज अंकन-60,000/-रुपये पर 4 प्रतिशत की दर से अदा की गई है।

हम कि मैसर्स अलजफर यासीन फ्रोजन फूड एक्सपोर्ट प्रा०लि०, (PAN :AAICA2985M) खसरा नम्बर-2754, ग्राम भूडगढी डासना गाजियाबाद द्वारा डायरेक्टर्स शाकिर हुसैन कुरैशी पुत्र अब्दुल कय्युम निवासी-बी-10, हजरत निजामुद्दीन वेस्ट, नई दिल्ली-110013 व मौहम्मद सालिम कुरैशी पुत्र मौहम्मद युसूफ कुरैशी निवासी-टी-378, फर्स्ट फ्लोर, चमेलीयन रोड, आहता किदारा, दिल्ली-110006 प्रथमपक्ष सम्पत्ति मालिक।

UID :3725 1789 2138 & UID :4170 7084 3020

एवम् मैसर्स अलनासिर एक्सपोर्ट प्रा०लि० (PAN :AADCA2047H) खसरा नम्बर-2761 व 2762 व 2763 व 2765, ग्राम भूडगढी डासना गाजियाबाद द्वारा प्रतिनिधि नजमुद्दीन खान पुत्र श्री रुहुल्लाह खान निवासी-सी-148/1, शाहीन बाग, तययब मस्जिद, ओखला, दिल्ली-110026 द्वितीयपक्ष किरायेदार। UID :4733 4057 3142

*Signature*

*Signature*

*Signature*



उत्तर प्रदेश UTTAR PRADESH

V 771656

(2)

विदित हो कि ग्राम डासना, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नम्बर-2754, मूमि रकबर्ह 0.8840 हैक्टेयर अर्थात 8840 वर्ग मीटर की प्रथमपक्ष कम्पनी मालिक व काबिज हैं। तथा न्यायालय उप जिलाधिकारी/सहायक कलैक्टर प्रथम श्रेणी गाजियाबाद वाद संख्या-19/09-10 अन्तर्गत घारा 143 उ०प्र०ज०वि०अधि०, ग्राम डासना परगना डासना तहसील व जिला गाजियाबाद मैसर्स अलजफर यासीन फ़ोजन फूड एक्सपोर्ट प्रा०लि० बनाम उत्तर प्रदेश सरकार, आदेश दिनांक

*Shamir*



VIRENDRA PA  
 G. No. 58, Tan...



उत्तर प्रदेश UTTAR PRADESH

V 771657

(3)

27.08.2010 को निम्न आदेश पारित किया, आदेश दिनांक 27.08.2010 ग्राम इन्दरगढी ड़ासना देहात की खतीनी वर्ष 1416-1421 फसली के खाता नम्बर-1771 खसरा नम्बर-2754 रकबा 0.8840 हैक्टर में से रकबा 0.2946 हैक्टर लगानी फर्द फांट को तहसीलदार गाजियाबाद की आख्या एवं शासन आदेश के क्रम में आकृषिक घोषित किया गया। एवं वाद संख्या-टी-20161128011076 ग्राम ड़ासना परगना ड़ासना तहसील व जिला गाजियाबाद खतीनी वर्ष 1422-1427 फसली के खाता नम्बर-02881 खसरा नम्बर-2754गि0, रकबा 0.5894 हैक्टर लगानी फर्द फांट अन्तगर्त घ़ारा

*Shree 2*

*[Signature]*



VIRENDRA

Ch. No. 56, T. D. Compound



उत्तर प्रदेश UTTAR PRADESH

V 771658

(4)

143 उ०प्र०ज०वि०अ०वि०, गैरास अलजफर यासीन फूड एक्सपोर्ट प्रा०लि० बनाम उत्तर प्रदेश सरकार आदेश दिनांक 11.02.2016 शासन आदेश के क्रम में आकृषिक घोषित किया गया । उक्त सम्पत्ति आज दिन तक प्रथमपक्ष की ओर से हर प्रकार के बन्धक भार, सरकारी देनदारी आदि से मुक्त है कहीं अन्य जगह आड रहन बय हिर्बे महायदाबय आदि में गस्त नहीं है। उक्त सम्पत्ति को द्वितीयपक्ष किरायेदार ने प्रथमपक्ष मालिक से अंकन-10,000/-रुपये प्रति वर्ष ( दस हजार रुपये) किराये पर दिनांक 01.01.2017 से बाजिव मुददत 30 वर्ष यानि दिनांक 31.12.2046 तक के लिये किराये पर लिया है, और प्रथमपक्ष मालिक ने लीज/किराये पर दी है निम्नलिखित शर्तों की पाबन्दी हम दोनों पक्षगण व हमारे वारसान पर रहेगी।

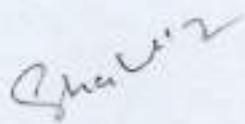
*Sham. 2*



Ch. No. 56, Ghaziabad

(5)

- 1-यह कि उक्त सम्पत्ति का प्रति वर्ष लीजरेन्ट / किराया अंकन-10,000/- रूपये होगा। जो दोनों पक्षों को मान्य है इसमें अन्दर मियाद कमी बेशी करने का अधिकार किसी भी पक्ष को नहीं होगा।
- 2-यह कि द्वितीयपक्ष किरायेदार हर वर्ष की 1 से 15 जनवरी तक प्रथमपक्ष मालिक को किराया पेशगी देते रहेंगे, और रसीद अदायगी किराया लेते रहेंगे। बिना तहारीरी सबूत उजर अदायगी किराया द्वितीयपक्ष किरायेदार का अमान्य होगा।
- 3-यह कि द्वितीयपक्ष किरायेदार उक्त किराये पर ली गई सम्पत्ति में किसी भी अन्य व्यक्ति को शिकमी किरायेदार के रूप में आबाद नहीं करेगे। यदि करेगें तो अन्दर मियाद मये शिकमी किरायेदारी फोरन काबिज बेदखली के होंगे। और कब्जा लेने में प्रथमपक्ष मालिक का जो हर्जा खर्चा होगा वो बजिम्मे द्वितीयपक्ष किरायेदार होगा।



(6)

4-यह कि किन्ही भी लगातार तीन वर्ष का किराया अदा न करने की दशा में द्वितीयपक्ष किरायेदार फोरन काबिल बेदखली होंगे। और बकाया किराया को मये खर्चा नालिश द्वितीयपक्ष किरायेदार से प्रथमपक्ष मालिक को वसूल करने का पूर्ण अधिकार होगा।

5-यह कि द्वितीयपक्ष किरायेदार उक्त किराये पर ली गई सम्पत्ति में किसी प्रकार का ऐसा कोई काम या तोड फोड नहीं करेगे, जिससे प्रथमपक्ष मालिक की सम्पत्ति को कोई क्षति पहुंचे। यदि द्वितीयपक्ष किरायेदार की असावधानी से प्रथमपक्ष मालिक की सम्पत्ति को कोई क्षति पहुंचती है तो उस क्षति पूर्ति का समस्त उत्तरदायित्व द्वितीयपक्ष किरायेदार पर होगा।

6-यह कि द्वितीय पक्ष अपने कारोबार के लिये आवश्यकता अनुसार किराये पर ली गई भूमि पर नक्शा पास कराकर तामीर करें, तथा अपने कारोबारी प्रयोग में लावे, इसमें प्रथम पक्ष को कोई आपत्ति नहीं होगी। किरायेदारी समाप्ती के समय उक्त सम्पत्ति को खाली करते समय द्वितीय पक्ष अपने द्वारा की गई तामीर को अपने खर्चे से उठाकर खाली कर देंगे।

7-यह कि द्वितीयपक्ष किरायेदार उक्त सम्पत्ति में कोई गैर कानूनी कार्य नहीं करेगे, यदि करेगे, तो उसकी समस्त जिम्मेदारी द्वितीयपक्ष की होगी। तथा व्यापार से सम्बन्धित किसी प्रकार का कोई टैक्स या सरकारी देनदारी आती है तो उसको अदा करने की जिम्मेदारी द्वितीयपक्ष किरायेदार की होगी। प्रथमपक्ष की कोई जिम्मेदारी नहीं होगी।

*Sharma*

*[Signature]*

*[Signature]*

(7)

- 8-यह कि बाद समाप्ति भियाद किरायेदार उक्त किराये पर ली गई सम्पत्ति को अपने कब्जे किरायेदारी से खाली करके प्रथमपक्ष मालिक के कब्जे में अनिवार्य रूप से सौंप देंगे।
- 9-यह कि 30 वर्ष पूर्ण होने पर किरायेदारी स्वतः समाप्त समझी जायेगी।
- 10-यह कि किरायेदार स्थानीय प्रशासन व सरकार द्वारा समय समय जारी आदेशों व कानून का पालन करेगा।
- 11-यह कि इस किरायेनामा की पाबन्दी दोनों पक्ष व वारसान पक्षकार पर होगी।

अतः यह किरायेनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे,इति-

*Shamir*

*[Signature]*

*[Signature]*



VIRENDER PAL SINGH  
Advocate  
Ch. No. 56, Tarsi Compound



VIRENDER PAL SINGH  
Advocate  
Ch. No. 56, Tarsi Compound

(8)

सीमा किराये पर दी गई सम्पत्ति :-

पूरब-प्लाट खसरा नम्बर-2744,

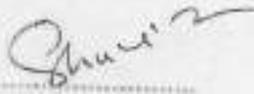
पश्चिम-रास्ता बादहू प्लाट खसरा नम्बर-2761 व 2762 व 2763 मिलकियत  
मैसर्स अलनासिर एक्सपोर्ट प्रा०लि०

उत्तर-प्लाट खसरा नम्बर-2756,

दक्षिण-प्लाट खसरा नम्बर-2751 व 2752,

हस्ताक्षर प्रथमपक्ष मालिक सम्पत्ति

हस्ताक्षर द्वितीयपक्ष किरायेदार



गवाह - श्री कृष्ण अशोक शर्मा श्री मन्दी बाबु

म.नं - 762 कोटला गीवातधान आनी चुगी  
मण्डलगवाह - Tall Singh  
S/o Bhagat Singh  
Tehsil Comp G. A.दिनांक-05.02.2018 ई० मसौदा वीरेन्द्रपाल सिंह, एडवोकेट, चैम्बर नम्बर-56,  
तहसील कम्पाउन्ड गाजियाबाद।VIRENDRA PAL SINGH  
Advocate  
Ch. No. 56, Tehsil Compound

243

141

122



# AL NASIR EXPORTS PRIVATE LIMITED

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## AL NASIR EXPORT PVT. LTD.

### EFFLUENT FOR IRRIGATION MONTH WISE

SR. NO.	MONTH & YEAR	MONTHLY USE (KL)
1	SEPTEMBER -2020	4505 (KL)
2	OCTOBER-2020	4535 (KL)
3	NOVEMBER-2020	4274 (KL)
4	DECEMBER-2020	4488 (KL)
5	JANAUARY-2021	4320 (KL)
6	FEBUARY-2021	4150 (KL)
7	MARCH-2021	4472 (KL)
8	APRIL-2021	4394 (KL)
9	MAY-2021	4827 (KL)
10	JUNE-2021	4314 (KL)
11	JULY-2021	4198 (KL)
12	AUGUST-2021	4722 (KL)
	TOTAL	53159 (KL)

AUTHORIZED SIGNATURE



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## AL NASIR EXPORT PVT. LTD.

### EFFLUENT GENERATION MONTH WISE

SR. NO.	MONTH & YEAR	MONTHLY USE (KL)
1	SEPTEMBER -2020	5263 (KL)
2	OCTOBER-2020	5202 (KL)
3	NOVEMBER-2020	4886 (KL)
4	DECEMBER-2020	5224 (KL)
5	JANUARY-2021	4828 (KL)
6	FEBUARARY-2021	4624 (KL)
7	MARCH-2021	5062 (KL)
8	APRIL-2021	4904 (KL)
9	MAY-2021	5235 (KL)
10	JUNE-2021	4963 (KL)
11	JULY-2021	4525 (KL)
12	AUGUST-2021	5442 (KL)
	TOTAL	60158 (KL)

AUTHORIZED SIGNATURE

247

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# AL NASIR EXPORTS PRIVATE LIMITED

H.O. 7-A/42, W.E.A. Western Chamber, Channa Market, Pusa Road, Karol Bagh, New Delhi-110005 (INDIA)  
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AND REMAINING 10% USED IN RECYCLING METHOD EFFLUENT FOR IRRIGATION  
BY KARNAL METHOD

THANKS & REGARDS

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सेवा में,

जीमान, प्रबन्धक महोदय,  
 प्रैमर्स - अल-नासिर सर्वसाप्लाय प्रा. लि.  
 2761, भुरगडी, डालना - गाजियाबाद

मान्यवर,

निवेदन इस प्रकार है कि प्रायोगिक  
 मसूरी के विमान है। जिनका विना  
 खसरा नं० 2667 उल्पा 3.7023 हैक्टर है।  
 और आपकी कंपनी के पास स्थित है। प्रायोगिक  
 उक्त खेत में गेहूँ, धान, भिण्डी, भकवा ज्वार-बाजरा  
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 सिंचाई है आपके उद्योग का शोधित उल्पाहू का  
 पानी सिंचाई के लिए आवश्यकता है। कृपया मुझे  
 सिंचाई हेतु शोधित जल आपूर्ति करने का कष्ट  
 करें आपकी आज्ञा कृपा होगी

प्रायोगिक

- 1 अनीस - Anis
- 2 नूफास - Nafas
- 3 रदशा - Radsha
- 4 लरमाद - Laramad
- 5 इमरान - Imran
- 6 रिजवाना - Rizwana

**उद्धरण खतीनी**

उद्धरण क्रमांक : 119742202111288

यान क्रमांक : 119742 यान का नाम / परामना : शरणा(शरणा) तहसील : गजियाबाद जनपद : गजियाबाद फसली वर्ष : 1428-1433 भाग : 1

| क्रमांक | खतीनी का नाम / पिता पति संरक्षक का नाम / निवास स्थान  | शुद्धि का प्रकार                           | खतीनी का क्षेत्र | खतीनी का क्षेत्र (हे.) |
|---------|---|--|------------------|------------------------|------------------------|------------------------|------------------------|------------------------|------------------------|
| 1       | शरीफ / लियानात / मसूरी<br>इनीफ / लियानात / मसूरी<br>रहीस / लियानात / मसूरी<br>अनीस / लियानात / मसूरी<br>नफीस / लियानात / मसूरी<br>शरणात / अनीफ / मसूरी<br>फरयाद / अनीफ / मसूरी<br>इनसान / अनीफ / मसूरी<br>रिजवान / अनीफ / मसूरी | प्रारम्भिक<br>पारम्भिक<br>इन्फे का<br>वर्ष | खतीनी का क्षेत्र | खतीनी का क्षेत्र (हे.) |

श्रेणी : 1-क / भूमि जो संरक्षणीय भूमिपत्रों के अधीन है।

04731	शरीफ / लियानात / मसूरी इनीफ / लियानात / मसूरी रहीस / लियानात / मसूरी अनीस / लियानात / मसूरी नफीस / लियानात / मसूरी शरणात / अनीफ / मसूरी फरयाद / अनीफ / मसूरी इनसान / अनीफ / मसूरी रिजवान / अनीफ / मसूरी	प्र. 1389क	2667नि	3.7023						खतीनी का क्षेत्र (हे.)									
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खतीनी का क्षेत्र (हे.) 7-12  
खतीनी का क्षेत्र (हे.) 13

1428-क भूमि  
संरक्षक पत्र क्रमांक  
शरीफ अनीफ  
नफीस अनीफ  
शरणात अनीफ  
फरयाद अनीफ  
इनसान अनीफ  
रिजवान अनीफ

<p>शा.प्र. डिंडीकेट ईक मस्री के बंधक विलेख दि. 27.10.12 के अनुसार शरीफ पुत्र लियकत नि.मस्री ने अपनी भूमि खता नं.2149 ख.नं.2667, बंधक रख 225000/- अण लियाह.अ.र.का. 19.11.12</p> <p>शा.प्र. डिंडीकेट ईक मस्री के बंधक विलेख दि. 22.07.13 के अनुसार शरीफ पुत्र लियकत व सहजानंद पुत्र जरीफ नि. मस्री ने अपनी भूमि खता नं.2149 ख.नं.2667 बंधक रख 245000/- अण लियाह.अ.र.का. 07.08.13</p> <p>शा.प्र. डिंडीकेट ईक मस्री के बंधक विलेख दि. 17.06.14 के अनुसार शरीफ पुत्र लियकत नि. मस्री ने अपनी भूमि खता नं.2149 ख.नं.2667 बंधक रख 140000/- अण लियाह.अ.र.का. 26.06.14</p> <p>शा.प्र. उ.प्र. सह. ग्राम वि. ईक गा.बाद के बंधक विलेख दि.22.1.15 अनुसार शरीफ पुत्र लियकत नि. ग्राम ने अपनी भूमि खता नं.2149 ख.नं. 2667 बंधक रख 200000/- अण लियाह.अ.र.का. 27.1.15</p>	<p>शाखा मस्री गाजियाबाद रवात हरीश पुत्र लियकत गिवासी ग्राम मस्री ने अपनी भूमि खता नं. 4033 के खसरा नं. 2577/1 व खता नं. 3773 के खसरा नं. 2667 को बंधक रख रिलांक 13.02.2019 का अंकन नं.266000/- का अणलिया 1 ह.अ.र.का. 18.02.2020 ।</p>
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सेवा में,

श्रीगण प्रबंधक महोदय

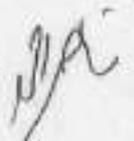
मैसर्स - अल-जोहर एक्सपोर्ट प्रा. लि.  
2361, चतुरमठ, डायल - गालियाबाद

मान्यवर,

निवेदन इस प्रकार है कि प्राथीगण मसूरी के किसान हैं।  
जिनका किला खसरा नं. 2663 रकबा 0-1083 हैकैर  
है। और आपकी कंपनी के पास स्थित है। प्राथीगण  
उक्त खेत में गेहूँ, धान, मिण्टी, मक्का, ज्वारा - बाफरा  
आदि फसलों की खेती करते हैं। प्राथी को सिंचन  
के लिए आवश्यक है। कृपया मुझे सिंचन हेतु  
शौचित जल आपूर्ति करने का कष्ट करे  
आपकी अति कृपा होगी।

प्राथीगण

1. मै. जोहर - मौ. जोहर

2. मै. जोहर - 

3

4

5

## उद्धरण खतौनी

उद्धरण क्रमांक : 119742/2021/11289

भाग : 1

फसली वर्ष : 1428-1433

जनपद : गालियाबाद

तहसील : गालियाबाद

ग्राम का नाम / परधाना : इस्लामा(असना)

ग्राम जनपद : 119742

परिवर्तन सम्बन्धी जानम या उसका सारांश उनकी संख्या तथा डिपॉजिट संहिता और जानम देने वाले आविष्कारी का पद

खतौदार द्वारा दिये मालगुजारी का लगान

प्रत्येक गाटे का क्षेत्रफल (है.)

गाटे के प्रत्येक गाटे की संख्या

भूमिका अधिकार प्राप्त होने का वर्ष

खतौदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान

7-12

6

5

4

3

2

13

श्रेणी : 1.क / भूमि जो संकल्पनीय भूमिचरण के अधिकांश में हो।

03480 मौ.तारिह / बटवल इस्लाम नि.6284 गली /

मारवाडी, कुरैशानगर, दिल्ली

मौ.जसिर / बटवल इस्लाम नि.6284 गली /

मारवाडी, कुरैशानगर, दिल्ली

1426-क तैदर सैद गैल (हंजिया) लिमिटेड एनएसीआरओ (नैस ओरो एण्ड एनओ) प्लॉट नं० 24 सैक्टर 168 नोएडा 201301 जिला नैसपुरद्वार के पंचक गैल / नोएडा / एनएसीआरओ - ओरो एण्ड एन / तह० गालाबाद / 3090 4365 दिनांक 07.01.19 पर पृथक्कित आदेश तहसीलदार गालियाबाद जिल्लाक 08.01.19 के अनुप्रासन मे ग्राम इसना के खतरा नं० 2719, 2720, 2730, 2729, 2728, 2731, 2732, 2723, 2756, 2737, 2758, 2629, 2620, 2630, 2631, 2667, 2650, 2649, 2643, 2641, 2651, 2652, 2640, 2639, 2654, 2656, 2575, 2576, 2577, 2590, 2589, 2588, 2587, 2586, 2582, 2500, 2331, 2583, 2584, 2506, 2505, 2504, 2503, 2501, 2502, 2503, 2329, 2019, 2020, 2021, 1996, 1991, 1992, 1995, 19994, 1982, 1999, 2000, 1992, 2001, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2011, 2013, 1833, 1832, 1831, 1824, 1823, 1818, 1817, 1814, 1813, 1811, 1812, 1810, 1809, 1808, 1807, 1793, 1794, 1795, 1792, 1791, 1784, 1783, 1782, 1780, 1777, 1776, 1775, 1774, 1071, 1072, 1773, 1781 के नीचे से भूमिगत पाईप लाईन

0.1087

2667मि

1418फ



सेवा में,

श्रीमान, प्रबन्धक महोदय  
मैसर्स, अले-नासिर एक्सपोर्ट प्रां लि  
२७६, भूरगढ़ी, डिसना - गाजियाबाद

मान्यवर,

निवेदन इस प्रकार है कि प्राचीण मसूरी के किसान हैं। जिनका १ किला खसरा नं० २७२२ शकबा ०.६४७० हेक्टेयर है। और आपकी कंपनी के पास स्थित है। प्राचीण उन्नत खेतों में गेहूँ, मक्का, ज्वार, बाजरा आदि फसलों की खेती करते हैं। प्राची को सिंचाई हेतु आपके उद्योग का बौद्धिक उत्पाद की पानी सिंचाई के लिये आवश्यकता है। कृपया मुझे सिंचाई हेतु बौद्धिक जल आपूर्ति करने का कदम लें।

आपकी भलि कृपा होगी।

प्राचीण

१. संसद अली — *अली*

## उद्धरण खतौनी

उद्धरण क्रमांक : 119742202111291

साम क्रमांक : 119742	ग्राम का नाम / परजता : अराना(असना)	तहसील : गावियाबाद	जनपद : गावियाबाद	फसली वर्ष : 1428-1433	भाग : 1
खाला खतौनी	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भूमिक अधिकार प्राप्त होने का वर्ष	खतौ के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (है.)	परिवर्तन सम्बन्धी आना या उसका सावांश उनकी संख्या तथा दिनांक संश्लिष्ट और आना देने वाले अधिकारी का पद
क्रम संख्या					
1	3	4	5	6	7-12
					13

श्रेणी : 1-क / भूमि जो संग्रहणीय भूमिधरो केअधिकार में हो।

00629 इन्साफ अली / मीठ शफीक / मसूरी

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमसवछः अठ्ठ साल शून्य (हेक्टेयर)

कुल मू-गुलसव - तीन दो दशमसव दो शून्य रुपये

Data Digitally Signed by: SHWETA JINDAL

प्रथम अधिकारी: RAJIV TYAGI

तहसील: गावियाबाद जनपद: गावियाबाद

दिनांक एवं समय: 08-11-2021 01:55:21

0 यह उद्धरण अतीत प्रलेखनिक शिरोपरी सिस्टम द्वारा उत्पन्न की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा प्रत्यापित है।

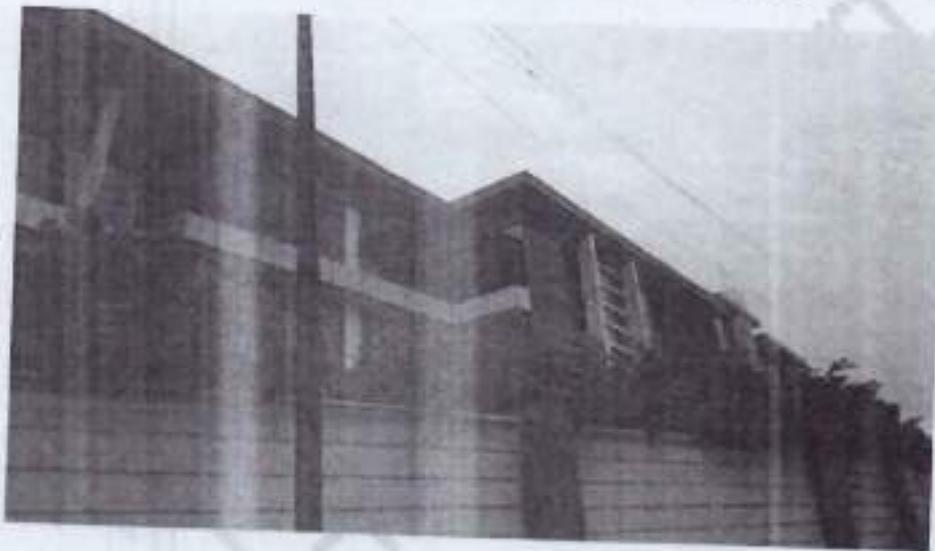
उपरोक्त उद्धरण खतौनी का वेबप्रेसेशन <http://pds.bahmni.gov.in> वेबसाइट पर जाकर किया जा सकता है।

# Environmental Management System at a glance

of

M/s AL-NASIR Exports Pvt Ltd

Bhoorgarhi Dasna Ghaziabad



Front View

(Modern slaughter house)

PREPARED BY  
SUNIL KUMAR SINGH  
M.E. (Environmental Engineering)  
POLLUTION CONTROL ADVISOR  
LUCKNOW  
Sk Singh 195647@gmail.com

स्वच्छ भारत- स्वस्थ भारत

November 2018

**AL-NASIR EXPORTS PVT LTD DASNA GHAZIABAD****ENVIRONMENTAL, OCCUPATIONAL HEALTH AND SAFETY POLICY-**

We at Al-nasir Exports Pvt Ltd, Dasna ,Ghaziabad ,engaged in the manufacturing of frozen meat, along with its by products bone meal (MBM), Blood meal and tallow, are committed to demonstrate continual improvement in our environment, occupational and safety performance through prevention, monitoring and control of environmental aspects and occupational health and safety hazards/risks, to ensure sustainable growth in company"s operation.

To achieve the above, following shall be the key objectives.

1. Adoption of modern techniques of slaughtering, deboning, packing and transportation.
2. Use of cleaner/safer operation process in manufacturing product and by product.
3. Zero waste disposal in terms of body parts of the slaughtered animal (buffalo, sheep and goat).
4. To make use of all the non-edible components of slaughtered animal into MBM, and tallow. Thus no solid waste to be generated and to be discharge in the environment causing harm to it.
5. Minimization of use of water by recycling and reuse.
6. Treating all the generated waste water in a modern effluent treatment plant.
7. Reuse and recycling of treated effluent.

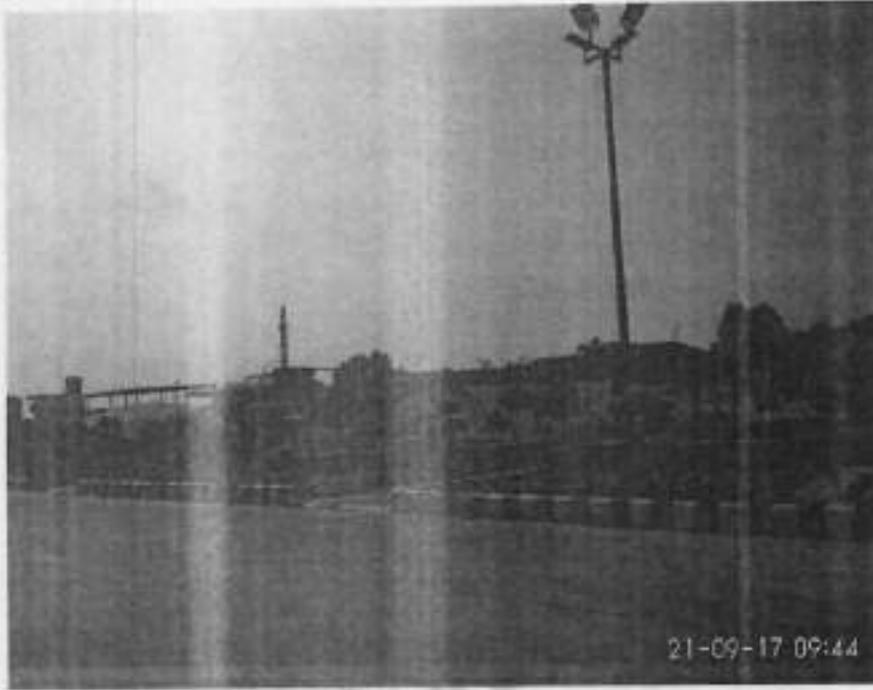
8. Discharge of treated water to make on land for irrigation by Karnal Technology and not to discharge any waste water/effluent into surface water.
9. To keep the ground water and surface water clean.
10. To keep the ambient air within prescribed standard and free from any odour and bird nuisance.
11. To follow the environmental rules and regulations under water act, air act and EPA act 1986.
12. Adopting majors and processors that focus on the prevention of occupational related accident, injuries, illness and incidents and strive to continuously improve such process.
13. All the rules and regulations related to occupational health and safety shall be followed.
14. To ensure environment ,organizational health and safety awareness and competence among all employees and different levels through appropriate training and providing necessary tools, safety equipments and take due care for health and safety of employee and society at large.
15. Integrate environment, occupational health and safety in all its decisions including those dealing with purchase of plant, equipment, machinery and material as well as selection and placement of personal.
16. Through above commitment to ensure the plant truly modern and to have sustainable growth, M/s Al-nasir Exports Pvt Ltd reaffirms its corporate commitment towards business excellence.
17. This policy is applicable to Alnasir Export Pvt Ltd Dasna Ghaziabad unit.

Director

### Brief details of the unit

1. Name- M/s AL-NASIR Export Pvt Ltd
2. Plant Address- Khasra No. 2761,2762,2763,2765 and 2754  
Bhoorgarhi Dasna Ghziabad
3. Owner- Mohd.Salim Qureshi (Director)  
7A/42, WEA Western Chamber Channa Market Karol Bagh,  
New Delhi-5
4. E-mail- al\_nasir@rediffmail.com & [alnasirexport@gmail.com](mailto:alnasirexport@gmail.com)
5. Mob. No.- 9871196074, 9871196075
6. Total Area of unit- 37139.53 square meters.
7. Location details-
  - i. Nearest highway- NH 24- 2 Km
  - ii. Railway line- 3 Km
  - iii. Human settlement- More than 1 Km
  - iv. River - Nil
  - v. Drain- Bhoorgarhi Drain
  - vi. Reserve forest- Nil
  - vii. Sanctuary- Nil
  - viii. Religious Place- Nil
8. Present Main Product- Buffalo frozen meat and sheep / goat frozen  
meat for export purposes-50 MT /d.
9. By product- Meat bone meal (MBM), Tallow, Hides,
10. Basic Raw Material- Buffalo 200 Numbers/day and sheep/goat 100  
numbers/day
11. Export countries- Gulf countries, China and Russia
12. Registered for modern slaughter house and export with APEDA ministry  
of commerce Govt of India and food safety and standards authority of India.  
Member of National meat and poultry processing board of Govt of India.  
Member Delhi chamber of commerce. License from labour department of  
Uttar Pradesh, chief fire officer Ghaziabad, certificate of importer-exporter  
code from Zonal director general of Foreign trade, ministry of commerce  
and industry, horticulture and food processing department Govt of UP.
13. UP Pollution control Board has granted water and air consents .

14. ISO 22000:2005 for processing of frozen bone less buffalo meat by SGS and UKAS



Neat and clean AL-NASIR Export pvt. Ltd Campus



Modern effluent treatment plant

5

[Sk Singh195647@gmail.com](mailto:Sk Singh195647@gmail.com)  
Mob-9565458791

## Technical Details

Facilities available at M/s AL-NASIR Exports Pvt Ltd Dasna Ghaziabad

1. Lairage
2. Completely enclosed Modern slaughtering facility
3. Rendering plant
4. Blood meal plant
5. Bio filter
6. **Complete effluent treatment plant meeting uppcb discharge norms.**
7. Solar evaporation tanks for salt water from hide preservation.
8. Irrigation of treated effluent by Karnal Technology
9. Chilling plant for frozen meat
10. Online automatic effluent analyzer
11. Neat and green campus
12. In house water and waste water laboratory
13. CCTV camera installed



Lairage for buffaloes



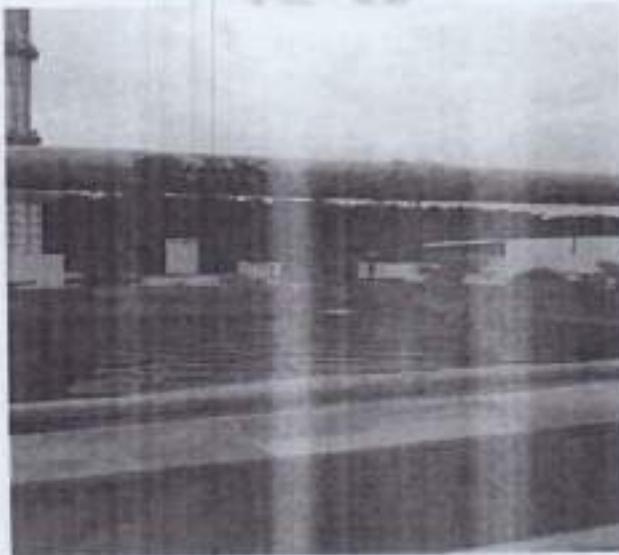
Slaughtering facility  
and refrigerated trucks

### Water and waste water details-

1. Daily consumption of water for 200 buffaloes-200kld approx.
2. Total waste water generated (effluent)including domestic effluent-180-200 kld approx.
3. **Complete ETP installed capacity- 1000kld capacity (already installed)achieving 30 mg/lit B.O.D..**
4. Presently generated and treated 200 kld effluent used for irrigation in **our own land by Karnal Teachnology method approved by MOEF and UPPCB.**
5. . No effluent goes to drain/nala/river.

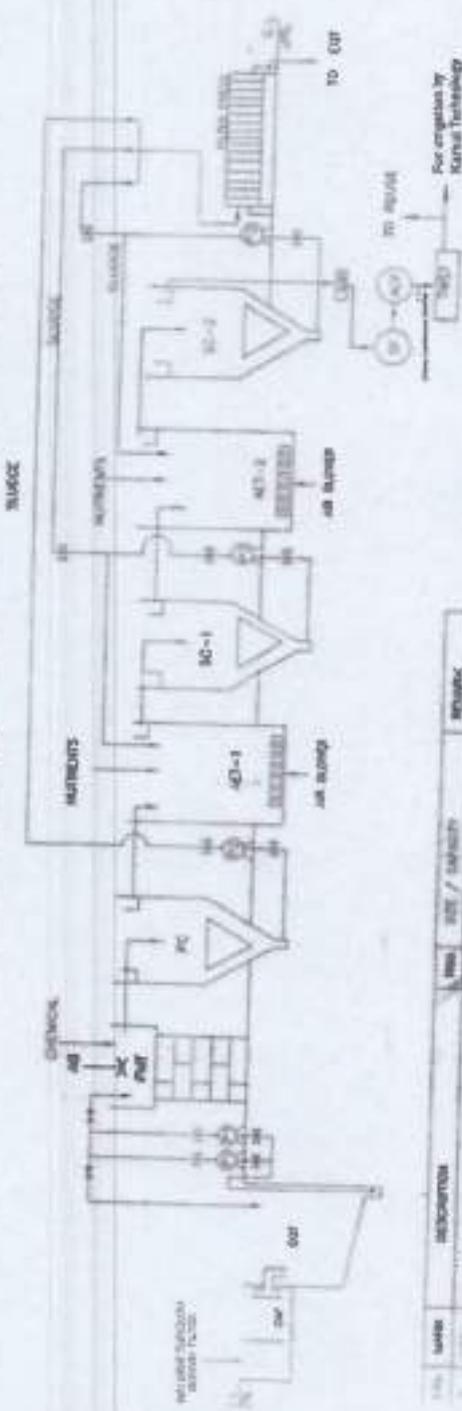


Effluent treatment plant, installed capacity 1000kld based on two stage activated sludge process, WITH DAF.



Clear water storage tank at the end of ETP.

# Flow Diagram of Installed ETP



Sl. No.	Code	Description	Qty	Size / Capacity	Remarks
1	CO	COAGULATION TANK	1	20.0 x 10.0 x 3.0 (H) Mts.	R.C.C.
2	FMT	FLOTATION TANK	1	2.5 x 2.5	M.S.
3	FC	FLOTATION CLARIFIER	1	10.0 x 4.0	R.C.C.
4	AT-1	ACTIVATED TANK - 1	1	22.0 x 11.0 x 3.0 (H) Mts.	R.C.C.
5	SC-1	SECONDARY CLARIFIER - 1	1	10.0 x 2.5	R.C.C.
6	SC-2	SECONDARY CLARIFIER - 2	1	10.0 x 10.0 x 3.0 (H) Mts.	R.C.C.
7	UAP	UAP	1	10.0 x 2.5	R.C.C.
8	AF	AIR FILTER	1	1.50 x 1.50 (H) Mts.	M.S.
9	ACF	ACTIVATED CARBON FILTER	1	1.50 x 1.50 (H) Mts.	M.S.
10	TWT	TREATED WATER STORAGE TANK	1	10.0 x 10.0 x 3.0	R.C.C.
11	PP	PUMP FOR PRESSURE (CYCLONE)	2	8K HP (1200 x 1000mm)	CL
12	AP	AIR PUMPS	2	3/4 HP & 5/8 HP	CL
13	PI	PUMP FOR EFFLUENT TRANSPORT	1	5.0 HP : 50-150 RPM	CL
14	PC	PUMP FOR SLOTTED REMOVAL	1	1.0 HP : 50-50 RPM	CL
15	AC	AIR SUPPLY	1	1.0 HP : 8750 RPM	CL

DESIGNED BY  
 ADV ENVIRONMENT CONSULTANTS  
 2, 1st MEZZANINE FLOOR,  
 ANSAL SATYAM BUILDING,  
 RAJ-NAGAR, CHAZARAD  
 PHONE : 0120-2623994  
 EMAIL : hysp@adv.com

PROJECT  
 M/A. K. - NGR DRIVES PVT. LTD.,  
 8888 RD: 274 & 272, BODIA, DONG,  
 DIST.: PANCHSHEL, INDIA (H.P.)

TITLE  
 HYDRAULIC FLOW DIAGRAM OF  
 EFFLUENT TREATMENT PLANT

SCALE : N.T.S. DATE : 10 - 10 - 2012

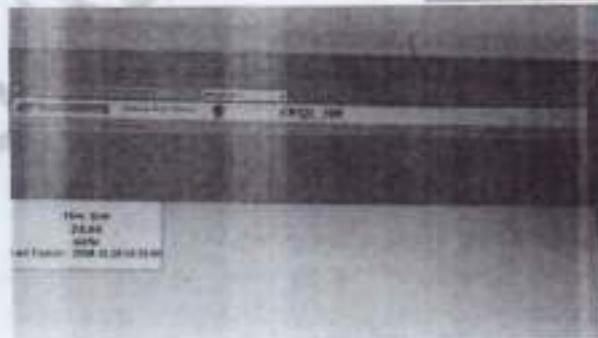




Treated water used for irrigation by Karnal Technology Method



Online automatic effluent monitoring equipment installed at the end of ETP

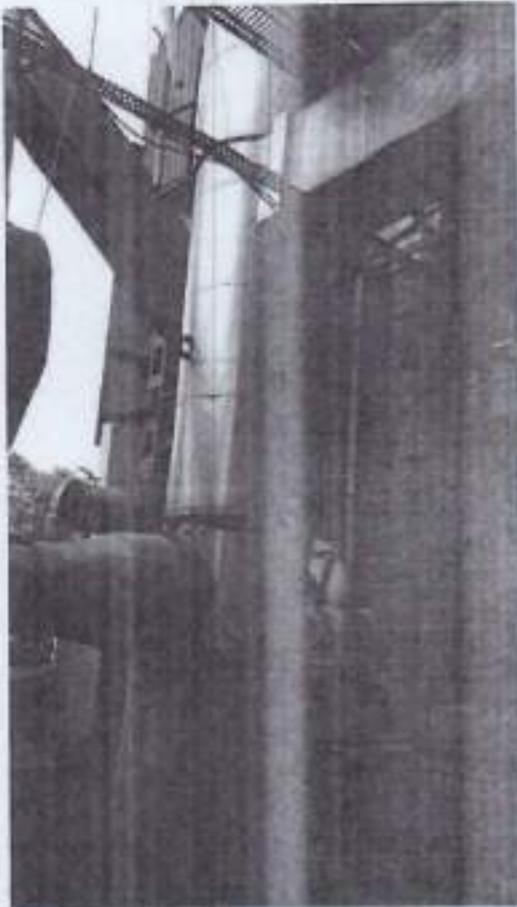


Online display



### Air details-

1. Fuel used- HSD for silent Diesel generator.
2. Wood for boilers.
3. Multi cyclone dust collectors installed in boiler
4. Modern Bio filter installed for control of odor from rendering plant



APCS and stack installed in the Boiler  
Fitted with online stack monitor



Silent Diesel generators

ALARM REPORTS

System Name: **Single Home IT**  
 Alarm Report: **ALARM REPORTS PPT LIT**  
 Alarm Type: **ALARM REPORTS PPT LIT**

From: **15-11-2016 00:00**  
 To: **15-11-2016 14:17**  
 Time Zone: **UTC**  
 Value Unit: **Normal**  
 Group: **Min**

Continuous Smog Monitoring System  
 Hourly Normal Data from 15-11-2016 00:00 HRS to 15-11-2016 14:17 HRS

Time	Value
15-11-2016 00:00	0.0
15-11-2016 01:00	0.0
15-11-2016 02:00	0.0
15-11-2016 03:00	0.0
15-11-2016 04:00	0.0
15-11-2016 05:00	0.0
15-11-2016 06:00	0.0
15-11-2016 07:00	0.0
15-11-2016 08:00	0.0
15-11-2016 09:00	0.0
15-11-2016 10:00	0.0
15-11-2016 11:00	0.0
15-11-2016 12:00	0.0
15-11-2016 13:00	0.0
15-11-2016 14:00	0.0
15-11-2016 14:17	0.0

<http://www.zylerpcb.com/smogmon.php?dType=Min>

### Solid and non edible waste-

Bones and offal's Non edible are subjected to rendering plant where they are converted to meat bone meal (MBM) which is sold to poultry farms and tallow which is sold to soap manufacturers.

Blood meal is produced from the collected blood separately and this blood meal (in powder form) is mixed with MBM to increase the protein content of MBM.



Blood meal Plant

Rendering plant for conversion of bones etc  
Into meat bone meal (MBM), packed in bags.

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[Sk Singh195647@gmail.com](mailto:Sk Singh195647@gmail.com)  
Mob-9565458791

Drishti-2018 : Encardio-rite Electronics Pvt. Ltd.

SiteName : AL-NASIR Gazlabad Dasna 2

Dates Between: From 2017-12-01 13:12:23 To 2021-12-20 13:12:23

DateTime	Ground Water Level (m)
12/5/2017 13:48	-5.16
12/5/2017 13:49	-5.15
12/5/2017 13:49	-5.15
12/5/2017 13:49	-5.15
12/5/2017 16:21	-5.3
12/5/2017 16:22	-5.3
12/5/2017 16:22	-5.3
12/5/2017 16:22	-5.29
12/5/2017 18:00	-5.31
12/6/2017 6:00	-5.05
12/6/2017 18:00	-5.25
12/7/2017 6:00	-5.08
12/7/2017 18:00	-5.24
12/8/2017 6:00	-5.04
12/8/2017 18:00	-5.03
12/9/2017 6:00	-4.91
12/9/2017 18:00	-5.21
12/10/2017 6:00	-5
12/10/2017 18:00	-5.36
12/11/2017 6:00	-5.1
12/11/2017 18:00	-5.43
12/12/2017 6:00	-5.12
12/12/2017 18:00	-5.33
12/13/2017 6:00	-5.07
12/13/2017 18:00	-5.25
12/14/2017 6:00	-5.1
12/14/2017 18:00	-5.27
12/15/2017 6:00	-5.13
12/15/2017 18:00	-5.12
12/16/2017 6:00	-5.02
12/16/2017 18:00	-5.35
12/17/2017 6:00	-5.22
12/17/2017 18:00	-5.42
12/18/2017 6:00	-5.11
12/18/2017 18:00	-5.4
12/19/2017 6:00	-5.23
12/19/2017 18:00	-5.46
12/20/2017 6:00	-5.28
12/20/2017 18:00	-5.51
12/21/2017 6:00	-5.29
12/21/2017 18:00	-5.41
12/22/2017 6:00	-5.29
12/22/2017 18:00	-5.27

12/23/2017 6:00	-5.1
12/23/2017 18:00	-5.41
12/24/2017 6:00	-5.29
12/24/2017 18:00	-5.35
12/25/2017 6:00	-5.26
12/25/2017 18:00	-5.33
12/26/2017 6:00	-5.2
12/26/2017 18:00	-5.24
12/27/2017 6:00	-5.21
12/27/2017 18:00	-5.24
12/28/2017 6:00	-5.2
12/28/2017 18:00	-5.19
12/29/2017 6:00	-5.05
12/29/2017 18:00	-5.07
12/30/2017 6:00	-5.04
12/30/2017 18:00	-5.18
12/31/2017 6:00	-5.06
12/31/2017 18:00	-5.13
1/1/2018 6:00	-5.08
1/1/2018 18:00	-5.2
1/2/2018 6:00	-5.04
1/2/2018 18:00	-5.22
1/3/2018 6:00	-5.06
1/3/2018 18:00	-5.21
1/4/2018 6:00	-5.06
1/4/2018 18:00	-5.24
1/5/2018 6:00	-5.11
1/5/2018 18:00	-5.07
1/6/2018 6:00	-5.09
1/6/2018 18:00	-5.16
1/7/2018 6:00	-5.09
1/7/2018 18:00	-5.22
1/8/2018 6:00	-5.11
1/8/2018 18:00	-5.22
1/9/2018 6:00	-5.3
1/9/2018 18:00	-5.25
1/10/2018 6:00	-5.21
1/10/2018 18:00	-5.4
1/11/2018 6:00	-5.21
1/11/2018 18:00	-5.5
1/12/2018 6:00	-5.22
1/12/2018 18:00	-5.4
1/13/2018 6:00	-5.26
1/13/2018 18:00	-5.36
1/14/2018 6:00	-5.2
1/14/2018 18:00	-5.4
1/15/2018 6:00	-5.19

1/15/2018 18:00	-5.5
1/16/2018 6:00	-5.3
1/16/2018 18:00	-5.45
1/17/2018 6:00	-5.25
1/17/2018 18:00	-5.41
1/18/2018 6:00	-5.34
1/18/2018 18:00	-5.59
1/19/2018 6:00	-5.39
1/19/2018 18:00	-5.49
1/20/2018 6:00	-5.29
1/20/2018 18:00	-5.46
1/21/2018 6:00	-5.26
1/21/2018 18:00	-5.51
1/22/2018 6:00	-5.31
1/22/2018 18:00	-5.5
1/23/2018 6:00	-5.27
1/23/2018 18:00	-5.29
1/24/2018 6:00	-5.21
1/24/2018 18:00	-5.43
1/25/2018 6:00	-5.18
1/25/2018 18:00	-5.3
1/26/2018 6:00	-5.17
1/26/2018 18:00	-5.21
1/27/2018 6:00	-5.1
1/27/2018 18:00	-5.26
1/28/2018 6:00	-5.14
1/28/2018 18:00	-5.34
1/29/2018 6:00	-5.17
1/29/2018 18:00	-5.42
1/30/2018 6:00	-5.34
1/30/2018 18:00	-5.4
1/31/2018 6:00	-5.24
1/31/2018 18:00	-5.44
2/1/2018 6:00	-5.25
2/1/2018 18:00	-5.48
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2/2/2018 18:00	-5.36
2/3/2018 6:00	-5.2
2/3/2018 18:00	-5.48
2/4/2018 6:00	-5.25
2/4/2018 18:00	-5.57
2/5/2018 6:00	-5.32
2/5/2018 18:00	-5.61
2/6/2018 6:00	-5.37
2/6/2018 18:00	-5.66
2/7/2018 6:00	-5.33
2/7/2018 18:00	-5.62

2/8/2018 6:00	-5.41
2/8/2018 18:00	-5.53
2/9/2018 6:00	-5.37
2/9/2018 18:00	-5.46
2/10/2018 6:00	-5.31
2/10/2018 18:00	-5.6
2/11/2018 6:00	-5.39
2/11/2018 18:00	-5.67
2/12/2018 6:00	-5.46
2/12/2018 18:00	-5.6
2/13/2018 6:00	-5.44
2/13/2018 18:00	-5.62
2/14/2018 6:00	-5.51
2/14/2018 18:00	-5.84
2/15/2018 6:00	-5.44
2/15/2018 18:00	-5.83
2/16/2018 6:00	-5.48
2/16/2018 18:00	-5.69
2/17/2018 6:00	-5.49
2/17/2018 18:00	-5.8
2/18/2018 6:00	-5.5
2/18/2018 18:00	-5.57
2/19/2018 6:00	-5.59
2/19/2018 18:00	-5.64
2/20/2018 6:00	-5.52
2/20/2018 18:00	-5.58
2/21/2018 6:00	-5.43
2/21/2018 18:00	-5.57
2/22/2018 6:00	-5.47
2/22/2018 18:00	-5.61
2/23/2018 6:00	-5.48
2/23/2018 18:00	-5.56
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2/24/2018 18:00	-5.63
2/25/2018 6:00	-5.56
2/25/2018 18:00	-5.69
2/26/2018 6:00	-5.55
2/26/2018 18:00	-5.72
2/27/2018 6:00	-5.46
2/27/2018 18:00	-5.61
2/28/2018 6:00	-5.58
2/28/2018 18:00	-5.74
3/1/2018 6:00	-5.48
3/1/2018 18:00	-5.64
3/2/2018 6:00	-5.5
3/2/2018 18:00	-5.58
3/3/2018 6:00	-5.45

3/3/2018 18:00	-5.87
3/4/2018 6:00	-5.62
3/4/2018 18:00	-5.74
3/5/2018 6:00	-5.64
3/5/2018 18:00	-5.66
3/6/2018 6:00	-5.52
3/6/2018 18:00	-5.74
3/7/2018 6:00	-5.69
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3/8/2018 6:00	-5.65
3/8/2018 18:00	-5.89
3/9/2018 6:00	-5.61
3/9/2018 18:00	-5.75
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3/10/2018 18:00	-5.89
3/11/2018 6:00	-5.77
3/11/2018 18:00	-5.9
3/12/2018 6:00	-5.74
3/12/2018 18:00	-5.98
3/13/2018 6:00	-5.79
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3/14/2018 6:00	-5.86
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3/15/2018 18:00	-6.13
3/16/2018 6:00	-5.77
3/16/2018 18:00	-5.85
3/17/2018 6:00	-5.81
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3/18/2018 6:00	-5.83
3/18/2018 18:00	-5.92
3/19/2018 6:00	-5.89
3/19/2018 18:00	-6.04
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3/21/2018 18:00	-6.05
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3/23/2018 6:00	-5.71
3/23/2018 18:00	-5.66
3/24/2018 6:00	-5.66
3/24/2018 18:00	-5.89
3/25/2018 6:00	-5.72
3/25/2018 18:00	-5.85
3/26/2018 6:00	-5.7
3/26/2018 18:00	-5.81

175

3/27/2018 6:00	-5.78
3/27/2018 18:00	-6
3/28/2018 6:00	-5.81
3/28/2018 18:00	-5.94
3/29/2018 6:00	-5.9
3/29/2018 18:00	-5.93
3/30/2018 6:00	-5.96
3/30/2018 18:00	-5.84
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3/31/2018 18:00	-6.07
4/1/2018 6:00	-5.98
4/1/2018 18:00	-6.1
4/2/2018 6:00	-5.96
4/2/2018 18:00	-6.12
4/3/2018 6:00	-5.91
4/3/2018 18:00	-6.1
4/4/2018 6:00	-5.85
4/4/2018 18:00	-6.21
4/5/2018 6:00	-6.05
4/5/2018 18:00	-6.09
4/6/2018 6:00	-5.92
4/6/2018 18:00	-5.97
4/7/2018 6:00	-6.02
4/7/2018 18:00	-6.18
4/8/2018 6:00	-6.05
4/8/2018 18:00	-6.02
4/9/2018 6:00	-5.93
4/9/2018 18:00	-6.03
4/10/2018 6:00	-5.92
4/10/2018 18:00	-6.07
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4/13/2018 6:00	-6.05
4/13/2018 18:00	-6.03
4/14/2018 6:00	-5.92
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4/15/2018 18:00	-6.17
4/16/2018 6:00	-6.01
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4/18/2018 18:00	-6.3
4/19/2018 6:00	-6.11

4/19/2018 18:00	-6.34
4/20/2018 6:00	-6.19
4/20/2018 18:00	-6.22
4/21/2018 6:00	-6.03
4/21/2018 18:00	-6.3
4/22/2018 6:00	-6.02
4/22/2018 18:00	-6.2
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4/23/2018 18:00	-6.39
4/24/2018 6:00	-6.07
4/24/2018 18:00	-6.26
4/25/2018 6:00	-6.08
4/25/2018 18:00	-6.29
4/26/2018 6:00	-6.1
4/26/2018 18:00	-6.32
4/27/2018 6:00	-6.02
4/27/2018 18:00	-6.09
4/28/2018 6:00	-6.12
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4/29/2018 18:00	-6.33
4/30/2018 6:00	-6.07
4/30/2018 18:00	-6.19
5/1/2018 6:00	-6.09
5/1/2018 18:00	-6.27
5/2/2018 6:00	-6.17
5/2/2018 18:00	-6.22
5/3/2018 6:00	-6.1
5/3/2018 18:00	-6.29
5/4/2018 6:00	-6.2
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5/5/2018 6:00	-6.09
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5/6/2018 6:00	-6.1
5/6/2018 18:00	-6.42
5/7/2018 6:00	-6.11
5/7/2018 18:00	-6.44
5/8/2018 6:00	-6.23
5/8/2018 18:00	-6.35
5/9/2018 6:00	-6.14
5/9/2018 18:00	-6.43
5/10/2018 6:00	-6.19
5/10/2018 18:00	-6.3
5/11/2018 6:00	-6.11
5/11/2018 18:00	-6.26
5/12/2018 6:00	-6.12
5/12/2018 18:00	-6.32

5/13/2018 6:00	-6.29
5/13/2018 18:00	-6.4
5/14/2018 6:00	-6.22
5/14/2018 18:00	-6.44
5/15/2018 6:00	-6.19
5/15/2018 18:00	-6.41
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5/20/2018 18:00	-6.53
5/21/2018 6:00	-6.3
5/21/2018 18:00	-6.43
5/22/2018 6:00	-6.23
5/22/2018 18:00	-6.58
5/23/2018 6:00	-6.31
5/23/2018 18:00	-6.59
5/24/2018 6:00	-6.27
5/24/2018 18:00	-6.32
5/25/2018 6:00	-6.24
5/25/2018 18:00	-6.24
5/26/2018 6:00	-6.23
5/26/2018 18:00	-6.47
5/27/2018 6:00	-6.27
5/27/2018 18:00	-6.55
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5/28/2018 18:00	-6.49
5/29/2018 6:00	-6.25
5/29/2018 18:00	-6.35
5/30/2018 6:00	-6.27
5/30/2018 18:00	-6.36
5/31/2018 6:00	-6.24
5/31/2018 18:00	-6.17
6/1/2018 6:00	-6.07
6/1/2018 18:00	-6.2
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6/2/2018 18:00	-6.21
6/3/2018 6:00	-6.08
6/3/2018 18:00	-6.24
6/4/2018 6:00	-6.15
6/4/2018 18:00	-6.4
6/5/2018 6:00	-6.06

6/5/2018 18:00	-6.11
6/6/2018 6:00	-6.1
6/6/2018 18:00	-6.22
6/7/2018 6:00	-6.09
6/7/2018 18:00	-6.34
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6/8/2018 18:00	-6.1
6/9/2018 6:00	-6.1
6/9/2018 18:00	-6.28
6/10/2018 6:00	-6.12
6/10/2018 18:00	-6.23
6/11/2018 6:00	-6.27
6/11/2018 18:00	-6.34
6/12/2018 6:00	-6.34
6/12/2018 18:00	-6.62
6/13/2018 6:00	-6.43
6/13/2018 18:00	-6.73
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6/15/2018 18:00	-6.54
6/16/2018 6:00	-6.27
6/16/2018 18:00	-6.26
6/17/2018 6:00	-6.19
6/17/2018 18:00	-6.28
6/18/2018 6:00	-6.2
6/18/2018 18:00	-6.4
6/19/2018 6:00	-6.21
6/19/2018 18:00	-6.63
6/20/2018 6:00	-6.35
6/20/2018 18:00	-6.71
6/21/2018 6:00	-6.35
6/21/2018 18:00	-6.62
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6/22/2018 18:00	-6.52
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6/23/2018 18:00	-6.56
6/24/2018 6:00	-6.56
6/24/2018 18:00	-6.55
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6/25/2018 18:00	-6.53
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6/26/2018 18:00	-6.53
6/27/2018 6:00	-6.31
6/27/2018 18:00	-6.45
6/28/2018 6:00	-6.34
6/28/2018 18:00	-6.44

6/29/2018 6:00	-6.26
6/29/2018 18:00	-6.2
6/30/2018 6:00	-6.14
6/30/2018 18:00	-6.28
7/1/2018 6:00	-6.21
7/1/2018 18:00	-5.14
7/2/2018 6:00	-6.16
7/2/2018 18:00	-6.41
7/3/2018 6:00	-6.04
7/3/2018 18:00	-6.35
7/4/2018 6:00	-6.09
7/4/2018 18:00	-6.34
7/5/2018 6:00	-6.16
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7/7/2018 6:00	-5.96
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7/9/2018 6:00	-5.97
7/9/2018 18:00	-5.95
7/10/2018 6:00	-5.89
7/10/2018 18:00	-6.11
7/11/2018 6:00	-5.87
7/11/2018 18:00	-5.97
7/12/2018 6:00	-5.84
7/12/2018 18:00	-5.94
7/13/2018 6:00	-5.78
7/13/2018 18:00	-5.8
7/14/2018 6:00	-5.67
7/14/2018 18:00	-5.8
7/15/2018 6:00	-5.68
7/15/2018 18:00	-5.69
7/16/2018 6:00	-5.57
7/16/2018 18:00	-5.69
7/17/2018 6:00	-5.52
7/17/2018 18:00	-5.65
7/18/2018 6:00	-5.52
7/18/2018 18:00	-5.62
7/19/2018 6:00	-5.59
7/19/2018 18:00	-5.76
7/20/2018 6:00	-5.56
7/20/2018 18:00	-5.61
7/21/2018 6:00	-5.48
7/21/2018 18:00	-5.57
7/22/2018 6:00	-5.34

T.C  
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180

281 texture A/14



GPS Map Camera

Dasna Dehat, Uttar Pradesh, India

MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India

Lat 28.679072°

Long 77.541713°

24/06/24 02:27 PM GMT +05:30



Google



 GPS Map Camera



**Dasna Dehat, Uttar Pradesh, India**  
MGHR+484 International Agro Foods, Dasna Dehat, Ghaziabad, Uttar Pradesh 201015, India  
Lat 28.678198°  
Long 77.541004°  
24/06/24 02:32 PM GMT +05:30

Google